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Tuesday, April 7, 1964
Chaitra 18, 1886 (Saka)

LOK SABHA DEBATES

**Seventh Session
(Third Lok Sabha)**



**LOK SABHA SECRETARIAT
New Delhi**

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SABHA

1964/Chaitra 18,
'a)

The Lok Sabha met at . . . even of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Study Team on Panchayati Raj Finances

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Shri Shree Narayan Das:
Shri Warior:
Shri Vasudevan Nair:
Shri M. K. Kumaran:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaom:
Shri Yashpal Singh:
Shri N. R. Laskar:
Shri Ramachandra Ulaka:
Shri Subodh Hamed:

*923.

Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the comments of all the State Governments and Union territories on the report of the Study Team on Panchayati Raj Finances have been received;

(b) if so, the important features of the comments;

(c) whether the Central Government have considered the report and formulated their decision thereon; and

(d) if so, the nature of the decision taken?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (b). Andhra Pradesh, Gujarat, Madras, Maharashtra, Mysore and Uttar Pradesh have communicated their views on some of the recommendations of the Study Team; the other recommendations are being considered by them. These States are generally in agreement with the important recommendations.

(c) and (d). The recommendations on which action is due by the Government of India are under consideration.

Shri Shree Narayan Das: In view of the fact that the report was submitted some nine months ago, I would like to know why the Central Government is taking such a long time to come to certain decisions with regard to the recommendations concerning them.

Shri B. S. Murthy: The hon. Member happens to be a member of that Committee. The report of that Committee was submitted on the 31st of July 1963. By the end of August we sent that report to the State Governments. As I have already stated, only 6 States have so far been able to send their views. Further, it must be remembered that as these recommendations involve financial commitments, both at the Centre as well as in the States, the States are cautious in giving their views.

Shri Shree Narayan Das: It was stated that the report was sent in the month of August. Has the Government reminded them of the importance of the subject and fixed any date by which their reactions have to be sent?

Shri B. S. Murthy: Several reminders were sent. I may inform the hon. Member that the latest reminder was sent only yesterday.

Shri Surendranath Dwivedy: After you received notice of this question?

Shri P. Venkatasubbaiah: May I know whether after considering this report in its totality and getting the reactions of the State Governments it is proposed to evolve a uniform pattern of augmenting the resources and also plugging the loopholes so far as the finances of these panchayats are concerned?

Shri B. S. Murthy: That is the idea.

Shri Ramachandra Ulaka: What will be the share of the Central Government, the State Governments and the respective panchayati raj institutions in these corporations?

Shri B. S. Murthy: All these things are being considered now. Once we have finalised these things, we shall be able to state the position.

Shri Firodia: May I know whether there is any proposal to form a corporation?

Shri B. S. Murthy: Yes.

Shri Ranga: Is it not a fact that these recommendations are meant for the guidance of the State Governments, panchayati raj institutions, Zilla parishads, samitis and panchayats, and everything depends upon the resources of the local panchayats and their local position, whether they are able to tax those who can pay more, to what extent and so on?

Shri B. S. Murthy: The idea is that the local panchayats should be enabled to gather more money, either by local taxes or by getting it from the State or Central Government. All these recommendations in the Santhanam Committee report are aimed at strengthening the financial position of the panchayats.

श्री रामसेवक यादव: क्या यह भी विचार है कि गांव पंचायतों को लगत से मिलने वाली आमदनी को दे दिया जाए, जिससे उनकी प्राथिक स्थिति कुछ मुश्वर सके?

Shri B. S. Murthy: That question is also being dealt with at various levels.

Delhi-Siliguri Highway

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*924.	Shri P. R. Chakraverti: Shri Maheswar Naik: Shri P. C. Borooh: Shri Dinem Bhattacharya: Dr. U. Misra: Dr. Ranen Sen: Shri Prakash Vir Shastri: Dr. Mahadeva Prasad: Shri Ram Harkh Yadav: Shri K. C. Pant:
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Will the Minister of Transport be pleased to state:

(a) whether a new National Highway connecting Delhi and Siliguri near Darjeeling is being proposed for construction on a high priority;

(b) what are the relevant features of the scheme including the financial implications; and

(c) when the road is expected to be fully commissioned?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (c). A statement explaining the position is laid on the Table of the Sabha.

STATEMENT

There is already an existing National Highway route connecting Delhi and Siliguri. Presumably, the hon. Members are referring to the lateral road proposed to be developed along the foothills to connect Bareilly in Uttar Pradesh with Amingaon in Assam via Siliguri in West Bengal. This route, when developed, would

also connect Delhi with Siliguri along the Delhi-Bareilly-Siliguri-Amingaon route. The proposed lateral road would involve the development of 1,016 miles of road including some link roads but excluding the portion (292 miles long) on which work is already in progress. The road will be in Sections (about 260 miles) a part of the existing National Highways and in Sections (756 miles) a State road. The work is estimated to cost about Rs. 100 crores and is required to be completed in 3 years. The entire route will have a double lane carriage-way with bridges designed to carry class 70 loads. The work on the road will be executed by the State Public Works Departments concerned in their respective State territories and the entire cost involved would be met by the Government of India.

Shri P. R. Chakraverti: May I know whether any target has been fixed for the States to undertake and, if so, what arrangements have been made to have overall supervision over the States?

Shri Raj Bahadur: A period of three years has been fixed as the target for the completion of the project and the State Governments concerned have been advised to proceed accordingly.

Shri P. R. Chakraverti: What are the schemes under consideration?

Shri Raj Bahadur: The strengthening of the Roads Wing to meet the requirements of this particular project is under consideration.

Shri Bishwanath Rey: May I know whether the National Highway No. 28 will be connected with this Highway at any place and, if so, at which place?

Shri Raj Bahadur: I cannot exactly say at which place it will be. I think, 292 miles of Highway No. 31 have already been undertaken. They also constitute a part of the Bareilly-Siliguri-Amingaon route. I am not speaking of Highway No. 28. I am talking of Highway No. 31.

Shrimati Savitri Nigam: May I know whether the States have been requested or advised to build up these roads with the new technique which is comparatively very very inexpensive and which results into much durable roads?

Shri Raj Bahadur: I am not quite aware of the technique which the hon. Member is referring to. I can only say we will try to mechanise the process of road construction as best as our finances and availability of equipment permit us to do so.

Shri Tyagi: Is there any proposal to put up some new industrial townships on the way of this Highway?

Shri Raj Bahadur: Roads lead to development. Economic and industrial activity is also accelerated by a big highway.

Shri Vishram Prasad: In the statement it is given that the construction of 1016 miles will cost Rs. 100 crores. May I know how much out of this sum of Rs. 100 crores will be spent on bridges and how much on roads and what are the cities through which it will pass?

Shri Raj Bahadur: I cannot exactly say how much will be spent on bridges and how much will be spent on roads as such. But there will be as many as 23 major rivers to be bridged on this particular highway, besides a much larger number of smaller bridges.

Shri Vishram Prasad: What are the cities through which it will pass?

Shri Raj Bahadur: I have already indicated it in the statement.

श्री कश्यपाय : मैं जानना चाहता हूँ कि इस सड़क के बनने में केन्द्रीय सरकार का कितना रुपया खर्च होगा और राज्य सरकार का कितना रुपया खर्च होगा ?

श्री राज बहादुर : यह सड़क केन्द्रीय सरकार के खर्च से ही तैयार होगी ।

श्री ब्राकाशवीर जास्ती : क्या मैं जान सकता हूँ कि यह प्रस्तावित सङ्क किन किन राज्यों से हो कर जायेगी और उन राज्यों की प्रपत्ती सङ्कों का कितना भाग इसमें आ जायेगा ?

श्री राज बहादुर : यह सङ्क उत्तर प्रदेश, बिहार, वैस्ट बंगाल और असम में हो कर जायेगी । लेकिन घलग घलग माइलेज कितना कितना होगा यह मैं नहीं बता सकता । लेकिन यह सङ्क पीलीभीत, लखीमपुर और गोरखपुर होकर उत्तर प्रदेश में जायेगी, बिहार में मुजफ्फर पुर, परनिया होकर जायेगी, वैस्ट बंगाल में सिलीगुड़ी, राजभट्टाचारा, और असम में बिजनी और नलवारी हो कर जायेगी । इसके घलावा घलावा लिक रोड्स बनायी जायेगी, कसिया से पड़रीना, सरोली से बेतिया, मजफकरपुर से दरभंगा और ग्रारायाद से फरविसगंज होती हुई परीचा तक ।

Shri Basumatari: May I know whether there is any proposal from the State Government of Assam to have a second highway linking Siliguri alongside the foothills of Himalayas in view of the strategic importance of it?

Shri Raj Bahadur: It will be north of the present national highway. It will be known as lateral road because it will run parallel to the foothills of the Himalayas.

Postal Savings Banks

*927. **Shri P. R. Chakraverti:** Will the Minister of Posts and Telegraphs be pleased to state:

(a) whether Government have considered the difficulties experienced by illiterate and semi-literate depositors in the Postal Savings Bank Account to get their signatures attested, when their signatures do not tally at the time of withdrawal;

(b) whether the attestation by Mukhias and Headmen of the villages, such as Panchas, are acceptable to the P. & T. department;

(c) whether the use of photo of the depositor affixed to the Pass Book, duly attested by the Post Office, is considered relevant at the time of withdrawal; and

(d) other methods devised to encourage semi-literate persons to continue as depositors in the Postal Savings Bank account?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) Yes.

(b) The attestation by Sarpanches of village Panchayats is acceptable.

(c) The proposal was considered but dropped.

(d) A depositor may be identified by any member of the public known to any Postal Official or with the help of a Postal Identity Card, a Pass Port or any Identity Card issued by a proper authority containing his photograph. The signature can also be attested by a Gazetted Government Officer under his seal, Principals of colleges and Heads of Educational Institutions, Members of Parliament and Legislative Assemblies.

Shri P. R. Chakraverti: May I know whether instructions have already been issued.

Shri Bhagavati: Yes, Sir. Instructions have already been issued.

Shri P. R. Chakraverti: What are the reasons which prompted the Government to reject the proposal made in part (c) of the question?

Shri Bhagavati: It is because it is difficult to get photographs in the rural areas. It will not help the depositors. Sometimes there is the risk of fraudulent withdrawal.

Shri Swell: The hon. Deputy Minister has said that the proposal to have photographs attached to the pass-books has been dropped because of the

chances of fraud. In view of the fact that attestation of signatures can also lead to fraud and a photograph is likely to be a better proof, will the hon. Minister kindly explain in more detail how the proposal of having photographs has been dropped?

Shri Bhagavati: The idea of having photographs has not been dropped. So far as identity cards are concerned, the depositors have the option to apply for identity cards by supplying the photographs to the head post office. They can get identity cards through the head post office, but that is not a rule. The question was that there should be a rule for having photographs attached to the passbooks for savings bank accounts. But that is not considered to be advisable, because in the rural areas, the depositors may not find it very easy to get photographs for attestation. But the depositor has the option to supply the photographs and get an identity card.

Shri Kashi Ram Gupta: Normally, the depositor in the village is a poor man, and if he has to spend on photographs, most of his savings will go towards that. Will the hon. Minister please let us know whether Government contemplate to pay the cost of the photographs of such depositors?

Shri Bhagavati: The hon. Member has not understood what I have stated, fully. My contention is that in the rural areas the depositors cannot supply the photographs. So, that has not been made a rule. They are not to supply the photographs as a rule.

श्री यशपाल सिंह : जिन डाकखानों में जनता को सिर्फ परेशान करने के लिये यह "दस्तखत नहीं मिलते हैं", की बात उठाई गयी है और पासबुक को भी इंकार कर दिया गया, ऐसे कमंचारियों के खिलाफ क्या स्टैक्स लिये गये हैं?

Shri Bhagavati: We get some complaints. In 1963, we got 303 cases of

such a nature out of about one crore of withdrawal cases. So, the number of such cases is not large, and we investigate into those cases and take proper action. We have liberalised the rules for withdrawal of money from the savings bank accounts. Now, the depositors have many avenues for identification. So, there is not much difficulty.

Shri Kapur Singh: Are Government aware that a thumb-mark is the most scientific and immutable identification of an individual, and if so, will Government consider the desirability of substituting thumb-mark in place of all these requirements?

Mr. Speaker: Identification of thumb-mark also will be equally difficult.

Shri Kapur Singh: Anybody with a little training can decipher a thumb-mark.

श्री रामसेवक यादव : गांवों के लोगों को किसी गजेटेड अफसर से तसदीक लेना बहुत मुश्किल काम है क्योंकि वह उन को पहचानते नहीं हैं। इस कारण उन को इस के लिये वकील आदि करने पड़ जाते हैं जिस से कि उनका खर्च बढ़ जाता है तो क्या सरकार जिला परिषद के सदस्यों और विकास बँड के अधिकारियों को भी इस तरह की तुसदीक करने का अधिकार देने के बारे में उस्तुरी आदेश जारी कर रही है?

Shri Bhagavati: The sarpanches of the village panchayats have also been allowed. Over and above that, any member of the public who is known to the post-master can attest and can identify the deposition, and his identification is accepted.

Shrimati Renuka Barkataki: May I know whether it is a fact that in the postal savings bank many accounts are still lying without their being made up-to-date by adding the interest, for years together?

Shri Bhagavati: The interest is added from time to time. If there is any specific complaint, I shall look into that.

Study of Inter-State Navigational Problems

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*928. { **Shri Subodh Hansda:**
Shri P. R. Chakraverti:
Shri S. N. Chaturvedi:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that some French Experts are coming to India to study the inter-State navigational problems; and

(b) if so, the particulars of the problems to be investigated?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) and (b). A French Mission comprising M/s. Maurice REMILLIEUX and Michel ROUSSELOT visited India from 10th to 23rd February, 1964 to advise on new methods for improving rivers for navigation. They inspected Narmada river (Garudeshwar-Broach section) and Brahmaputra river (down stream of Jorhat).

Shri Subodh Hansda: May I know whether they have submitted any report to Government?

Shri Raj Bahadur: Their report exactly is not there, but our technical officers who accompanied them have taken certain notes which are with us. We also expect a report from them.

Shri Subodh Hansda: May I know whether they have made any observations regarding the deterioration of the inter-State navigational system in our country?

Shri Raj Bahadur: They inspected two particular sections, one on the Narmada and the other on the Brahmaputra. In regard to these they have made certain observations.

Shri P. R. Chakraverti: May I know what specific recommendations have been found acceptable to the Government?

Shri Raj Bahadur: These are to be examined. They relate to the methods of stabilising or deepening the river channels for navigation—one is known as the surface panel technique and the other is the bottom panel technique—and how to apply them. They are highly technical matters. If he is interested I can furnish a statement, provided he writes to me.

Shri P. Venkatasubbaiah: May I know whether Government has put forward the proposal that has been envisaged by Sri C. P. Ramaswamy Iyer for linking Cauveri with Ganga for navigational purposes?

Mr. Speaker: Was he also a French expert?

Dr. L. M. Singhvi: May I know whether Government are actively considering the possibility of linking major rivers in India to build up a trunk system of riparian routes all through the country?

Shri Raj Bahadur: We would very much like to do that consistently with the availability of water in the rivers after meeting the irrigation needs, damming of the rivers etc., and secondly, consistently with the availability of finances. This is a very big question. I cannot reply to that straightforwardly.

Shri Harish Chandra Mathur: Is it not a fact that a blueprint regarding the inter-State connection of rivers envisaged by Dr. Singhvi has already been drawn up by the Ministry? What is the position regarding it and what are the main features of the scheme?

Shri Raj Bahadur: So far as I know, the Gadgil Committee went into this question and made certain recommendations. There may be other reports, I am not aware, but, as I have said, the progress in this particular matter

is essentially limited or confined by the limitations or availability of water and finance.

Shri A. P. Jain: Since independence, what are the principal routes of riverine navigation which have been taken on hand, and what are the ones which have been abandoned?

Shri Raj Bahadur: So far as I know we have this Calcutta-Assam route, which is the principal route.

Shri A. P. Jain: That was there even before independence.

Shri Raj Bahadur: You asked about the routes.

Shri A. P. Jain: Since independence.

Shri Raj Bahadur: They have been continuing, and there has also been the Rajmahal Bengal-Bihar route. Also, there is limited navigation in the Buckingham Canal, and also a canal in the South.

Shri S. C. Samanta: May I know whether they recommended anything about the international navigational problem from Calcutta to Assam?

Shri Raj Bahadur: No, Sir. They have only dealt with the methods of tackling the river navigation.

Shri Ranga: More than Rs. 1 crore was granted for the improvement and development of the Buckingham Canal more than ten years ago. Why is it that the completion has been delayed till now, and how soon is it going to be completed? There would be no need for any French expert for that.

Shri Raj Bahadur: I think I have time and again explained the special features of the Buckingham Canal and its character. The character is that we try to desilt it, and it heaves up again on account of silting or the process known as heaving. We have been allotting funds and we have allotted funds to the Madras Government and the Andhra Government for this particular purpose again.

Shri Ranga: I asked him when it was going to be completed.

Shri Raj Bahadur: The Buckingham Canal is already in existence.

Shri Ranga: You have not built it up, thank God. It is the improvement of it I am asking about. Money has been granted more than ten years ago. I am asking when it is going to be completed.

Mr. Speaker: He says it is in existence.

Shri Ranga: It has been in existence, in spite of them, for the last 100 years.

Shri Raj Bahadur: I would not like the impression to go that we have done nothing.

Shri Vishram Prasad: In the annual report of Irrigation and Power Ministry there is a proposal to connect the Jumna with the Narmada. May I know whether this mission considered that possibility too?

Shri Raj Bahadur: It is not possible for me to say off-hand whether Jumna and Narmada can be linked.

Shri Liladhar Kotoki: May I know if the Minister is aware that the portion of the Brahmaputra, from Neamati Ghat to Dibrugarh, has been closed, and whether the expert body has examined that question, and if so, the recommendations and steps that are going to be taken?

Shri Raj Bahadur: I have indicated in my reply that the experts inspected Brahmaputra down and south of Jorhat. Neamati Ghat and Dibrugarh are north of Jorhat and the navigability thereof had been affected by the adverse effects of an earthquake that took place sometime back.

Shrimati Savitri Nigam: May I know whether the financial implications of the Narmada-Brahmaputra river navigation schemes have been examined and, if so, what is the amount?

Shri Raj Bahadur: They have given certain features of the existing rivers, about the navigability, presence of shoals, character of the bed. These have to be examined fully and equipment has to be obtained. We cannot say anything about it just now.

Shri P. R. Chakraverti: Question 941 also may be taken up along with Question 929.

Mr. Speaker: If it is convenient, that also may be replied to.

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): It is a separate question but if it is desired, I shall answer it.

Mr. Speaker: If it is a separate question, it may be kept separate.

Ban on Movement of Sugar and Gur
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*929. { **Shri Gulshan:**
Shri Kapur Singh:
Shri Buta Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether he had stated some time in January, 1964 at his press conference that the ban on movement of sugar and gur will not be withdrawn; and

(b) if so, the steps taken to meet with public demand for the supply of sugar and gur in the country

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) Yes, Sir.

(b) Quotas of sugar and gur are allotted every month to various States for regulated distribution after taking into account the availability and requirements.

Shri Gulshan: क्या यह सच है कि कंट्रोल से पहले चीनी और गुड़ जनता को कंट्रोल रेट से भी कम कीमत पर आम भिलते रहे हैं? क्या यह भी सच है कि चीनी और गुड़ का संकट सरकार ने खुद पैदा किया है?

प्रधान मंत्री: माननीय सदस्य की दूसरी बात को मिनिस्टर साहब कैसे मानेंगे?

Shri Gulshan: हम कहते हैं कि सरकार ने यह संकट खुद पैदा किया है।

Shri Shinde: That is not correct. It is well known that there was a shortfall in production last year and we have also some export commitments. That is why sugar supply position was slightly tight.

Shri Gulshan: स्पीकर साहब, इस को हिन्दी में समझा दें।

प्रधान मंत्री: माननीय सदस्य ने जो कहा है, उस को मिनिस्टर साहब नहीं मानते।

Shri Gulshan: क्या यह भी सच है कि सरकार चीनी और गुड़ का कंट्रोल खत्म नहीं करना चाहती और इस बक्त जनता की जरूरत पूरी नहीं होती यदि हां, तो क्या जनता की जरूरत पूरी करने में सरकार विफल रही है?

Shri Shinde: Government of course does not contemplate the relaxation of the present control measures so long as production position has not improved.

Shri Gulshan: देहाती एरिया में तो चीनी बिल्कुल मिलती नहीं है।

Shri Kapur Singh: Are Government aware that great hardship has been caused in the rural areas of Punjab in the absence of free movement of gur between UP and Punjab and, if so, are Government considering the desirability of removing the ban between Punjab and U.P., at least, in respect of gur?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): It has been made clear on more than one occasion that it is not possible to lift the ban. With

regard to gur the prices in U.P. have been ranging around Rs. 26 or Rs. 27; it cannot be said that the prices have gone down to justify the removal of the ban . . . (Interruptions) With regard to Punjab, Punjab also produces substantial quantities of gur; it does not depend much on imports from U.P.

श्री ओकार लाल बेरदा: मैं यह जानना चाहूँगा कि चीनी और गुड़ के बारे में हम कब तक अत्म-निर्भर हो सकेंगे और क्या फिर भी यह कंट्रोल नहीं होतेगा ।

Shri Shinde: It is difficult to suggest any precise time.

प्रध्यक्ष महोदय : पालियामेटरी सेंटरी साहब कहते हैं कि वह टाइम नहीं बता सकते ।

श्री ओकार लाल बेरदा : क्या उन को बता ही नहीं है कि हम इस बारे में कब तक अत्म-निर्भर हो सकेंगे ?

प्रध्यक्ष महोदय : वह कहते हैं कि वह नहीं बता सकते हैं । क्या माननीय सदस्य जवाहस्ती उन के गले से इन्फर्मेशन निकालेंगे ?

Shri S. M. Banerjee: May I know whether the ban on movement of sugar and gur has helped even distribution of these two commodities and to bring down prices and if not, the reason why this ban has been imposed?

Shri A. M. Thomas: It is well known that the ban on gur has been placed in order to make sugarcane available for competitive users of sugarcane, namely, khandsari manufacturers of crystal sugar. In fact, had it not been for the ban put on the movement of gur, very many factories would have suffered for want of supply of sugarcane. It was because of the ban that it was possible for crystal sugar manufacturers to compete with the khandsari and gur manufacturers and in spite of the fact that the price

of cane was raised to Rs. 2 per maund.

Mr. Speaker: Shri Kachhavaiya.

Shri Man Singh P. Patel: Sir, there is also the right side.

Mr. Speaker: Then I might be blind! There cannot be any impatience in any case.

श्री कच्छवाया : मैं यह जानना चाहता हूँ कि जब से गुड़ और चीनी के लाने-ले जाने पर प्रतिबन्ध लगा है, तब से अब तक कितनी चीनी और गुड़ अवैध रूप से ले जाते हुए पकड़े गए हैं और इस में कितने लोगों को सजा हुई है ।

Shri Shinde: A few cases have been noticed in all the States. But it has been already explained in the House that the quantities involved are relatively very small.

श्री प्रकाशबीर शास्त्री : सरकार ने गुड़ के एक प्रांत से दूसरे प्रांत में ले जाने के लिये जो प्रतिबन्ध लगाया था, उस का केवल माल कारण यह था कि सरकार ३३ लाख टन चीनी का उत्पादन करना चाहती थी और इस लिये चाहती थी कि चीनी मिलों को गम्भीर ज्यादा मिले । मैं यह जानना चाहता हूँ कि अब चीनी मिलों बन्द हो चुकी हैं और अब उन को गम्भीर देने का प्रश्न ही नहीं है, तो अब गुड़ पर क्यों प्रतिबन्ध लगाया गया है और अब क्यों नहीं उस को हटा दिया जाता है ।

Shri A. M. Thomas: In spite of the fact that the ban was placed, there was large-scale diversion to the manufacture of gur and khandsari. If there was not such a diversion, it would have been possible perhaps to reach the target of 33 lakh tons. In fact, this target of 33 lakh tons was fixed having regard to our own requirements, export commitments, and also a safe carry-over. The target was fixed having regard to the require-

ment of about 26 lakh tons for internal consumption, five lakh tons for export and two lakh tons for carry-over. It was on this basis that the target was fixed. Even this target would have been nearly reached if there was not large-scale diversion of cane for the manufacture of gur and khandsari. Even in spite of all these restrictions, there has been large scale diversion, and the prices had to be increased for cane to Rs. 2 per maund. The House is aware of all these facts.

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, मेरा प्रश्न दूसरा था। मालूम पड़ता है कि मैं मत्री महोदय को अपना प्रश्न समझा नहीं सका।

अध्यक्ष महोदय : माननीय सदस्य बहस कर रहे हैं। क्वस्टियन आवार में फैसले नहीं किये जाते हैं। इस बहस तो गिरं इन्कमेंशन सी जा सकती है। माननीय सदस्य बहस करते हैं।

श्री प्रकाशबीर शास्त्री : मैं बहस नहीं कर रहा हूँ। मेरा प्रश्न यह नहीं था।

अध्यक्ष महोदय : माननीय सदस्य दलील देते हैं और अपने संबाल का जवाब भी दलील में चाहते हैं।

श्री प्रकाशबीर शास्त्री : मेरा प्रश्न यह था कि जब चीनी मिले बन्द हो चुकी हैं और उन को गश्ता देने का प्रश्न नहीं है, तो अब गड़ पर प्रतिवन्ध वर्यों लागू किया गया है। यह बहुत सीधा सा प्रश्न है।

Shri Shinde: It is because the intention or the object of the ban was not only to make more sugarcane available to the sugar manufacturers but also to make jaggery available at reasonable prices to the consumers all over the country.

Shri Ranga: Which consumers? In Uttar Pradesh?

Mr. Speaker: Order, order.

श्री य० लां बाळपाल : क्या यह सत्य दै कि प्रामों में किसानों को शहरी लोगों के बराबर चीनी न मिलने के कारण वे लोग अपने गन्ने से गुड़ पैदा करते हैं और अब उस पर भी सरकार ने प्रतिवन्ध लगा दिया है?

Shri Shinde: The internal distribution in respect of the States has been entrusted to the respective States, and how the quantities are to be distributed in the rural and the urban areas is also done by the State Governments.

Shri D. J. Naik: Since the manufacture of gur is a great village industry, may I know whether this ban on the movement of gur has affected this industry adversely?

Shri A. M. Thomas: It could not have affected the industry to any material extent because, as I have indicated previously, the price of gur even now prevails round about Rs. 26 to Rs. 27 and that will enable the sugarcane grower who gives the sugarcane to the gur manufacturer to get more than Rs. 2 per maund of cane, whereas the crystal sugar manufacturer can only pay up to Rs. 2.

Shri Bibhuti Mishra: May I know whether Government have framed any rules to release more sugar during the 'lagan period', namely, from February to July?

Shri Shinde: I do not think it will be possible to release more sugar.

श्री स्पष्टली : क्या यह सच है कि गुड़ की कीमत जो बढ़ी है, वह इसलिये नहीं बढ़ी है कि गुड़ खानेवाले ज्यादा थे, बल्कि इस लिये बढ़ी है कि इस बीच में हमारे पश्चिमी सूखों में नाजायज तरीके से गुड़ की शराब ज्यादा तेजार होने लगी है और बिकने लगी है?

अध्यक्ष महोदय : खास तौर पर देहरादून जिले में।

Shri Tyagi: I am sorry; I mean Punjab.

प्रम्पल महोदय : पंजाब की शिकायत
तो नहीं है।

Shri A. M. Thomas: It is reported that in many States, there is much illegitimate use of gur and illicit distillation is one of the reasons why the gur prices are at a high level. There are reports like that.

Shri A. P. Jain: Is it a fact that when the ban was imposed, the U.P. Government insisted that once it is imposed, it should not be lifted until the end of the season for the reason that the gur would have passed into the hands of the middleman who will profit if this ban is lifted?

Shri A. M. Thomas: That has been the Central Government's view also. Otherwise, it would be quite unfair and it would be encouraging cornering of stocks by middlemen. Not only that. Even though the season is coming to an end, we do not propose to lift the ban because it will not benefit the grower, but it will benefit only the middlemen.

रेलवे स्कूल और कालिज

*६३०. श्री प्रकाशबीर शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विभिन्न रेलवे क्षेत्रों (जोनों) में वर्तमान स्कूलों और कालिजों के अतिरिक्त भी कुछ और स्कूल तथा कालिज खोलने का विचार है;

(ब) क्या यह सच है कि विभिन्न रेलों द्वारा चलाये गये वर्तमान स्कूलों और कालिजों की देखरेख के लिए कोई शिक्षा विशेषज्ञ नियुक्त नहीं किया गया है; और

(न) यदि हाँ, तो क्या सरकार इस मामले में कोई कायंवाही करने का विचार कर रही है?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज शाह) : (क) से (ग). एक बयान सभा-पट्टन पर रख दिया गया है।

विवरण

संविधान में शिक्षा-सम्बन्धी सुविधाओं की व्यवस्था करने का उत्तरदायित्व राज्य सरकारों पर है और अन्य नागरिकों के साथ रेल कर्मचारी भी इस सुविधा का लाभ उठाते हैं। अपने कर्मचारियों की सुविधा के लिए, कर्मचारी-हित-सम्बन्धी काम के रूप में, रेलें कई स्थानों पर प्राइमरी, मिडिल, हाई/हायर सेकेण्डरी स्तर के स्कूल चला रही हैं। ये स्कूल उन स्थानों में खोले गये हैं, जहाँ कोई स्कूल नहीं है या जहाँ अधीक्षण स्तर के स्कूल नहीं हैं या ऐसे स्कूल रेलवे वस्त्रियों से बहुत दूर हैं।

वर्तमान नीति के अनुसार रेल कर्मचारियों के बच्चों के लिए शिक्षा-सम्बन्धी सुविधाएं हायर सेकेण्डरी स्कूल स्तर तक सीमित हैं। अतः रेलों ने अभी तक कालेज स्तर की शिक्षा देने का काम अपने हाथ में नहीं लिया है। लेकिन उत्तर प्रदेश सरकार की शिक्षा-सम्बन्धी पुर्नर्थिन-योजना के अनुसार टूटूला और मुगलमराय के दो रेलवे हाई स्कूलों को इन्टरमीडिएट स्तर तक बढ़ा कर उनमें ग्यारहवीं और बारहवीं कक्षाएं खोलनी पड़ी हैं।

रेले प्राइवेट प्रबन्धकों की भांति ही स्कूल चलाती हैं और कई स्कूलों के लिए उन्हें राज्य सरकारों से अनुदान मिलता है। राज्य सरकारों के शिक्षा अधिकारी रेलवे स्कूलों का वर्ष में एक बार निरीक्षण करते हैं। रेलवे स्कूलों से सम्बन्धित मामलों की देखभाल रेलों के मूल्य कार्मिक अफसर द्वारा की जाती है। स्कूलों के दिन-प्रतिदिन के प्रशासन कार्य के लिए रेलवे अफसरों को नियंत्रक अफसर नामित किया जाता है। ये अफसर प्रशान प्रधायापक/प्रधान प्रधायापिका के जरिये प्रशासन कार्य चलाते हैं।

परीक्षण के रूप में शिक्षा अधिकारियों के दो अस्थायी पद मंजूर किये गये हैं, एक पश्चिम रेलवे के लिए और एक दक्षिण-पूर्व रेलवे के लिए। पश्चिम रेलवे में इस पद पर

जो अफसर रखे गये हैं वह राज्य सरकार से प्रतिनियुक्ति पर आये हुए हैं और दक्षिण-पूर्व रेलवे में इस पद पर रेलवे के एक कार्यक्रम अफसर को लगाया गया है।

नये स्कूल खोलने के सम्बन्ध में वर्तमान नीति यह है कि राज्य सरकारों से स्कूल खोलने के लिए कहा जाय और जहां राज्य सरकार स्कूल न खोलता चाहे, वहां रेल कर्मचारियों को उनपर बच्चों की शिक्षा के हित में स्कूल चलाने के लिए प्रोत्साहित किया जाय। ऐसे स्कूलों के लिए रेल प्रशासन नाममात्र किराय पर जमीन या इमारत और रेलवे राजस्व से सहायक अनदान जैसी मुविधाएं देते हैं। यद्यपि इम नीति के अनुसार विभिन्न ज्ञानीय रेलों में और अधिक स्कूल खोलने का कोई निश्चित प्रस्ताव नहीं है, फिर भी नये स्कूल खोलने के प्रस्तावों पर हर एक की स्थिति के अनुसार विचार किया जाता है और उन पर उचित कार्रवाई की जाती है।

श्री प्रकाशबीर शास्त्री : कुल भिला कर इस समय रेलवे की ओर से कितने स्कूल और कालेज चलाये जा रहे हैं और उन में कितने विद्यार्थी पढ़ रहे हैं और वर्ष में कितना व्यय आप उन पर करते हैं?

श्री शाहनवाज खां : इस वक्त रेलवे के ७१५ स्कूल हैं और उन में १ लाख ४७५ तालिबाल्लम पढ़ रहे हैं।

प्रध्यक्ष भहोदय : कितना खर्च करते हैं?

श्री शाहनवाज खां : खर्च का कोई एजेंट अनुमान मेरे पास इस वक्त नहीं है।

श्री प्रकाशबीर शास्त्री : अभी मंत्री महोदय ने कहा कि एक लाख से ऊपर विद्यार्थी रेलवे के स्कूलों में पढ़ते हैं। विवरण को देखने से पता लगता है कि एजेंटेशन का कोई एक्सपर्ट इनको देखने के लिए नहीं रखा गया है, केवल विभाग के अधिकारी ही इनकी देख-रेख करते

हैं। परिचयी रेलवे में केवल एक अधिकारी इस प्रकार का है जो देख-रेख करता है। अगर रेलवे के पास कोई इस प्रकार का व्यक्ति नहीं है तो क्यों नहीं रेलवे सेंटर की एजेंटेशन मिनिस्ट्री से कोई इस प्रकार का स्पेशलिस्ट ले लेती जिस की देख रेख में शिक्षा सम्बन्धी सभी काम चले, क्यों विभाग के अधिकारियों द्वारा ही यह सारा काम कराया जा रहा है?

श्री त्यागी : टिकट कलेक्टर करते हैं यह काम?

श्री शाहनवाज खां : मुझिज़ज़ भैम्बर को पता होगा कि एजेंटेशन स्टेट की जिम्मेवारी है। हम चाहते हैं कि जितने स्कूल रेलवे के चलते हैं वे स्टेट एजेंटेशनल आयोरिटीज़ के जरिये से ही चलें। जहां कहीं रेलवे स्कूल चलते हैं तां वे वैसे ही चलते हैं जैसे प्राइवेट मैनेजरेंट के स्कूल चलते हैं। जो उनका मिलेवस होता है वह वही होता है जो स्टेट गवर्नरेंट तय करती है। स्टेट गवर्नरेंट के इंस्पेक्टर आफ स्कूल ज्ञा कर उनकी इंस्पेक्शन करते हैं। हम उनके मण्डिरे के ऊपर ही चलते हैं।

श्री प्रकाशबीर शास्त्री : साड़े सात सौ स्कूल हों और उन में एक लाख से ऊपर बच्चे पढ़ते हैं, लेकिन शिक्षा का जानकार कोई न हो, एक्सपर्ट कोई न हो, यह आश्वर्य की बात है। अगर आपके पास एक्सपर्ट नहीं हैं तो आप डेपूटेशन पर एजेंटेशन मिनिस्ट्री से क्यों नहीं लेते हैं?

श्री शाहनवाज खां : उन स्कूलों में जो भी टीचर्ज़ रखे जाते हैं वे सब ट्रेंड टीचर्ज़ होते हैं, बी० ए० बी० टी०, एम० ए० बी० टी० आदि होते हैं। जो स्टेट एजेंटेशनल आयोरिटीज़ हैं, उनकी जेर निगरानी ये स्कूल काम करते हैं।

Shri Hari Vishnu Kamath: The statement laid on the Table of the

House says that although there is no specific proposal to open more schools in different railway zones in accordance with this policy, yet proposals regarding opening of new schools are considered on the merits of each case and suitable action is being taken thereon. May I know what are the criteria for judging the merits of each case and whether all these new schools will be distributed among the zones on a fair and equitable basis?

Shri Shahnawaz Khan: The criterion is that proper educational facilities for the children of railway employees must be provided. Whether the State Government provides it or not, it is a matter of convenience and the actual situation. If in the vicinity of a railway station or railway colony, State-run educational institutions are available, then we prefer that they should receive education through the State sources. But where railway colonies are situated in far-off distances where there are no privately run schools and colleges, the railway administration does not shirk its responsibility to provide suitable education.

Shri Hari Vishnu Kamath: The second part of my question has not been answered. Will the new schools be distributed among the zones on a fair and equitable basis?

Shri Shahnawaz Khan: These schools are distributed wherever they are required.

श्री राम सेवक यादव: जो मंत्री महांदय ने बयान सभा-पटल पर रखा है उसमें कहा गया है कि पश्चिमी रेलवे द्वारा वहांकी यज्य सरकार से एक शिक्षा अविकारी बुलाया गया है डेप्युटेशन पर। मैं जानता चाहता हूं कि उनको बुलाने का कारण क्या है और यदि शिक्षा क्षेत्र में प्रगति लाने के लिए उसको बुलाया गया है तो फिर दूसरी जोंज में ऐसी अपवस्था न करने का कारण क्या है?

श्री शाहनवाज खान : यह तजरबे के तौर पर हमने किया है। यद्यपि उसके नातीजे अच्छे निकले और उससे कोई बहुत फर्क पड़ा तो बहुत सुमिकिन है कि हम उसको बढ़ायें। मैं यह भी अच्छे करना चाहता हूं कि एक स्कूल ग्रोव ग्रामी में रेलवे का चल रहा है जिसमें लगभग छँ सौ बच्चे पढ़ रहे हैं। एक रेलवे का अफसर उस स्कूल का प्रिसिपल है। मैं माननी चाहता हूं कि हिन्दुस्तान के बेहतरीन स्कूलों में से वह स्कूल है।

Shri D. C. Sharma: It is the policy of the railways not to open colleges. This is what is stated in the statement. May I know if the college-going children of the railway employees are given any stipends by the Railway Ministry?

Shri Shahnawaz Khan: Every year the Railways give 1000 scholarships for technical education to the children of railway employees and the children going to colleges are also eligible to get those scholarships.

Shri P. Venkatasubbaiah: In the statement laid on the Table the Railway Administration has confined itself only to high school education. May I know whether they consider the desirability of providing both technical and college education to such of the children of railway employees as have no facilities for college education?

Shri Shahnawaz Khan: We assist them from the Staff Benefit Fund.

श्री यशपाल सिंह: एजकेश अधिकारी होने के बारण अलग अलग स्कूलों के कोर्सिस मुच्छलिफ होते हैं और जब एक रेलवे अफसर का दूसरी जगह तबादला होता है तो उनके बच्चों की पहली की पढ़ी हुई किताबें बेकार हो जाती हैं और उनको नए सिरे से जाकर

फिर पढ़ना पड़ता है और दिक्कत उठानी पड़ती है, क्या यह सही है ?

श्री शाहनवाज खां : यह समस्या सिफरेलवे कर्मचारियों के लिए नहीं है बल्कि तमाम जो सेंट्रल गवर्नमेंट के एम्प्लायीज हैं, उनके लिए है। हर एक सूचे का अलहादा अलहादा शिक्षा का प्रोग्राम है और वह एजुकेशन मिनिस्ट्री में ताल्लुक रखने वाली चीज़ है न कि हमसे ।

श्री बड़े : माननीय मंत्री जी ने बताया है कि केवल एक स्कूल बेहतरीन लाइंज पर चलता है। क्या इसका मतलब यह है कि बाकी के जो साढ़े सात सौ के करीब स्कूल हैं, वे बेहतरीन लाइंज पर नहीं चलने हैं या वहां पर कुछ गड़बड़ियां हैं? क्या आपके पास कुछ एसी भी कम्प्लेट्स आई हैं कि वहां पर टीचर्स का एप्लाइट्मेंट बराबर नहीं होता है?

श्री शाहनवाज खां : इनी बड़ी तादाद में जब स्कूल हैं तो मुमिन है कि कहीं इन्तजाम बहुत अच्छा न हो। लेकिन अगर माननीय मदस्य बनायेंगे कि कहीं इन्तजाम ठीक नहीं है तो मैं उसके ऊपर तवज्ज्ञ हूँ।

श्री तुसशीदास जाथव : रेलवे मंत्रालय के कर्मचारियों के बच्चों को जो पढ़ाया जाता है तो उनसे जो फीस ली जाती है वह उनके पेरेंट्स के पगार के हिसाब से ली जाती है या एक सी फीस सब से ली जाती है? उनको मुफ्त शिक्षा प्रदान करने का भी क्या कोई इन्तजाम आपने किया है?

श्री शाहनवाज खां : प्राइमरी स्कूल तक की एजुकेशन मुफ्त है।

Shri S. C. Samanta: Is it not a fact that due to continuous overflow of

students in the Kharagpur Higher Secondary School every year a second school has been opened by the employees there; if so, may I know whether the facilities mentioned in the statement are being given to that institution also?

Shri Shahnawaz Khan: In fact, we welcome the opening and running of schools by the employees themselves under their own arrangement, and we subsidise them by giving them plots of land, buildings and also some financial aid.

Shri Daljit Singh: May I know what special facilities are provided to the students in these schools and colleges?

Shri Shahnawaz Khan: Up to the primary standard the education is free. We give scholarships for technical education. In the staff benefit fund also there is a committee which gives assistance to the deserving cases.

Escape of Mr. Walcott

*932. **Shri Hari Vishnu Kamath:** Will the Minister of Transport be pleased to refer to the reply given to Starred Questions Nos. 6 and 394 on the 11th February, 1964 and 3rd March, 1964 respectively and state:

(a) whether the inquiry regarding the escape of Mr. Walcott from Safdarjang Airport on the 26th September, 1963 has been completed;

(b) if so, the findings and conclusions thereof; and

(c) if the reply to part (a) above be in the negative, the stage which it has reached?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) to (c). The investigation by the officer appointed to further enquire into the escape of Mr. Walcott is still in progress.

Shri Hari Vishnu Kamath: Is the Government aware of the widespread impression among the public that the inordinate delay and unconscionable procrastination that has marked this enquiry is because Government is security-squint if not security-blind and because highly placed officers, among whom I mentioned last time the then District Manager, Air India, Delhi are involved in this matter and, if the answer is in the negative, what are the reasons for the dilatoriness, and at what stage is the enquiry now?

Shri Mohiuddin: The question of security has been raised. Of course, this investigation has also a bearing on security; no doubt. But, in the meanwhile, whatever steps are to be taken for security purposes are being taken. As regards the reference to Air India....

Mr. Speaker: What are the causes for the delay? That is the only question.

Shri Mohiuddin: The officer who has been appointed for this purpose is not a full-time officer for this enquiry. He has got other duties to attend as well. Then, he has got to examine so many papers. Yet, he has promised to expedite the investigation and submit the report.

Mr. Speaker: When so much of concern was expressed so far as this escape is concerned, for the Government to come up and say that he is not a full-time officer for this enquiry it does not look nice for the Government to put up this defence. They ought to have taken greater care to see that the enquiry is finished as soon as possible.

The Minister of Shipping in the Ministry of Transport (Shri Kaj Bahadur): May I just add that when we appointed an officer for enquiry into this particular matter, we took every care to see that he should be one who has got ample familiarity with the rules and regulations of the Civil Aviation Department. (Interruptions) I may be permitted to proceed . . . and the officer whom we have appointed

is an ex-Director-General of Civil Aviation himself. Presumably, he is the Director-General of P & T. He is proceeding with the matter from day to day and he has assured us that by the middle of May he will be able to submit his report.

Shri Hari Vishnu Kamath: Has Government received reports that Mr. Walcott is still in the custody of the Paris Police or French Police and has any move for his extradition been made and may I know whether the action for his extradition is being soft-pedalled because the Government is afraid that Mr. Walcott might expose corruption in the administration, in high places?

Mr. Speaker: Order, order. This question was put last time also.

Shri Hari Vishnu Kamath: No, Sir, it was not put.

Mr. Speaker: All right, he might answer it.

Shri Mohiuddin: I have already informed the House that we have received information from our representative in Paris that he has been arrested there, we do not know for what reasons. We have no knowledge of the progress of the case. Regarding his extradition, I have already informed the House that the treaty between India and France regarding extradition was entered into in 1871 or 1872 and it is a complicated question as to what offences it covers. That is a big question, as far as extradition from France is concerned, because really he is not a French citizen.

Shri Hari Vishnu Kamath: Sir, I am afraid I will have to appeal to you again.

Mr. Speaker: I will give him an opportunity. He should remain content.

Shri Joachim Alva: The hon. Minister of Civil Aviation, who has been an active criminal . . . (Interruption) I am sorry, I beg your pardon . . . who has been an active practising criminal

lawyer, knows that when a prisoner escapes from police custody, the police officer is suspended; if he escapes from jail, the jail officer is suspended or punished and enquiry goes on. I want to know why when this enquiry was started nobody was arrested or punished. I want to know whether this enquiry is going to continue *ad infinitum*.

Shri Raj Bahadur: May I say that, so far as this particular escape matter is concerned, when Mr. Walcott escaped he was not in any custody whatsoever? He had served his term of imprisonment and he had paid the fine, etc. In fact, we are sorry that he escaped. We have not ever said we are not sorry for that. But the question is (Interruptions).

Mr. Speaker: Order, order. What shall I do?

Shri Bade: On the one hand, he says that he escaped and on the other he says he was not in any custody.

Shri Ranga: There was no officer-in-charge at the aerodrome when he escaped.

Shri Raj Bahadur: He was not in custody when he escaped.

Mr. Speaker: He takes exception to both the words being used, one is 'custody' and the other is 'escape'.

Shri Raj Bahadur: I am sorry I did not realise the subtle distinction between the words 'custody' and 'escape'. I must say that. When I meant 'escape' I only referred to the act of his flight which was an unauthorised flight and when I meant 'custody' I only said he was not in custody as at that time he was a free man because he had already served the term of imprisonment and paid the fine, etc. The second question is about his extradition from France. It depends upon our treaty and also on the nature and the gravity of the offences as to whether these would be covered by the treaty. We cannot, of course, go beyond that. That point has been examined.

Dr. L. M. Singhvi: Since what date has the question of extradition been under the consideration of the Government, why has it taken so long even to determine the legal position and how much longer is it likely to take?

Shri Raj Bahadur: I think the House was informed last time also. The point has been examined. There has been no delay in getting this point examined. Since the offences involved relate to the violation of the Indian Aircraft Rules and Regulations, those offences have not been considered to be extraditable.

Shri Swell: The Minister has stated that he hopes that the report will be submitted in the middle of May. What special significance is there about this middle of May? Is it because Parliament will be off by that time?

Shri Raj Bahadur: I would like to repudiate the insinuation. It is not our intention to slow down the inquiry or to delay the inquiry or to keep facts from the Parliament. But the officer must take his own time in order to find out the real circumstances which led to this unfortunate incident. He has to find out all that. We cannot punish anybody unless and until the facts are established.

Shri Bade: The hon. Minister has said that Mr. Walcott was a free man and then he said that he violated the Aircraft Rules and Regulations which offences, according to him, are not extraditable. May we understand that they have come to a definite conclusion that these offences are not extraditable?

Shri Raj Bahadur: I have said that the offences involving the breach of the Indian Aircraft Rules and Regulations are not extraditable and not covered by the treaty with France.

Shri S. M. Banerjee: It is quite clear from the reply of the hon. Minister that there is a good deal of confusion in his mind I would like to know whether the entire legal question has been referred to the law officers. . . .

Mr. Speaker: There is so much of controversy amongst the Members. I cannot tolerate that cross-talking.

Shri S. M. Banerjee: I would like to know whether the legal aspect of this particular case, about the escape of Mr. Walcott, has been referred to the law officers or the Law Minister and, if so, what is the opinion of the law officers or of the Law Minister?

Shri Raj Bahadur: We do not act on our own in such matters. Such matters involving interpretation of rules and regulations, the Acts and all that, are always referred to the Law Ministry. This case also was referred to the Law Ministry.

Shri S. M. Banerjee: What is their opinion?

Shri Raj Bahadur: That is the opinion. I have just now said that. So, there is no confusion in anybody's mind about that.

Shri Hari Vishnu Kamath: The answers of the hon. Minister and the hon. Deputy Minister bristle with contradictions. I would appeal to you, Sir, to come to the rescue of the House. The hon. Minister said that Mr. Walcott was not in custody. But, as far as I am aware, there was a decree pending against him, or to be executed against him; besides, his plane also had been impounded. So, both these things were there. And yet, the hon. Minister says that he was a free man and there was only a minor violation of some aircraft rule or provision.

Shri Tyagi: The plane was not free.

Shri Hari Vishnu Kamath: Secondly, the junior Minister had said that extradition proceedings were on. But the answer of the senior Minister definitely conveys the impression that there are no extradition proceedings. What are we to understand? I do not know whether you, Sir, have followed him.

Mr. Speaker: The hon. Minister did not say that extradition proceedings

were on, as far as I could understand him.

Shri Raj Bahadur: May I just say one thing? The custody referred to by my hon. colleague pertained to the custody presently in France of Mr. Walcott, whereas the custody referred to by Shri Joachim Alva pertained to the custody, if at all it was there, at the time when that unfortunate incident took place. So, there is no contradiction at all.

As for the other matter, you, Sir, have yourself cleared the position.

Uneconomic Cattle

*933. **Shri D. J. Naik:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that a large number of cattle in the country are uneconomic and useless drawing heavily upon the country's resources; and

(b) if so, the steps Government propose to take to arrest the growth of uneconomic cattle?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) Yes.

(b) For arresting the growth of uneconomic cattle the Government of India has launched Gosadan and Mass Castration Schemes. Male cattle on being admitted to the Gosadans are immediately castrated and cows are not allowed to breed further. Under the Mass Castration scheme, systematic and large scale castrations of the scrub bulls are undertaken. The State Animal Husbandry/Veterinary Departments are also carrying out castration work through their field staff. Research investigations are also underway to find out a painless and simple method for the sterilisation of cows.

Shri D. J. Naik: May I know whether any survey has been made of uneconomic cattle, and if so, the names of the States where uneconomic cattle are in large numbers?

Shri Shinde: Recently no survey has been made. However, there is the report of the Cattle Preservation and Development Committee of 1948. It has transpired from the report of that committee that there are at least 2 per cent useless cattle and another 8 per cent which can be classified as uneconomic, and most of them are in some of the North Indian States. But as far as useless and uneconomic cattle are concerned, we find them all over India.

Shri D. J. Naik: De-oiled cake is a concentrated cattle feed. May I know why it is being exported and whether its export will not affect cattle feed adversely in our country?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): In fact, there has been some opposition to the export of cattle feed. We are reviewing the position. Our foreign exchange requirement is also so compelling that we have to export whatever it is possible for us to export.

Shri Man Singh P. Patel: May I know whether Government have taken any action on the last report of the Council of Gosamvardhan which met at Aarey Colony in January, 1964, and if so, what new proposals have been formed to eradicate these uneconomic cattle?

Shri A. M. Thomas: Those recommendations are being considered and suitable action being taken. For reducing the uneconomic cattle or useless cattle, I do not think any revolutionary suggestion has been put forward by the seminar which was held at Aarey. In fact, it is a stupendous problem. It is well known that the number of cattle is so large. According to the 1961 livestock census; the number is 175.67 millions. So, it is a stupendous problem. There is also the well-known sentimental objection to cow-slaughter or cattle-slaughter.

Shri Thirumala Rao: May I know the names of the States which have pro-

hibited the slaughter of any kind of cattle by law?

Shri A. M. Thomas: I cannot say offhand, but it is well known that in the north Indian States, such a law exists.

Dr. P. S. Deshmukh: May I know how many Gosadans are actually functioning, the number of cattle there, and the proportion it really bears to the number of useless cattle in the country?

Shri Shinde: The total number of Gosadans at present functioning are 60 and as far as the exact number of cattle in those Gosadans is concerned, I have not at present the information with me, but if the hon. Member gives notice, I shall be happy to answer the same.

Shri Radhakal Vyas: May I know how far these Gosadans or pinjrapoles have been successful in preserving and separating these useless and uneconomic cattle, and whether Government is considering giving more encouragement to the establishment of such Gosadans?

Shri A. M. Thomas: Government wants to encourage the establishment of more Gosadans, but the number that has been given by my colleague, 60, is obviously inadequate to meet the requirements. As I have said, if 10 per cent of the entire cattle of 175.67 million cattle is useless or uneconomic the hon. House can judge the stupendousness of the problem, so that if the number can be increased to that extent, of course, there will be some relief.

श्री जगदेव सिंह सिद्धान्ती : मदन की किसी भी गदम्य से ऐ बात लियी हुई नहीं है कि गऊ की एक पंडी में लाखों आदमियों को वै, दूध, मक्कल और द्वादश आदि अनून पदार्थ पान करने को मिलते हैं और वह हमें बल्कि और बड़डियां भी देती हैं तो क्या ऐसी गऊ को एक अलाभप्रद पद समझा

जायगा, यदि हां, तो ऐसी हालत में क्या गो हृत्या जैसे वुरे काम का प्रोत्साहन नहीं मिलेगा ?

Shri A. M. Thomas: Cow slaughter was not advocated here. I only said that of course there is sentimental objection to slaughter which is the usual way of getting rid of useless cattle, but that is not available here. That is the difficulty. As for the other part of the question, we recognise the importance of cow development.

Shri Vishram Prasad: The hon. Minister in the original reply to the question paid more attention to castration of the bull and sterilisation of the cow. May I know what schemes Government has in mind to improve the cattle and make uneconomic cattle economic ones?

Shri Shinde: There are several live-stock development schemes, key village schemes etc. As far as the main castration schemes are concerned they are working in Kerala, Orissa, Punjab, W. Bengal, Rajasthan, Mysore U.P. and the Union Territory of Tripura; 124,000 cattle have been castrated so far in these States. The general problem of development of cattle will, of course, depend on the development of agriculture dairies etc. and also the standard of understanding of our agriculturists in regard to various cattle development schemes.

Shri Tyagi: Are cattle also subject to family planning?

श्री यशपाल सिंह : जो अनएकोनामिक मैनकाइंड है उसको कम करने के लिए सरकार क्या करने जा रही है ?

Shri Ranga: Uneconomic Ministers!

Shri Shivaji Rao S. Deshmukh: Is Government aware of the fact that one American farm expert as suggested that if a small iron spring is used and introduced into the cow's private part, the cow will be compelled to undertake what they call family planning or birth control? So does Government propose to make use of this simple method by

which illegal and uncalled for propagation of cattle can be checked?

Shri Sinde: Already, the ICAR is investigating the possibility of finding suitable methods for sterilisation of scrub cows by feeding an indigenous drug to cows and by using certain types of cervical clips, steel springs, pessaries etc.

श्री यशपाल सिंह : मेरे सवाल का जवाब नहीं आया है ।

अध्यक्ष महोदय : आप कैटिल की बात को छोड़ कर इमानों की तरफ चले गये ।

श्री यशपाल सिंह : मेरे कहने का मतलब यह है कि कैटिल को स्टर्लाइज किया जाता है जो कि इमारी बैक्टीरिया डेट की स्प्रिट के खिलाफ है तो सरकार

अध्यक्ष महोदय आपका जवाल प्रत्यक्षा था और आदर्शमयी बोरां में आपने पूछा था । आप बेंठ आइये ।

Shri Shinde: As far as this specific suggestion which has been made by the hon. Member is concerned, I think, it will have to be examined, but I do not know whether the American Government has succeeded in it or not.

Shri Shivaji Rao S. Deshmukh: They have succeeded in Brazil.

गेहूं का प्रायात

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*६३५. { श्री कक्षवाय :

श्री बृजराज सिंह :

क्या खाद्य तथा हृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि १९६३-६४ में आयात किये गये गेहूं में २४ करोड़ रुपये का घाटा हुआ है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

लाल तथा कृषि मंत्रालय के सभा-सचिव (श्री जिन्ने) (क) आशा है कि ११ करोड़ रुपये के प्राप्त गास व्यापारिक घाटा होगा।

(ख) भारत में स्थिति लाने और जनता के जरूरतमन्द वर्गों को राहा पहुंचाने की नीति के भाग के रूप में सरकार द्वारा जात-दूसर कर किए गए नियंत्रण के अनुनाद रु ३७.५१ प्रति किलोटल (रु १४ प्रति मन) सहायताप्राप्त भाव पर गहरे बेचने से घाटा होगा है।

[(a) The trading loss is expected to be around Rs 11 crores.

(b) The loss arises out of the deliberate decision of Government to sell wheat at a subsidised price of Rs. 37.51 per quintal (Rs. 14 per maund) as part of policy to stabilise prices and to afford relief to the vulnerable sections of the population.]

श्री कल्दाय : अनाज के बेचने में जो घाटा हुआ है, सरकार उस घाटे को किस बढ़ेखाते में डालेगा ?

लाल तथा कृषि मंत्री (श्री स्वर्ण सिंह) : माननीय मंत्री को बता दिया है। वह समझ लें कि निल खाते में डाला जायेगा। नीति यह है कि लोगों को मनो भाव पर अनाज मिले। इसलिए जान दूत कर लोगोंके फायदे की बात की जा रही है। उम्मीद है कि माननीय मंत्री इसका समर्थन करेंगे। अगर उन्हीं यह यह हो कि गलते की कीमत बढ़ाई जाये, तो हां वह भी विचार कर सकते हैं।

WRITTEN ANSWERS TO QUESTIONS

Dissolution of Panchayats

*925. **Shri R. Barua:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether it is a fact that 21 Panchayats have recently been dissolved in Delhi following allegations against their officials for embezzle-

ment and misappropriation of money and land;

(b) if so, why the Panchayats have been dissolved instead of taking steps to ensure their proper functioning; and

(c) the action taken against the officials held responsible for these irregularities?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) Yes, Sir, over a period of 3 years, viz. 1961-63. In twenty cases the allegations were against the Pradhans. In the remaining one, the allegations were against the Panchayat Secretary and the Goan Sabha.

(b) The Panchayats were superseded to enable the completion of investigations and launching of legal action. However, following the recent general elections, the Goan Panchayats were reconstituted with effect from 1-1-1964 in all these Panchayats except two, which have been included in the urban area. Elected Panchayats are functioning in the 19 Panchayats with all the powers, except the power of land management. As the question of recovery of land wrongly disposed of is pending, the powers of land management have been withdrawn from the Panchayats and are being exercised by the Deputy Commissioner, Delhi.

(c) Pradhans concerned had to vacate their offices consequent on the supersession of Panchayats. Five of the cases were referred to the Police for investigation and necessary action. The Panchayat Secretary has also been suspended.

गमे की सघन खेती

*६२६. **श्री विश्वनाथ पाण्डे** : क्या लाल तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रत्येक चीनी मिल के समिग्र गत्रे की सघन खेती की कोई योजना लागू हो गई है; और

(ब) यदि हां, तो इस योजना के लिए केन्द्रीय सरकार तथा मिनों द्वारा अलग अलग कितना धन दिया जायेगा ?

सात्य तथा हृषि मंत्रालय में राज्य मंत्री (भी अ० अ० था० साम०) : (क) जी हां, शक्ति दारखानों के आसपास गते की सधन खेती की एक योजना उत्तर प्रदेश, बिहार और पंजाब राज्यों में कार्यान्वित करने के लिये हाल ही में हाथ में ली गई है।

(ब) एक शर्तरा कारखाने के लिए इस योजना पर वार्षिक खर्च लगभग १.४४ लाख रुपया होगा और यह खर्च केन्द्रीय सरकार राज्य सरकार और हानिकारकारियों अर्थात् गवान उत्पादकों और शक्ति कारखानों में बराबर बराबर भागों में बांटा जाएगा।

खाद्यान्नों पर उत्तरक का प्रभाव

*६३१. श्री अ० प्र० सिंह : क्या सात्य तथा हृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तरक के प्रयोग द्वारा उत्पादित खाद्यान्न अस्वास्थ्यकर होता है ;

(ख) क्या विशेषज्ञों द्वारा इसकी जांच कराई गई है ; और

(ग) यदि हां, तो इनके बाय परिणाम निकले और यदि नहीं, तो क्या गवाकार इसकी जांच करायेगी ?

सात्य तथा हृषि मंत्रालय में राज्य मंत्री (आ० राम सुभग सिंह) : (क) से (ग). उत्तरकों की गहायता से पैदा हुए खाद्यान्नों से हानिकारक या लाभकारी प्रभावों को जानने के लिए चूंके जैसे जीवों पर परीक्षण गर्के भर्ती भारत देखा जा सकता है। अभी तक इस प्रकार का कार्य नहीं किया गया है। फिर भी भारतीय हृषि अनुसंधान विभाग प्रकार के खाद्यों

और उत्तरकों के खाद्यान्नों के पौष्टिक मूल्य और उनकी किस्म पर हुए प्रभावों को मालूम करने के लिए कुछ परीक्षण कर रहा है। इन परीक्षणों से ज्ञान हुआ है कि उत्तरकों के प्रयोग से खाद्यान्नों की किस्म पर कोई हानिकारक प्रभाव नहीं पड़ता है। इनके प्रतिकूल यह देखने में आया है कि नाईट्रोजन को अधिक मात्रा में देने से गेहूं और मक्का के दानों में प्रोटीन की मात्रा बढ़ जाती है।

Berthing Facilities for Vessels at Minor Ports

*९३४. Shri A. V. Raghavan: Will the Minister of Transport be pleased to state:

(a) whether there is any proposal to provide direct berthing facilities for vessels of eight to ten feet draft in selected minor ports;

(b) if so, whether the National Harbour Board has finalised the scheme; and

(c) the names of ports which have been selected for providing such facilities?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur) : (a) Yes.

(b) No. The National Harbour Board at its meeting held at Kandla on the 11th and 12th November, 1963, appointed a sub-Committee under the Chairmanship of the Nautical Adviser to the Government of India to make a study of the minor ports, where alongside berthing facilities for vessels of eight to ten feet draft could be provided. Its report is awaited.

(c) Does not arise.

Tube Wells in Rajasthan

*936 - Shri N. R. Laskar
 Shri Onkar Lal Berwa:
 Shri Kachhavaiya:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have decided to shift tube-wells rigs from Rajasthan to some other State;

(b) if so, whether this measure will not delay the process of sinking tube-wells in the State to tackle water shortage in desert area; and

(c) the measure taken to sink all the proposed tube-wells as decided by the Central Government within the current Plan period?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Three rigs have been shifted to Kutch to fulfil an earlier commitment for construction of tube-wells in scarcity affected areas.

(b) No, Sir. Four new rigs recently acquired by the Government of Rajasthan are available for the construction of 250 tubewells in scarcity areas by the Exploratory Tubewells Organisation as a special case for drinking water supply. If necessary, these will be supplemented by one or two rigs later on.

(c) The decision to entrust the work to the Exploratory Tubewells Organisation as a special case was taken a few days ago. Steps are being taken to commence drilling operations shortly.

Manufacture of Railway Wagons

*937 - Shri B. P. Yadava:
 Shri Dhaon:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a committee was appointed to recommend a site to set up a workshop for the

manufacture of Railway wagons in the country;

(b) whether the report has been submitted to Government;

(c) if so, the main suggestions made by the Committee; and

(d) the extent to which they have been implemented?

The Deputy Minister in the Ministry of Railways (Shri S. V. Rama-swamy): (a) There is a proposal to set up a wagon building workshop as a Departmental Production Unit under the Ministry of Railways. A Senior Officer has been deputed to go into the matter fully and to prepare a detailed Project Report for this scheme which inter-alia will also cover the location aspect.

(b) The Project Report is under preparation.

(c) and (d). Do not arise.

New Delhi Foodgrains Dealers Licensing Order

*938 - Dr. L. M. Singhvi:
 Shri Kajrolkar:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the promulgation of the New Delhi Foodgrains Dealers Licensing Order has aroused widespread opposition including a strike by the wholesale foodgrain dealers as well as retailers;

(b) the main grounds of representation against the aforesaid Licensing Order;

(c) whether a similar licensing order is enforced in any other part of the country; and

(d) whether it is proposed to modify the Licensing Order to avoid undue harassment by officials?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The Order has not

been welcomed by the trade and there are reports of threats of strike.

(b) The main ground of representations against the Order is that many of its provisions will cause hardship to the traders.

(c) Yes, Sir; in several other States and Union territories, similar orders have been promulgated.

(d) The reactions of the trade were not unexpected but Government have obligations to the community as a whole and the regulations, which have been necessitated largely by the behaviour of the trade itself, do not involve any harassment. The question of any major modification does not arise. It is open to the Administration to make any modifications of a minor character in the light of local circumstances.

Import of Sheep

Shri Maheswar Naik:
 *939. Shri S. C. Samanta:
 Shri P. Venkatasubbaiah:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a valuable flock of sheep consisting of rams and ewes is soon to arrive in India for distribution to the States engaged in sheep and wool improvement programme;

(b) the cost incurred on the scheme; and

(c) how the distribution will be effected?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) A flock of 413 sheep (47 rams and 366 ewes) from New Zealand has already arrived in January, 1964.

(b) The sheep have been donated as a gift.

(c) A statement giving the required information is laid on the Table of the House [Placed in Library, See No. LT-265/64].

Animal Husbandry

*940. Shri Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are considering to launch a package programme for animal husbandry in the country;

(b) if so, the steps taken to implement the scheme; and

(c) the total cost of the programme?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes. The Government are proposing to take up livestock development programme on the lines of package programme in selected areas during the 4th Plan. In case of poultry development, a scheme for the setting up of intensive poultry development block has been included in the Third Five Year Plan.

(b) and (c). Under the poultry scheme it was envisaged to set up 50 blocks each costing Rs. 1 lakh. So far 18 Blocks have been set up. During emergency 16 of the 50 Blocks were converted to bigger units each costing 6.47 lakhs.

Price of Sugar

*941. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have devised any practical scheme for breaking through the vicious circle created by rise in the price of sugar, because of inadequate supply of sugarcane and its diversion for the manufacture of 'gur';

(b) whether any attempt has been made to bring about some uniformity in regulatory policy relating to gur price and production, thus establishing a measure of parity in producer's prices of sugarcane for any type of end-product; and

(c) whether Government propose to resort to a common production plan for gur, khandsari and sugar?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). As indicated in the reply to the debate on demand for grants pertaining to the Ministry of Food and Agriculture on the 30th March 1964, Government are fully seized of the problem. During the current year some regulatory action was taken to deal with these problems and the question of a long-term solution of these problems is under the active consideration of Government.

Assistance from F.A.O.

*942. **Shri Hari Vishnu Kamath:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to approach the Food and Agriculture Organisation of the United Nations for aid and assistance to the hapless refugees migrating from East Pakistan;

(b) if so, the steps being taken to that end; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise. ffl

(c) The Food and Agricultural Organisation does not render assistance for rehabilitation of refugees.

World Food Programme

*943. Shri P. R. Chakraverti:
Shri Kapur Singh:
Shri Gulshan:
Shri Buta Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether two new agreements have been entered into by the World Food Programme;

(b) the undertakings to be sponsored by these agreements in India; and

(c) the site, if selected, for the project and the amount of expenditure involved?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes.

(b) and (c). Under these agreements, the World Food Programme will supply 11,334 tons of maize and 5,354 tons of sorghum valued at \$1,167,400 for the project for Stimulation of Milk Production at Anand (Gujarat State) and 2,000 tons of maize valued \$171,900 for the project for Intensive Egg and Poultry Production and Marketing in India at Babuganj (State of Uttar Pradesh).

The projects are estimated to cost Rs. 11,806,870 and Rs. 1,647,000 respectively.

West Coast Road

1890. Shri A. V. Raghavan:
Shri Pottekkatt:

Will the Minister of Transport be pleased to state:

(a) the total number of holdings acquired for the West Coast Road in the Badagara Municipality;

(b) the total cost of the acquisition;

(c) the amount paid so far; and

(d) the reason for the delay in disbursing the amount?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (d). The information is being collected from the State Government and will be laid on the Table of the House.

रेलवे मंत्रालय में निवन्ध प्रतियोगिता

१८६१. श्री रणजय सिंह : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ समय पूर्व उनके मंत्रालय में अंग्रेजी निवन्ध प्रतियोगिता की योजना चालू की गयी है ;

(ख) यदि हाँ, तो इस प्रतियोगिता के लिए कितने रुपयों का पुरस्कार देना स्वीकार किया गया है ; और

(ग) केन्द्रीय सरकार में हिन्दी भाषा के महत्व को देखते हुये हिन्दी निवन्ध प्रतियोगिता की काई योजना अब तक क्यों नहीं चलायी गयी ?

रेलवे मंत्रालय में उपमंत्री (श्री सै. वै. रामस्वामी) : (क) जी हाँ। इसी दिनांक, १९६३ में।

(ख) दो पुरस्कार पहला १००० रुपये का और दूसरा ५०० रुपये का। ये पुरस्कार उन क्षेत्रों में दिये जायेंगे जैसा कि नियम दिया जावे।

(ग) यह प्रतियोगिता अधिकल भारतीय आधार पर संगठित की गयी है और हिन्दी में निवन्ध प्रतियोगिता करने से भारतीय रेलों के गहरी क्षेत्रों के अफसरों और कर्मचारियों को नमान अवसर नहीं मिलेगा।

Jute Cultivation

1892. { Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

(a) the total acreage brought under jute cultivation and the production thereof in Orissa during 1963-64;

(b) whether there is any increase in the production; and

(c) if not, the reasons therefor?

The Minister of Agriculture (Dr. Ram Subhag Singh): (a) Acreage: 1.35 lakh acres.

Production: 4.67 lakh bales.

(b) Yes.

(c) Does not arise.

Production of Sugarcane in Orissa

1893. { Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have any proposal to increase the production of sugarcane in Orissa during the next season; and

(b) if so, the nature of the scheme and steps taken by Government in this connection?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). A Sugarcane Development Scheme under the 3rd Plan is already in operation in Orissa with the object of increasing per acre yield of sugarcane in the State. This scheme envisages (i) organisation of seed nurseries; (ii) distribution of healthy seeds of new varieties; (iii) demonstration of manuring; and (iv) training of staff.

Agricultural Research Projects

1894. { Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

(a) the nature and number of agricultural research projects initiated and

also financed by the Centre now in progress in Orissa State; and

(b) the total amount spent on such projects during 1963-64?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). The requisite information is being collected and will be laid on the Table of the Lok Sabha in due course.

Grow More Food Campaign

1895. { **Shri Dhuleshwar Meena:**
Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of grant actually given to the Orissa State for grow-more-food campaign during 1963-64; and

(b) the amount proposed to be given to the State for the purpose during 1964-65?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Under the revised procedure for rendering financial assistance to State Governments introduced from the year 1958-59, Central assistance admissible to various State Governments is sanctioned in bulk for schemes under the head 'Agricultural Production' which covers Grow More Food Schemes and also Minor Irrigation and Land Development. A grant of Rs. 59.20 lakhs was released provisionally to the Government of Orissa during 1963-64 for Schemes under the head "Agricultural Production".

(b) The ceilings of financial assistance from the Central Government to the State Government for schemes under the various heads of development under the State Plan have not so far been fixed. The State Government have, however, provided for an amount of Rs. 355.07 lakh (both Central Loans and grants as well as State Share) in their Budget for 1964-65 for

the Schemes under the Head "Agricultural Production" including Grow More Food Schemes and Minor Irrigation.

Package Programme in West Bengal

1896. **Shri Subodh Hansda:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Dr. Dorris Brown, Consultant Agricultural Economics, Ford Foundation, New Delhi visited the Package Programme areas particularly in West Bengal in the 2nd week of December, 1963; and

(b) if so, the reaction of the expert with regard to this programme?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes. Dr. Dorris Brown, Ford Foundation Consultant in Agricultural Economics, visited the Intensive Agricultural District Programme, District of Burdwan (West Bengal) from the 4th to 7th December, 1963.

(b) Dr. Brown discussed with the project staff the cooperative aspects of the Intensive Agricultural District Programme. The specific subject discussed related to the development of training programme for cooperative officials and non-officials in the district, arrangements for stocking and distribution of fertilizers through co-operatives, creation of additional storage facilities and the possibilities of developing rice processing facilities on cooperative lines.

Like other experts concerned with the Intensive Agricultural District Programme, Dr. Brown visited the district mainly to assist and advise the project authorities on the particular aspect of the programme with which he is concerned and did not give any reaction about the programme as a whole.

दिल्ली दुग्ध योजना

१८८७. श्री प्रकाशबीर शास्त्री : क्या स्वायत्तया कृषि मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के लिए अधिकांश दूध उत्तर प्रदेश के कुछ जिलों से आता है ;

(ब) जहां से यह दूध आता है, क्या वहां दूध का उत्पादन बढ़ाने के भी कुछ प्रयास किए जा रहे हैं; और

(ग) यदि हां, तो उसका विवरण क्या है ?

स्वायत्तया कृषि मंत्रालय में राज्य मंत्री (श्री अ० म० यामस) : (क) जी हां, उत्तर प्रदेश के मेरठ नगर वलन्दशहर जिलों से दुग्ध खरीदा जाता है जोकि दिल्ली के निकट स्थित है ।

(ख) और (ग). इस कार्य की जिम्मेदारी दास्तव में राज्य सरकारों की है जोकि उन क्षेत्रों में पशुओं की खरीद के लिये अच्छा वितरण करती है और दुग्ध उत्पादक सहकारी समितियों का संगठन करती है जहां से कि दिल्ली दुग्ध योजना दुग्ध खरीदती है ।

Cooperatives for Non-Agricultural Credit

1898. Shri Maheswar Naik: Will the Minister of Community Development and Cooperation be pleased to state:

(a) the progress made towards development of cooperatives for non-agricultural credit both in rural and urban areas;

(b) whether a study group on Credit Cooperatives in the non-agricultural sector has made certain recommendation on the future lines of development by such cooperatives; and

(c) if so, the main features of the recommendation?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) The latest information available regarding non-agricultural credit co-operative societies relates to the year 1961-62 and is as under—

As on 30-6-1962

No. of Societies—12,286

Membership (in lakhs)—49.54

Share capital (Rs. crores)—36.97

Deposits (Rs. Crores)—102.67.

Working capital (Rs. Crores)—164.83.

Loans advanced (Rs. Crores)—161.63.

(b) Yes, Sir.

(c) A statement showing the main recommendation made by the Study Group on credit cooperatives in the non-agricultural sector is laid on the Table of the House. [Placed in Library. See No. LT-2652/64].

रेडियो सेट के लाइसेंस

१८९९. श्री फ़िर्जन य पट्टेय : क्या द्वाक तार मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में कितने आदमियों के पास रेडियो सेट हैं और उनका लाइसेंस उनके पास हैं ;

(ख) कितने आदमियों ने ३ जनवरी, १९६४ तक रेडियो के लाइसेंस बदलवाये हैं, और

(ग) कितने आदमियों ने उक्त तिथि तक लाइसेंस नहीं बदलवाये ?

द्वाक और तार विभाग में उपमंत्री (श्री भगवती) : (क) ३१ दिसम्बर, १९६३

तक जारी किये गए सभी प्रकार के लाइसेंसों की कुल संख्या ३६,०२,४२२ है।

(ख) ३१ जनवरी, १९६४ तक बदलाये गए लाइसेंसों की कुल संख्या २२,६६,७१८ है।

(ग) ३१ जनवरी, १९६४ तक १३,३२,७०४ लाइसेंसों को बदलाया नहीं गया।

Supply of Farm Tools

1900. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether scheme for supply of farm tools to the farms on hire-purchase basis has been launched;

(b) if so, the details thereof; and

(c) the nature of directions given to the States in this behalf?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) No. However, in Madras State pumps and tractors are given on hire.

(b) Does not arise.

(c) Does not arise.

Wheat Research Centre

1901. Shri Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that new varieties of wheat, high yielding in character and non-susceptible to crop disease, black rust, have been developed at the Wheat Research Centre, Powarkeda in Bhopal; and

(b) if so, the details of this new variety of wheat?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes.

(b) A statement giving the required information is laid on the Table of the House. [Placed in Library. See No. LT-2653/64].

धार्घरा नदी पर पुल

१६०२. श्री विश्वनाथ पाण्डेय : बद्दा परिवहन मंत्री यह बताने की दृष्टा करेंगे कि :

(क) क्या गढ़वाल दंडरीधारा (जिला आजमगढ़-उत्तर प्रदेश) में धार्घरा नदी पर पुल बनवाने का विचार कर रही है;

(ख) यदि हाँ, तो निर्माण कब शुरू होगा; और

(ग) इस पर लिना धन लगेगा?

परिवहन मंत्रालय में नौवहन मंत्री (श्री राज बहादुर) (क) जी हाँ।

(ख) और (ग). पुल के लिए शीघ्र ही १६४.१० लाख रुपयों का प्राककलन होने की संभावना है। अग्रणी है निर्माण कार्य चालू वर्ष में शुरू हो जायेगा।

Cattle Feed

1903. Shri Hem Raj: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1936 on the 16th April, 1963 and state:

(a) the names of the States which have expressed their desire to set up 'cattle feed' units in their States;

(b) the steps taken by Government to set up these units there; and

(c) the share of the Centre, the State concerned and the Food and Agriculture Organisation?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Andhra Pradesh, Madras, Punjab and Maharashtra.

(b) The State Governments have been requested to submit schemes showing cost and working details as required by the Food and Agriculture Organisation.

(c) The capital expenditure will be incurred by the State Governments as part of Plan expenditure. Equipment, not available in India, as also experts will be provided by the Food and Agriculture Organisation.

Profit from Sale of Gur

1904. **Shri P. R. Chakraverti:** Will the Minister of Food and Agriculture be pleased to state:

(a) the steps taken by Government to ensure equitable distribution of profits among the various parties concerned with the production of *gur*;

(b) whether it is a fact that since the imposition of restriction on the inter-State movement of *gur*, producers and cultivators could not get a fair return for their produce; and

(c) whether Government have decided to give special preference to co-operative societies (marketing) of producers, while issuing permits for inter-State movement of *gur* and *khangsari*?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) *Gur* is largely produced by cane growers themselves.

(b) No, Sir.

(c) Permits are issued by the State Governments concerned and they give due consideration to any request made by co-operative marketing societies of producers for issue of such permits.

Female Supervisors in Calcutta Telephone District

1905. **Shrimati Renu Chakravarty:** Will the Minister of Posts and Telegraphs be pleased to state:

(a) whether it is a fact that there are Female Supervisors in Calcutta Telephone District having the same designation and same duties but drawing two different scales of pay;

(b) whether it is also a fact that the maximum of the scale of pay of the operators is the same as that of the Female Supervisors who supervise their work;

(c) whether it is also a fact that in all other areas except Calcutta there are no Female Supervisors but L.S.G. Monitors and their scale of pay is higher than that paid to a section of the Female Supervisors working in Calcutta; and

(d) the action proposed to be taken to remove this discrimination?

The Deputy Minister in the Department of Posts & Telegraphs (Shri Bhagvat): (a) to (d). The Female Supervisors is a cadre which is existing in Calcutta Telephones from Ex-Company days (1-4-43) when the Calcutta Telephones were taken over by Government. Due to historical reasons two scales of pay were in vogue. The scale Rs. 210-320 which is the same as is applicable to Lower Selection Grade Monitors was being applied to some Female Supervisors and the scale of Rs. 175-240 to some others. The scale of operators is Rs. 110-240. Orders have recently been issued to bring all Female Supervisors on to the grade of Rs. 210-320 and redesignate them L.S.G. Monitors as is the case in other exchanges of the Department.

Export of Steam Locomotives

1906. **Shri R. S. Pandey:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Indian Railways are in a position to export Steam Locomotives;

(b) if so, the progress made in finding foreign markets;

(c) the number of locomotives ready for export; and

(d) the anticipated foreign exchange earnings?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) The locomotive production units in India are in a posi-

tion to export Steam Locomotives, against specific orders.

(b) It has not been possible to locate an export market for Steam Locomotives so far.

(c) and (d). Do not arise.

Credit to Farmers

1907. { Shri Fulshidas Jadhav:
Shri D. S. Patil:
Shri Jedhe: ..
Shri P. C. Borooh:
Shri Maheswar Naik:
Shri Shree Narayan Das:

Will the Minister of Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 403 regarding credit to farmers on the 3rd March, 1964 and state:

(a) whether a detailed action programme for removing deficiencies has been drawn up.

(b) if so the details thereof; and

(c) the action taken thereon to facilitate the distribution of the credits to the farmers in time?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri Shyam Dhar Misra):

(a) Yes, Sir.

(b) A copy of the action programme circulated to the State Governments is laid on the Table of the House. [Placed in Library. See No. LT-2654/64].

(c) It has been suggested that a conference of the representatives of Apex banks and Central Cooperative Banks be convened by the Registrars of Cooperative Societies in order to chalk out a definite line of action in the light of the action programme. Since the action programme has only

recently been sent to state governments information regarding the action taken is not yet available.

Supply of Wheat and Sugar to Orissa

1908. **Shri Ramachandra Ulaka:** Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of wheat and sugar supplied to the State of Orissa during 1963-64; and

(b) the quantity of wheat and sugar allotted to that State for 1964-65?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) A quantity of 64.4 thousand tonnes of wheat was supplied from Central stocks to Orissa, including supplies to the roller flour mills in the State, during the period, 1st April, 1963, to 15th March, 1964.

Sugar year is reckoned from 1st November to 31st October. A quantity of 22.3 thousand tonnes of sugar has been allotted to Orissa during the period 1st November, 1963, to 25th March, 1964.

(b) Annual allotment of wheat or sugar is not made to any State. Supplies of wheat are made from time to time according to the requirements of the different States. Since the imposition of controls on sugar, allotments of sugar to States are being made on the basis of monthly quotas; upto February 1964 the monthly quota to Orissa was 4,000 tonnes. From March the quota would be 3,800 tonnes.

Platform shelter on S.E. Railway stations

1909. { Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Railways be pleased to state:

(a) the number of platform shelters to be built on the stations of the South Eastern Railway during 1964-65; and

(b) the amount to be spent thereon?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

(a) In the 1964-65 Works Programme, provision has been made for new platform shelters at 4 stations on the South Eastern Railway. In addition, platform shelters will be erected at 8 stations in 1964-65 against the provision made in 1963-64 Works Programme.

(b) Approximately Rs. 3.02 lakhs during 1964-65.

Cultivation of Maize

1910. Shri Jedhe: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have considered the feasibility of cultivating a high-breed maize of American type in India; and

(b) if so, the names of the places where such maize is cultivable and the benefits likely to accrue therefrom?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes. Nine maize hybrids have been developed locally and released for cultivation in accordance with their regional suitability.

(b) The hybrids are cultivable in all the important maize growing areas of the country both in plains and hills.

These hybrids give increased grain and fodder yields. Some of them also contain higher starch content and will benefit the starch, pharmaceutical, confectionary and chemical industries.

Delhi Ghee Factory

1911. Shri P. C. Barooah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a Delhi Ghee Factory had thrown a

large quantity of vanaspati ghee into the Najafgarh nullah in the last week of February, 1964;

(b) if so, whether an inquiry has been made into the circumstances of the case, and if so, the findings thereof; and

(c) the action, if any, being taken against the concerned factory?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). No Sir. No Vanaspati was thrown into the Najafgarh Nullah but accidentally some quantity of Vanaspati overflowed from an intermediary storage tank of the Vanaspati plant of M/s. D.C.M. Chemical Works on Najafgarh Road and went into the nullah.

(c) Does not arise.

Baroda House, New Delhi

1912. Shri Vishram Prasad: Will the Minister of Railways be pleased to state:

(a) the cost of initial installation of air-conditioning units in the first and the second annexes of Northern Railway building at Baroda House, New Delhi;

(b) the cost of maintenance of the two plants; and

(c) whether the cost of maintenance of the first plant has been proportionately much more than the cost of the second plant, if so, whether it is due to the defective plant purchased in the first instance and whether a proper enquiry had been made for this and suitable action taken in the matter?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) The cost of initial installation of air-conditioning units is given below:

(i) 1st Plant.	7.92 lakhs
(ii) 2nd Plant.	7.04 lakhs

(b) The annual cost of maintenance and running of the two plants is as under:—

	1st Plant	2nd Plant
	Rs.	Rs.
(i) Stores and labour on maintenance	3230	3200
(ii) Stores and Labour on operation	8760	8710
(iii) Electric consumption charges	61325	47810
(iv) Volume of space controlled	8.28 lakhs cft	6.55 lakhs cft

(c) No. The need for proposed action does not arise.

Co-operative Farming Societies

1913 { Shri Gulshan:
Shri P. H. Bheel:
Shri Y. N. Singha:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) the number of Co-operative farming societies in Punjab which were allotted Government waste lands on a preferential basis; and

(b) the number of Scheduled Caste societies amongst them?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) No co-operative farming society in Punjab has yet been allotted government waste lands on a preferential basis.

(b) Does not arise.

चांदी की सिलियों का पकड़ा जाना

१९१४. श्री कद्यवाय : कद रेलवे

मंत्री यह बताएं कि कैसे किया गया :

(क) कद यह मन है कि गाजियाबाद में एक गाड़े के यहाँ से चांदी की हुई चांदी की सिलियाँ पकड़ी गई हैं;

(ख) क्या यह भी सच है कि उक्त गाड़े जब टूंडला में थे, तब भी रेलवे बैगनों से चोरी करने के कुछ आजार तथा ६० पी० लाक की चावी सहित पकड़े गये थे;

(ग) यदि हाँ, तो उन्वों अब तक नौकरी में रखने के क्या कारण हैं; और

(घ) अब उनके विरुद्ध यथा कायंवाही की गई है?

रेलवे मंत्रालय में उपमंत्री (श्री सै० बै० रामस्वामी) : (क) जी हाँ। १०-२-१९६४ को चलती गाड़ी में चांदी की जिन तीन सिलियों की चोरी हो गयी थी, उनमें से ११/२ सिलियाँ एक रेलवे गाड़े के बताने पर गाजियाबाद लोकोशेड के पास जमीन के नीचे से बगामद की गयीं। चांदी की एक और सिलियाँ कानपुर में गंगा के किनारे एक जगह से बगामद की गयीं।

(ब) और (ग) यह गाड़े हैंडलम काड़े की नीन गाठों की चांदी के मामले में में भी पुलिंग द्वारा गिरपतार किया गया था। यह चांदी ११-१०-१९६१ को हुई थी। उनके कब्जे से ६० पी० लाक की एक कुंजी मिली थी। इस मामले में गाड़े का चालान किया गया, लेकिन इस सत्र ने उसे बरी कर दिया। डम्पियर उस पर कोई विभागीय कायंवाही न की जा सकी।

(घ) द्वाल में चांदी की सिलियों की चोरी के मामले में पुलिंग ने इस गाड़े को गिरपतार किया और तब से रेल प्रशासन ने उसे मग्नल कर रखा है।

Electrification of Hyderabad-Kurnool Section

1915. Shri Kolla Venkaiah: Will the Minister of Railways be pleased to state:

(a) whether Government have turned down the proposal for electrifying the Hyderabad-Kurnool section made by the Government of Andhra Pradesh; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) Adequate line capacity can be provided, at present, on Hyderabad-Kurnool section by cheaper measures other than electrification.

Railway Employees

1916. { Shri T. Ram:
Shri Sheo Narain:
Shrimati Ganga Devi:
Shri Sadhu Ram:

Will the Minister of Railways be pleased to state:

(a) the number of Class I and Class II officers belonging to Scheduled Castes/Tribes on all Railway (Zone-wise) including the Railway Board's office;

(b) their percentage as compared to other employees belonging to these two categories;

(c) how many Class III employees belonging to Scheduled Castes/Tribes have been considered for promotion to class II posts during the years 1959 to 1963 on all Indian Railways (Zone-wise) including Board's Office on the basis of Railway Board's orders issued in respect of reservation for members of Scheduled Castes and Scheduled Tribes in 1959;

(d) whether it is a fact that before issue of Home Ministry's orders dated 8th November, 1963 the Railway Board issued directives to the Railways to cancel reservation in promotional vacancies in Class I and II posts; and

(e) if so, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnaawaz Khan): A statement is laid on the Table of the House. [Placed in Library, See No. LT-2655/64].

S.C. & S.T. Employees in Railway Board

1917. { Shri T. Ram:
Shri Sheo Narain:

Will the Minister of Railways be pleased to state:

(a) the number of Class III employees of Scheduled Castes/Tribes, working against the ex-cadre posts in Railway Board's office;

(b) the percentage of such employees to ex-cadre posts;

(c) the number out of them working in Vigilance Section as Inspectors and

(d) the procedure employed in filling up the ex-cadre posts?

The Deputy Minister in the Ministry of Railways (Shri Shahnaawaz Khan): (a) to (d). There are in all 93 ex-cadre posts in 36 different categories in the Board's office. These are mostly the posts of Inspectors and Technical Assistants requiring specialised knowledge and background of field work. The qualified staff required to fill these posts are usually drawn from among technical departments on the Railways and also occasionally handpicked from among suitable staff in the Board's office. One of the ex-cadre posts—that of Transport Inspector—is at present held by a Scheduled Caste Assistant of the Board's office. One post of Investigating Inspector in Vigilance Section of the Board's office was also till recently held by another Scheduled Caste Assistant in this office. It has been difficult to find suitable candidates from among the Scheduled Caste employees to fill these specialised posts.

S.C. & S.T. Employees

1918. { Shri T. Ram:
Shri Sheo Narain:

Will the Minister of Railways be pleased to state:

(a) the number of Class III employees belonging to Scheduled Castes/Tribes working in Railway Board's office possessing the degree and post-graduate qualifications;

(b) the posts they are holding at present; and

(c) whether any sympathetic consideration in respect of their educational qualifications is being given at the time of considering them for promotion?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

(a) Graduate	37
Post-Graduate	4
	41
Total :	41
(b) Assistants	31
U.D.Cs.	4
L.D.Cs.	5
Inspectors	1
	41
Total :	41

(c) All cases of promotions of persons belonging to Scheduled Castes/Scheduled Tribes are considered sympathetically on the basis of relaxed standards. Their education qualifications are also taken into account while considering such cases.

स्टेलवे स्टोर से सामान की चोरी

१६१६. श्री कद्युवाय : क्या रेलवे मंत्री यह बताने की कृता करेंगे कि :

(अ) क्या यह भव है कि नई दिल्ली के रेलवे बैगन स्टोर में कुछ माल चोरी हो गया था ;

(ब) क्या यह भी भव है कि उक्त माल रेलवे पुलिस ने मरोजिनी नगर रेलवे स्टेशन पर एक लंकन ट्रेन में से प्राप्त किया है ;

(ग) यदि हाँ, तो उस माल में क्या क्या सामान था ; और

(घ) क्या इन घटनाएँ में कुछ शक्ति गिरानार किये गये हैं ?

रेलवे मंत्रालय में उपमंत्री (श्री सौ. वै. रामस्वामी) : (क) से (ग). जी हाँ। मुख्य मिलने पर उत्तर रेलवे मुख्या दल की अधाराधी आयुक्ता शास्त्रा ने मरोजिनी नगर रेलवे स्टेशन, नवी दिल्ली, पर १०-३-१६६४ को एक आदमी के पास से लकड़ी

के दो नये बाटम बोर्ड बरामद किये जिनमें से हर एक की माप लगभग ६' १" X २" X ८" है।

(घ) नवी दिल्ली मरोजिनी रेलवे पुलिस में इस मामले का नियंत्रण की गयी है। तारीख ११-३-१६६४ को अपराध नं० १३० के अधीन पुलिस ने भारतीय दण्ड मंदिर की धारा ४०६ और रेलवे भास्त्रान का अवैध रूप से अपने कब्जे में रखने से गम्भीरा १६५५ की अधिनियम की धारा ३ के अन्तर्गत मामला दर्ज किया है और उसकी जांच कर रहा है। अभी तक कोई गिरावट नहीं किया गया है।

Training Centre in Food Technology

1920. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

(a) whether an agreement between the Government of India and the Food and Agriculture Organisation of the UN to organise an International Training Centre on Food Technology has been signed; and

(b) if so, the main features thereof?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes.

(b) The Food and Agriculture organisation of the UN will organise and conduct an International Training Centre in Food Technology for the benefit of developing countries in co-operation with the Government of India at the Central Food Technological Research Institute, Mysore. The Training Centre will provide training at several different levels consisting of basic training as well as orientation and research courses for senior executives. The number of participants at any given time may not exceed 25. The monetary value of the assistance that would be made available by the Food and Agriculture Organisation through the Canadian Freedom from Hunger Campaign Committee for the first year of the Training Centre will be

about \$1,30,000 towards staff, special equipments and related expenditure. The obligation of the Government of India will be about Rs. 2.65 lakhs in the first year towards facilities provided at the Training Centre. The agreement will be extended beyond the period of one year by which time it is hoped that the usefulness of the Centre would have been better known and F.A.O. would have been able to arrange for more funds for the purpose.

National Extension Blocks

1921. Shri Rishang Keishing: Will the Minister of Community Development and Co-operation be pleased to state:

(a) the number of National Extension Blocks, opened so far and of those to be opened during the Third Five Year Plan in Manipur;

(b) the number of the N.E.S. Blocks converted into Tribal Blocks and the number yet to be converted into Tribal Blocks;

(c) whether entire Manipur will be covered by the end of the Third Plan period; and

(d) the special machinery provided to ensure proper utilisation of additional funds in the Tribal Blocks?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (c). 13 Community Development Blocks and one pre-extension Block have been opened so far. The whole of Manipur is now covered by Blocks. The Pre-extension Block has also entered Stage I with effect from 1-4-1964.

(b) 3 Community Development Blocks have been converted into Tribal Blocks so far and 4 more Blocks will be converted into Tribal Blocks, two in 1964-65 and the remaining two in 1965-66.

(d) A Tribal Development Block has, in addition to the normal staffing pattern of a Community Development Block, an Additional Block Development Officer, an Assistant Engineer, an Engineering Overseer, an Extension Officer (Soil Conservation) etc. The Senior Block Development Officer and the other personnel are responsible for proper utilisation of funds in a Tribal Development Block. At the State level, the Development Commissioner looks after the Tribal Development Programme as part of the Community Development Programme. Besides, the Commissioner for Scheduled Castes & Scheduled Tribes watches the progress of the Tribal Development Blocks Programme.

दिल्ली जंवशन का पार्सनल आफिस

1922. श्री ओंकार लाल बरवा : क्या रेलवे मंत्री यह बनाने की दृष्टा करेंगे कि :

• •

(क) क्या यह गल है कि रेलवे बोर्ड के केन्द्रीय अनुसन्धान अभियान ने १० मार्च, १९६४ को आटवर्ड पार्सनल आफिस, दिल्ली जंवशन पर छापा माग था ;

(ख) यदि हां तो उसमें कितना भ्रष्टाचार मिला और उसमें संकारी खजाने का कितना धन बम निकला ; और

(ग) इस गम्बांध में क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) रेलवे बोर्ड की केन्द्रीय जांच एजेंसी ने १०-३-१९६४ को दिल्ली जंवशन के जावक पार्सनल धर की जांच की ।

(ब) और (ग) रंकड़ का हिनाव किनाव चबने में फिरी तरह की अतिक्रमिता नहीं पायी गयी। लेकिन बलिये के लिए आने वाले परेवणों की रेलवे रसीद बनाने से संबंधित नियमों के प्रयोग के बारे में आगे जांच पड़ताल की जा रही है।

Indian Veterinary Research Institute, Izatnagar

1923. Shri Brij Raj Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Scientific Officers of the Indian Veterinary Research Institute, Izatnagar/Mukteswar, have been given scientific scales of pay only with effect from 19th October, 1962 and not from 1st July, 1959 as recommended by the Second Pay Commission.

(b) whether it is a fact that the Scientific Officers of the sister institutions have been given the scientific scales of pay with effect from 1st July, 1959; and

(c) if so, the reasons for this discriminatory treatment?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). Yes. In respect of posts which were specifically mentioned by the Pay Commission in Chapter XV of their report, scientific scales had been allowed from 1st July, 1959. In respect of posts which were not mentioned in that chapter and for which Government of India had agreed to Scientific scales later on, these had been given effect to from the date of issue of relevant orders. This practice is in accordance with that followed by Government of India in the case of other Categories of Posts also where the Pay Commission had made no specific recommendations and for

which Government of India agreed to a higher scale subsequently. Thus no discrimination what-so-ever has been caused to the Indian Veterinary Research Institute Officers.

Trains between Kiul and Burdwan

1924. Shri B. P. Sinha: Will the Minister of Railways be pleased to state:

(a) whether the number of Express and Passenger trains running on the main line of the Eastern Railway between Kiul and Burdwan via Asansol is more as compared to that running on the loop line via Sahibganj; and

(b) if so, the reasons for this disparity?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) Apart from the Main Line being more important by reason of its passing through Coal fields and industrial belts, following are the reasons for running more trains via the Main Line as compared to those on the Sahibganj loop:

(i) Sahibganj Loop is working to saturation and no spare line capacity is available there to accommodate any additional train.

(ii) The journey time by trains via Sahibganj Loop is more than that via Main Line due to route via Sahibganj being longer by 103 Kilometers, the maximum permissible speed being less and the section being single line entailing inevitable crossing delays.

दिल्ली दुर्घट योजना के धी की विक्री

१६२५. श्री अंगोकार साल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की दृष्टा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुर्घट योजना ने १ किलो धी के डिब्बे बन्द

करके २ किलो के डिब्बे विश्वी के लिए चालू कर दिये हैं;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) १ किलो के डिब्बे बेचने में सरकार को क्या कठिनाई थी?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (श्री श्याम मो यामस) : (क) जी नहीं।

(ख) प्रश्न नहीं होता।

(ग) कोई नहीं, लेकिन दो और चार किलो गाइज के डिब्बे व्यापिक बोर्ड पर हैं।

Interest on Credits granted to Growers

1926. { Shri M. Rampure:
Shri D. D. Mantri:
Shri R. Barua:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether it is a fact that the rate of interest being charged from the growers on credits granted to them is very high in some States;

(b) if so, whether Government have taken any steps to bring down the rates; and

(c) the rates already being charged in the States, State-wise?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) and (b). In Madhya Pradesh and Uttar Pradesh the 'usual' rate of interest charged by the primary agricultural credit societies during 1961-62 exceeded 8 per cent. The Reserve Bank of India undertook a survey of interest rates in 1962. The data have already been collected and are being analysed by the Reserve Bank of India. Further, this Ministry is also undertaking a sample study in the States of Punjab, Madhya Pradesh and Uttar Pradesh. In pursuance of the recommendations

of the Committee on Takavi Loans and Co-operative Credit this Ministry advised the State Governments to ensure that the rates of interest charged by the Co-operatives are not unduly high and are generally kept below 8 per cent.

(c) A statement showing the 'usual' rate of interest charged by the primary agricultural credit societies during 1961-62 is laid on the Table of the House. [Placed in Library. See No. LT-2656/64].

R.M.S. Employees

1927. Shri Umanath: Will the Minister of Posts and Telegraphs be pleased to state:

(a) the number of R.M.S. employees required to pass the sorting examination annually to be eligible to the grant of an annual increment;

(b) the number of R.M.S. employees whose annual increment is withheld for not passing the examinations during the 1960-61, 1961-62 and 1962-63 respectively; and

(c) the number of R.M.S. employees whose increments were withheld for six to twelve months; 1 to 2 years, and exceeding 2 years?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

सधन खेती कार्यक्रम

1927. { श्री ओंकारलाल बरवा :

श्री कछवाल :

क्या खाद्य तथा कृषि मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह गवर्नर के रजस्तान के पाली ज़िले में गधन खेती का कार्यक्रम चल रहा है;

(ख) यदि हां, तो क्या वह अमरीकी दूल की जांच के अधाव पर लन्द करने का निर्णय किया गया है; और

(g) यदि हां, तो वयों और कब बन्द किया जायेगा ?

स्वाच्छतया हृषि मंत्रालय में राज्य मंत्री (डा० राम मुभग सिंह) : (क) जी हां। मध्यन त्रिपुरि जिला कार्यक्रम के जिसे साधारणतः "पैकेज प्रोग्राम" कहा जाता है राज्यस्थान के पाली जिला में क्रिया निवृत्त किया जा रहा है।

(ख) जी नहीं ।

(ग) प्रगत नहीं होता ।

Railway Siding from Mandamarri to Ramakrishnapur Collieries

1929. **Shri Eswara Reddy:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 319 on the 18th February, 1964 and state:

(a) whether the plans and estimates for the siding from Mandamarri to Ramakrishnapur Collieries (Adilabad District, Andhra Pradesh) have since been completed;

(b) if so, whether the same have been accepted by Messrs Singareni Collieries Company;

(c) the estimated cost of the siding; and

(d) when the construction of the siding will commence?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) The plan has been approved by Messrs Singareni Collieries Company. The estimated cost of the siding is yet to be intimated to the Colliery Company.

(c) Rs. 49 lacs approximately.

(d) After the estimates are submitted to Colliery Company, they will have to approve the same and deposit their share of the cost. The Railway will thereafter take up the work.

प्रैंड ट्रैक रोड

1930. **Shri Balu Krishnam Sih:** क्या परिवहन मन्त्री यह बताने की कृपा करेगे कि :

(क) क्या यह सच है कि राष्ट्रीय महान्द्रा की सड़क प्रैंड ट्रैक रोड बायाणमार्ग जिला में मुगलसराव तक अभी तक अंतर्गत रूप से रखी है और दलदल हो गया है; और

(ख) यदि हां, तो उन ठीक करने के लिए सरकार का क्या योग्यता है ?

परिवहन मंत्रालय में नौवहन मंत्री (श्री राज बहादुर): (क) १९६२-६३ की वर्षा ऋतु में मुगलसराय और कर्मनाशा के बीच प्रैंड ट्रैक रोड, राष्ट्रीय महान्द्रा मार्ग संश्या २, के ४०५, ४०८, ४०९ और ४१० मीलों में सड़क का स्तर कई ग्लानों पर बढ़ जाने के कारण ऊंचा नीचा हो गया था और ४०५ मील के नीसरे फरारी ने पांचवें पर्लांग तक कुछ पानी जमा हो गया था। इस क्षेत्र में आनंदभौम जल-गंतर का बालाक भी इस दोप में कुछ हृद तक अंशदायी है।

(ख) इन मीलों में भरमत का काम शुरू कर दिया गया है और १९६४ की वर्षा ऋतु में पहले इस काम के पूर्ण हो जाने को आशा है।

Mandi-Gobindgarh Railway Station

1931. **Shri Daljit Singh:** Will the Minister of Railways be pleased to state:

(a) whether any representation has been received for the stoppage of one Up and one Down Mail or Express train at Mandi-Gobindgarh Railway station on the Northern Railway; and

(b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Representations have been received for the provision of

stoppages of 57 Up/58 Dn. Pathankot Expresses at Mandi Gobind Garh station.

(b) The request has not been acceded to for want of traffic justification. At present, Mandi Gobind Garh station is served by 7 trains in the Up direction and 8 trains in the down direction including 45 Up/46 Down Janata Expresses and these services are considered adequate for the volume of traffic offering there. Also passengers to and from Mandi Gobind Garh can avail of 57 Up/58 Dn. Pathankot Expresses with changes at Sirhind station at convenient hours.

Assistance to Punjab

1932. **Shri Daljit Singh:** Will the Minister of Food and Agriculture be pleased to state the amount of grant given to the Punjab State for 'Grow More Food' campaign during 1963-64 and 1964-65?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Under the revised procedure for rendering financial assistance to State Governments, introduced from the year 1958-59 Central assistance admissible to various State Governments is sanctioned in bulk for schemes under the head 'Agricultural Production' which covers Grow More Food Schemes and also Minor Irrigation and Land development. A grant of Rs. 69.55 lakhs was released provisionally to the Government of Punjab during 1963-64 for schemes under the head 'Agricultural Production'.

2. As for 1964-65 the ceilings of financial assistance to the State Government for schemes under the various heads of development under the State Plan have not so far been fixed. The State Government have, however, provided for an amount of Rs. 527.74 lakhs (both Central loans and grants as well as State share) in their Budget for 1964-65 for the Schemes under the Head 'Agricultural Production' including Grow More Food Schemes and Minor Irrigation'.

Telephones in Panchayat Samithis

1933. **Shri Daljit Singh:** Will the

Minister of Posts and Telegraphs be pleased to state:

(a) the number of Panchayat Samithi Offices in Punjab provided with telephones so far; and

(b) the number of Panchayat Samithi Offices in that State to be provided with telephones during 1964-65?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati) (a) Twenty-five.

(b) Demand for 15 connections is pending. These will be provided subject to availability of stores.

Railway Steamer Service in the Ganges

1934. **Shri B. P. Sinha:** Will the Minister of Railways be pleased to state:

(a) the number of railway steamer services plying in the Ganges in the States of Bihar and West Bengal and at what places and how many by other agencies; and

(b) the terms and conditions agreed upon between the State Governments and Railways for plying the steamers in the Ganges?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) (i). The number of steamer services operated by railways and the points between which these services run in the Ganges in Bihar and West Bengal is indicated below:—

Passenger steamer services	No. of passenger services run both ways
Mahendrughat-Palczaghat	14
Barari-Mahadeopurghat	6
Sakrigalighat/Moharajpurghat	
Maniharighat	2
Farakka-Khejuriaghata	4
<i>Goods steamer services.</i>	
Mahendrughat-Palczaghat	1 Diesel Tug
Barari-Mahadeopurghat	3 Steam Tug 2 Diesel Tugs
Sakrigalighat/Moharajpurghat	1 Paddle Steamer
Maniharighat	1 Steam Tug 2 Diesel Tugs
Farakka-Khejuriaghata	4 Steam Tug

(ii) In addition six ferry services are run by Government Ferry Contractor between Monghyr and Monghyrghat.

(iii) Information in respect of steamer services operating in the Ganges by agencies other than Railways is not available.

(b) Railways being empowered under Indian Railways Act, 1890 to establish and operate ferry services for purposes of traffic no agreement with State Governments is necessary for plying them.

Mechanisation of Sailing Craft

1935. **Shri A. V. Raghavan:** Will the Minister of Transport be pleased to state:

(a) whether the Technical Committee set up to look into the problems of conversion of existing sailing craft into mechanised vessels has submitted its report; and

(b) if so, what are the main recommendations?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) No, Sir.

(b) Does not arise.

Janta Trains between Barauni and Dibrugarh

1936. **Shri N. R. Laskar:** Will the Minister of Railways be pleased to state the steps taken to meet the demand for a Janta train to and from Barauni and Dibrugarh on the North East Frontier Railway and also an additional day-train on Lumding-Dibrugarh Section?

The Deputy Minister in the Ministry of Railways (Shri S. V. Rama-swamy): At present, it is not feasible to introduce an additional train on the Barauni-Dibrugarh Town section due to non-availability of spare line capacity, particularly east of Siliguri and shortage of metre gauge locomotives. However, with effect from 1st

April, 1964, a pair of fast passenger trains has been introduced between Lumding and Tinsukia during daylight hours in lieu of a pair of trains cancelled consequent upon suspension of night running on the Lumding-Mariani section.

Tracks on Western Railway

1937. **Shri Jashvant Mehta:** Will the Minister of Railways be pleased to state:

(a) the number of tracks on the Western Railway selected for conversion of sleepers but not yet completed and the funds allocated in the budget for 1962-63 and 1963-64;

(b) the reasons for delay in the execution of the conversion of sleepers on these lines; and

(c) the programme of conversion of sleepers during 1964-65 and on what tracks?

The Deputy Minister in the Ministry of Railways (Shri S. V. Rama-swamy): (a) A length of 468 miles of Broad Gauge and 439 miles of Metre Gauge was programmed for Sleeper Renewals during 1962-63 and 1963-64, out of which a length of 342 miles of Broad Gauge and 367 miles of Metre Gauge has been completed upto 29th February, 1964. Work is in progress on the remaining length of 126 and 72 miles respectively. The funds allocated for track renewals during 1962-63 and 1963-64 were 7.17 crores and 7.58 crores respectively, which included 3.45 crores and 3.90 crores respectively for Sleeper Renewals.

(b) Renewals of sleepers are now making steady progress and on 31st March, 1964, there were hardly any arrears compared to targets.

(c) A length of 200 miles of Broad Gauge and 250 miles of Metre Gauge has been programmed during 1964-65.

'Suyadar' Cotton

1938. **Shri Sham Lal Saraf:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Indian Council of Agricultural Research has recommended and released a new Cotton Strain namely, 'Suyadhar' for cultivation in certain parts of Mysore State; and

(b) if so, the steps taken to introduce the said Strain in other parts of the country?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The Indian Central Cotton Committee at its meeting held in February, 1963, recommended the release of the strain 'Suyadhar' for cultivation in the eastern dry tract of Dharwar in North Mysore.

(b) This strain has been found suitable for cultivation only in the above tract in North Mysore. There is no proposal for its introduction in other parts of the country.

Co-operatives for Washermen

1939. { Shri Ram Harkh Yadav:
Shri Murli Manohar:
Shri Vishwa Nath Pandey:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that States have been asked by the Central Government to set up co-operatives for the trade of washermen in the country;

(b) if so, the details of the scheme;

(c) whether the dhobis will get subsidies for organising their trade; and

(d) if so, the contribution of the State and Central Governments?

The Deputy Minister of Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

(b) to (d). A copy of the scheme indicating the details and pattern of financial assistance is as under:—

SCHEME

The question of organisation of washermen's cooperatives was considered by the Special Working Group

on Cooperatives for Backward Classes which inter-alia, recommended that:—

(i) Cooperatives for dhobies can be effectively organised wherever a large and regular clientele is available and services of a number of dhobies are required. Training establishments, hotels, hostels and hospitals offer good scope for such societies. The membership of the society should be open to the persons actually engaged in this work.

(ii) The society should supply washing material and other requisites to members. After some experience, equipment for dry cleaning and other improved facilities may be installed.

(iii) Authorities incharge of various institutions and government departments should adopt the policy of encouraging such cooperatives and entrusting work to them.

2. The Working Group also made recommendations with regard to financial assistance to dhobies' cooperatives and it has been decided to provide assistance to dhobies' cooperatives on the following pattern:—

(i) *Loan for working capital and equipment.*

State governments may provide loan to each society upto a maximum of Rs. 10,000. The central government will provide loan to the State Governments to the extent of 75 per cent of the amount advanced by them to the societies, repayable in 15 years. 50 per cent of the loan may be utilised by the societies for purchase of equipment and 50 per cent for working capital.

(ii) *Managerial subsidy.*

Upto a maximum of Rs. 1,200 may be provided per society, to be spread over a period of 3—5 years and to be

shared by state and central government on 50:50 basis.

3. The scheme will form a part of the state plan and the outlay on it will be included in the state plan.

Crushing of Sugarcane

1940. *Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:*

Will the Minister of Food and Agriculture be pleased to state:

(a) the latest position with regard to crushing of sugarcane in various States;

(b) whether indications were available that all the standing sugarcane would be crushed by the mills or otherwise in all the States; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The quantity of cane crushed by factories in different States during the period 1st November, 1963 to 15th March, 1964 is given below:—

State	Quantity of cane crushed ('000 Tonnes)
U.P.	10,192
Bihar	2,201
Assam	46
West Bengal	104
Punjab	775
Orissa	58
Rajasthan	80
Madhya Pradesh	222
Maharashtra	3,944
Gujarat	281
Pondicherry	82
Madras	675
Kerala	76
Mysore	758
Andhra	1,806
ALL INDIA	21,300

(b) Yes, Sir.

(c) Does not arise.

Raipur-Vizianagram Section

1941. *Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:*

Will the Minister of Railways be pleased to state:

(a) whether any progress has been made for doubling the Railway line on the Raipur-Vizianagram Section on the South Eastern Railway; and

(b) if so, the nature of the progress made?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):

(a) Doubling of two small sections viz. (i) Lanjigarh Road to Ambodala (13.5 K.M.) and (ii) Bissamcuttack to Theruvali (18.5 K.M.) is only being carried out and the work on these is nearing completion.

(b) The doublings referred to in part (a) above will be opened to goods traffic very shortly.

Pre-Investment Survey of Forest Resources

1942. *Shri Pottekkatt:
Shri A. V. Raghavan:*

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the U.N. Special Fund assistance has been secured for the "Pre-investment Survey of Forest Resources";

(b) if so, the States selected for carrying out this project; and

(c) when the work will commence?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The U.N. Special Fund has promised to assist in the implementation of the project. However, the details of assistance have not yet been finalised.

(b) The survey is proposed to be undertaken in certain forest areas of Andhra Pradesh, Madhya Pradesh, Himachal Pradesh, Punjab, Uttar Pradesh, Orissa, Mysore, Maharashtra, and Kerala States.

(c) The plan of operation is being finalised in consultation with the Ministry of Finance, representatives of Food and Agricultural Organisation and the United Nations Special Fund. According to the tentative schedule drawn up, the work is likely to commence in October-November, 1964.

Gift of Children's Train to Nepal

1943. { Shri P. C. Borooah:
Shri Vishwa Nath Pandey:
Shri Gahmari:

Will the Minister of Railways be pleased to state:

(a) whether Government have offered a gift of a children's train to Nepal;

(b) the approximate value thereof;

(c) the names of places in India where such children's trains have been installed; and

(d) the places where such children's trains are to be provided during the Third Plan?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) The cost of making this children's train is expected to be Rs. 90,000/-.

(c) So far as the Ministry of Railways is concerned, two Children's trains were made by the Railways as gifts and have been installed at Bal Bhavan New Delhi and at Srinagar, Kashmir. The Children's train at New Delhi is maintained and operated by the Bal Bhavan Board and the one at Srinagar by the Government of Kashmir.

(d) Making of children's trains is not undertaken by the railways as a regular measure or on any specific programme or plan.

गेहूं के धोत्रों में गोदाम

1944. श्री ग्रोकार लाल बेरवा : क्या स्थाय तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने गेहूं के नौ क्षेत्र (जोन) बनाये हैं;

(ख) क्या इन धोत्रों में सरकार द्वारा गेहूं गोदाम बनाये जायेंगे ; और

(ग) यदि हाँ, तो उनमें कितना गेहूं रखा जा सकेगा ?

स्थाय तथा कृषि मंत्रालय में राज्य मंत्री (श्री अ० म० थामस) : (क) जी हाँ।

(ख) और (ग). गेहूं क्षेत्रों (जोन) के बनाये जाने का विभाग गोदाम निर्माण कार्यक्रम से कोई सम्बन्ध नहीं है। यह कार्यक्रम सरकार की गेहूं तथा चावल का समीकरण भंडार स्थापित करने एवं सरकारी खरीदारी की योजना से सम्बन्धित है। इस कार्यक्रम के निमित्त निर्माण किये जाने वाले गोदामों का वितरण कई बातों जैसे कि बन्दरगाहों से निवाटना, सरकारी खरीदारी वे द्वारा से समीक्षा, संचार के साधनों की उपलब्धि तथा विभिन्न योजनों की अपेक्षित मांगों के आधार पर किया जाता है।

Recovery of Sugar

1945. Shri Sivamurthi Swamy: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the recovery of sugar from various factories owned by joint stock companies is going down day by day;

(b) whether any representation has been made on behalf of the growers of Tungabhadra area in Mysore State to appoint an advisory committee to record the recovery correctly to the satisfaction of the cane growers;

(c) the alternative arrangements Government propose to make sure

correct recovery of sugar in the factories; and

(d) the average recovery of sugar of the different factories in Mysore State for the period from December, 1963 to 15th March, 1964 and the figures for the same period during 1962-63 and 1961-62?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No, Sir. Recovery does not depend upon the type of management of a sugar factory.

(b) No, Sir.

(c) Does not arise.

(d) The information is given below.

Factory (location)	Recovery Percentage		
	1961-62	1962-63	1963-64
Mandyā	9.13	10.13	10.43
Hospet	11.24	10.99	10.38
Munirabad	10.03	10.48	9.92
Ugarkhurd	12.85	12.97	12.00
Shimoga	10.30	10.20	10.00
Kampli	11.07	11.13	10.79
Pandvapura	10.77	11.23	11.25
Sankeshwar	12.65	12.86	12.83
Average for the State	11.03	11.34	11.23

Special Coach between Cochin and Delhi

1946. *Shri D. D. Mantri:*
Shri Basumatari:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a special coach is likely to be started between Cochin and Delhi; and

(b) if so, when?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) and (b). The main difficulty in the introduction of a through service coach between Cochin

and New Delhi is non-availability of room on trains between Cochin Harbour Terminus and Madras and between Madras and New Delhi. Examination to overcome this difficulty is under-way.

Trains between Bombay and Cochin

1947. *Shri D. D. Mantri:*
Shri Basumatari:
Shri M. Rampure:

Will the Minister of Railways be pleased to state:

(a) whether Government are contemplating to run more coaches between Bombay and Cochin; and

(b) if so, when?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) and (b). Prior to 1st April, 1964, the following through service coaches were available between Bombay and Cochin Harbour Terminus:—

- One two-tier sleeper coach daily.
- One composite first and third class coach thrice a week.

With effect from 1st April, 1964, the frequency of the tri-weekly composite I and III Class coach has been increased to four times in a week in addition to the III Class sleeper coach running daily.

These coaches are hauled by the Bombay-Madras Expresses between Bombay and Arkonam and Madras-Cochin Expresses between Arkonam and Cochin Harbour Terminus.

On the Bombay-Madras Expresses and Cochin-Madras Expresses, room is available only for one extra coach which, on the four days in the week, is occupied by the composite I and III Class Bombay-Cochin coach. Room on the remaining three days is required for hauling carriages occupied by marriage parties, tourists, for extra rush to traffic etc. in view of room difficulty on these trains, it is not feasible to augment further the through coach facilities between Bombay and Cochin. Examination of steps

to overcome this difficulty to facilitate provision of additional coaches is, however, under way.

माल उतारना

१६४५. श्री राम सेवक यादव : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेल द्वारा जो भारी माल विभिन्न जगहों पर भेजा जाता है उसको रेल से उतारने के लिए रेलवे विभाग द्वारा स्थंघ क्रेनों का प्रयोग किया जाता है;

(ख) यदि नहीं, तो क्या जिस पार्टी का माल होता है उस उतारने की जिम्मेदारी उसकी होती है और यदि हां, तो क्या सरकार इस सम्बन्ध में उन व्यापारियों को कोई सुविधा देती है;

(ग) जिन छोटे स्टेशनों पर क्रेन का प्रबन्ध नहीं है वहां रेलवे विभाग इस तरह के भारी माल को गाड़ी से उतारने की क्या व्यवस्था करता है; और

(घ) क्या सरकार इस तरह की कोई व्यवस्था कर रही है जिससे कि रेलवे विभाग द्वारा ही गाड़ी से क्रेन द्वारा माल उतारवाया जाये ताकि व्यापारियों को निजी रूप से क्रेन का प्रबन्ध करने की कठिनाई न उठानी पड़े?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खां) (क) और (ख). जिन भारी मालों लम्बे शहरीरों या दूसरे भारी सामानों का बजन प्रति नग एक मीटिंग टन या इससे अधिक होता है उनको माल डिव्हों से उतारने की जिम्मेदारी माल पाने वालों की होती है। जब कभी माल पाने वाले की ओर से रेलवे-क्रेन दिये जाने का अनुरोध किया जाता है, तब रेल प्रशासन आवश्यक प्रभार लेकर रेलवे क्रेन देता है, बशर्ते क्रेन उपलब्ध हो।

(ग) कुछ प्रमूख स्टेशनों पर चल-क्रेन रखे जाते हैं। जब माल पाने वाला छोटे स्टेशनों पर माल उतारने के लिए क्रेन दिये जाने का अनुरोध करता है, तब उपलब्ध

होने की हालत में आवश्यक प्रभार लेकर त्रेन दिया जाता है।

(घ) जी नहीं।

ट्रकों में माल लादने की क्षमता

१६४६. श्री राम सेवक यादव : क्या परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या विभिन्न कम्पनियों के ट्रकों (मश्हरी, लै-नैड) में माल लादने की अधिक से अधिकतम मात्रा अलग अलग निश्चित की होई है;

(ख) यदि हां, तो क्या विभिन्न राज्यों में यह मात्रा अलग-अलग है;

(ग) यदि हां, तो ऐसा करने के क्या कारण हैं और ऐसी सूत्र में जो ट्रक एक जगह से माल लेकर कई राज्यों में जाते हैं उनके माल की मात्रा का नियंत्रण विस प्रकार किया जाता है; और

(घ) क्या सरकार इस बजन के लादने में सारे भारत में एक सूत्र लाने के लिये कोई नियंत्रण करने जा रही है और यदि हां, तो कब तक?

परिवहन मंत्रालय में नीवहन मंत्री (श्री राज बहादुर) : (क) तथा (घ). एक विवरण सभा पाठल पर यह रखा किया है [पुस्तकालय में रखा गया, देखिये संख्या एल० टी० २६५७।६४]।

Warehouses

1950. *Shri Ramachandra Ulaka:*
Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

(a) the number of warehouses at present in Orissa and the names of places where they were located;

(b) the capacity of each; and

(c) the number of warehouses proposed to be opened in Orissa during 1964-65 and where they will be located?

The Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas) (a) and (b).

Names of Centres	Capacity in tons
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Warehouses functioning under Central Warehousing Corporation

1. Bargarh	1200
2. Berhampur	1422
3. Jeypore	359
4. Bhadrak	800
5. Sambalpur	777

Warehouses functioning under Orissa State Warehousing Corporation

1. Kanthabanji	1,824
2. Khariar Road	1,588
3. Jatni	1,015
4. Gunupur	856
5. Angul	457
6. Kessinga	1,723
7. Titilagarh	254
8. Rayagada	317
9. Balangir	244
10. Bhanjanagar	210
11. Padampur	142
12. Junagarh	365
13. Jharsuguda	304
14. Chandbali	142

(c) The Central Warehousing Corporation proposes to open 2 warehouses during 1964-65, one at Jajpur Road and the other at Cuttack. In so far as the Orissa State Warehousing Corporation is concerned, it proposes to consolidate the working of its old centres and to defer opening of new centres for the present.

Postmen in Orissa

1951. { **Shri Ramachandra Ulaka:**
 { **Shri Dhuleshwar Meena:**

Will the Minister of Posts and Telegraphs be pleased to state:

(a) the number of postmen at present in various post offices of Orissa;

(b) the total number of postmen, out of them, who are getting house rent allowance; and

(c) the total amount of house-rent allowance paid to them since the first year of the Third Plan so far?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) 743.

(b) 88.

(c) Rs. 21937/-.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DEATH OF TROLLEYMAN DUE TO COLLISION OF MADURAI-QUILON PASSENGER WITH TROLLEY

Shri P. R. Chakraverti (Dhanbad): Sir, I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The collision of Madurai-Quilon Passenger with a trolley on the 1st April, 1964 resulting in the death of Trolleymen."

Mr. Speaker: Order, order. Those who want to listen to the proceedings are not allowed to do so because there are so many talks all round.

The Deputy Minister in the Ministry of Railways (Shri S. V. Rama-swamy): At 9.47 hrs. on 1st April, 1964, while train No. 141 Madurai-Quilon Passenger was running between Bhagavathipuram and Aryan-kavu stations on the Shencottah-Quilon Metre Gauge section of Southern Railway, it collided with a push trolley coming from the opposite direction at Km. 679 8-9.

As a result of this accident, two trolleymen sustained serious injuries. Later in the day, the Permanent Way Mistry who was in-charge of the trolley also complained of pain. There was no injury to train crew or any of the passengers.

The injured trolleymen were rendered first aid and were sent to the hospital for further treatment. One of the injured succumbed to his injuries on the way to the hospital. The

other trolleyman was admitted in the General Hospital at Quilon for further medical treatment. The Permanent Way Mistry was admitted in the Punalur Government Hospital. Both the injured are reported to be progressing satisfactorily.

Ex-gratia payment to the next of kin of the dead and to the injured has been arranged.

A Committee of Officers has been deputed to investigate the cause of the accident.

Mr. Speaker: Where did the hon. Member get the information that the trolleyman had died?

Shri S. V. Ramaswamy: Yes, Sir; one of the trolleymen succumbed to his injuries.

Shri P. R. Chakraverti: Was there no signal there? How was this accident caused?

Shri S. V. Ramaswamy: It was a sharp curve and the rules in regard to the running of trolley on the track were not observed.

12-04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND THE AUDITED ACCOUNTS OF THE NEYVELI LIGNITE CORPORATION LIMITED

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

133 (Ai) LS.—4.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2650/64].

12.05 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.

Mr. Speaker: We will now take up further discussion on Demands for Grants under the control of the Ministry of Community Development and Co-operation. Out of 6 hours allotted, 20 minutes have been taken and 5 hours 40 minutes remain. Shri Kapur Singh may continue his speech.

Shri Kapur Singh (Ludhiana): Mr. Speaker, yesterday I was at the point that democratic socialism to the chariot wheels of which the community Development and the co-operative movement had been tied by the present rulers was a self-contradictory term, and that socialism does not go well with democracy and this was the reason why both these good movements had come to a bad end. The essence of democracy is that the process of discussion and study of evidence alone can reveal the right course of action for a community through consensus of opinion. The implicit postulate of socialism, whatever its form, is that the right course of action is already directly revealed to those in authority whose prerogative it is to enforce co-ordination on the members of a community. How can water and fire go together?

The truth of the matter is that the humanitarian and altruistic interest in the individual is completely alien to socialist concept or concern for the collective. But our Government must have democratic socialism and thus placed in the doldrums of good movements, they have to carry forward. Was it Robert Louis Stevenson who said that "man does not live by bread alone, but he also needs catchwords?" Paradoxical Logic on

[Shri Kapur Singh]

the basis of democratic socialism has been made the guiding star to which the wagon of this good movement has been hitched. It is a logic which pays dividends in two spheres only. It pays dividends in the sphere of metaphysics. Our own ancient truths such as *Tatvamasi*, which we believe is the essence of the *Vedas* were arrived at through insights, gained through paradoxical logic. *Tatvamasi* means "Thou art this" and, at the same time, "Thou art that." Therefore, paradoxical logic is good where we are concerned with metaphysics. Paradoxical Logic also pays dividends in Marxian El Dorado or the Orwellian Land of Double Think.

There is a story; I concede that the story is apocryphal. In a Soviet factory, a director advertised for the job of a Chief Accountant, and whenever each candidate appeared, this simple question was put to him: How much two and two make? The successful candidate returned the answer, "How much do you want it to be, comrade?" But in the world of work-a-day practical politics, in the world of affairs of men, where the men have to toil and to earn their bread, there, this Paradoxical Logic does not pay, and this, I assert, is at the basis of all the troubles to which these two good ideas of Community Development and co-operative movement have been led by our Government.

The philosophy of this Community Development movement is given in a Government of India publication entitled *Community Development in India* by Shri V. T. Krishnamachari. In Chapter I, page 9, of this booklet, it is said:

"The basic idea underlying the National Extension movement—viz., intensive development aiming at reaching every family in the countryside and at securing co-ordinated development of rural life as a whole—is not a new concept. It has been tried in the past. One can refer to such

efforts.... as those experiments of Poet Tagore at Sriniketan...."

What were the impulses which led Poet Rabindranath Tagore to think of this Community Development movement as a panacea for the rural troubles of India? In a booklet which is also a Government of India publication, entitled *Evolution of Community Development Programme in India*, at page 1, this basic impulse which led Tagore to conceive of this movement is stated thus:

"In 1890, Rabindranath Tagore, then aged 29, was sent to take charge of the family estate in East Bengal. He went to live at Shilida, and came, he said, for the first time into direct touch with the people of the villages, with their sufferings and with their many problems of cultivation, of credit and of marketing. There too, he listened to their songs, their dramas and their festivals. But, he said, too often they came to him as Zemindar and landlord, or to the District Collector, like beggars, unable seemingly, to stand on their own feet as free and independent individuals."

"This experience he never forgot. Ten years later, when he was nearing 40, he moved with his family from Calcutta to Santiniketan, to start his school there."

These are the roots from which the Community Development movement in our country springs.

This programme of Community Development, as hon. Members know, was launched on Mahatma Gandhi's birthday, on October 2, 1952, in pursuance of the Indo-US Technical Cooperation Agreement of 1952. American Community Development movement, as you know, Sir, has three main features. One feature is that it insists on self-help. The second feature is that it insists on close attention to what people themselves want, and the third feature is that it

insists on attention to tradition and custom, that is regarding the community as an integral whole and not as an instrument of the ruling party.

Now, what has happened under the impact of democratic socialism to this good movement in this country? I will refer you to the words of the Government functionaries themselves, which will show that this Community Development movement has been turned into a mere departmental agency of Government, pursuing the will-o'-the-wisp of democratic socialism. In the booklet *Agriculture and Community Development* in the Third Plan at page 7, it is said:

"A major responsibility for implementing the various agricultural programmes envisaged in the Third Plan has been placed on the Community Development organisation. While the broad aim is still the same, the organisation will now concentrate on fully utilising local man-power and other resources through Extension workers and a network of panchayati institutions and cooperatives for achieving the production targets... Thus, the principal test for the success of Community Development Programme is its effectiveness as an agricultural Extension agency."

I leave it here without further comments, because the sin has been admitted.

In another booklet to which I have already referred, namely, *Community Development in India* by V. T. Krishnamachari, at page 18, the social aims as now envisaged by the Government are given. It says:

"Directions of Social Change—To sum up, the three main directions in which a change in outlook is needed and is to be worked for are:

Firstly, increased employment and increased production,

Secondly, the largest possible extension of the principle of co-operation, and

Thirdly, the need for devoting and utilising the time and energy in the countryside for the benefit of the community."

That is the target programme of the Government of India.

How are these programmes which have now been foisted upon the original Community Development to be achieved? They are to be achieved, as the Publications of the Government of India themselves show, through an organisation which is a four-tier hierarchy and that hierarchy is totally under the State control and direction. In the booklet *Community Development—Programme and Benefits*, a glimpse is given into the nature of the tentacles of the organisation, at page 8. At the top, the Union Ministry of Community Development and Cooperation. At the State level, a State Development Committee, comprising the Ministers in charge of all the development departments with the Chief Minister as Chairman. In the block, at the upper end of the ladder in the block hierarchy is the Block Development Officer. For establishing direct contact with the villagers, there are 10 Gram Sevaks in each block, that is, one Gram Sevak for 10 villages.

Shri Ranga (Chittoor): Gram Sevikas also.

Shri Kapur Singh: Yes; Gram Sevikas also.

An hon. Member suggested to me this morning that I might consider the possibility of developing the point that the Community Development movement, as it is being run by the Congress Government, is not a Community Development movement as it was envisaged by Tagore or as it was conceived by the American thinkers originally, but that it is a Congress community development.

Shri Surendranath Dwivedy (Kendrapara): It is development for Congress community.

Shri Kapur Singh: Development for Congress community—I stand corrected. But, as I said, it is not my position that the Community Development movement is development for Congress community.

Mr. Speaker: How did he stand corrected?

Shri Kapur Singh: First of all I said "Congress community development", but my hon. friend said that it would be better to call it "development for Congress Community". I stand corrected by that in respect of the nomenclature.

As I said earlier, for the realisation of what they call democratic socialism they have perverted two good movements in this country to their own purpose. One is Panchayati Raj and the other is the Co-operative Movement.

I will first take up Panchayati Raj, how it has been perverted to the peculiar doctrinaire philosophy or fads of the ruling party. About Panchayati Raj, their own publication *Community Development Through Panchayati Raj*, written by Shri S. K. Dey says like this:.....

Shri Ranga: Here is the villain of the piece.

Shri Kapur Singh: On page 2 it says:

"Administration—in a country waking up after centuries, it is but natural that as between the people and the Government, the Government would be the stronger partner."

He makes no secret of it. The Government must be the stronger partner. Then he says:

"People would be dependent on the initiative flowing from Government at least to start with."

He makes that reservation. Then he says:

"The Government, during alien rule,...."—he bemoans—

"....responded to single-line impulses from Whitehall in London and the Viceregal Lodge in New Delhi."

"The situation" he hopefully asserts, "changed since midnight of August 15, 1947."

As I have given quotations from their own publications, the situation if it has changed has changed only in appearance. The spirit remains the same and the aim remains the same, namely, that this movement should be wholly and fully regimented and it should remain under the control of a single-line impulse which flows. I would not say from whom, but from Delhi certainly.

The main question which we have to address ourselves is, is this claim that is being made that the situation has changed since the midnight of August 15, 1947 true? Has it really changed? I will, with your permission, Sir, quote from Guru Nanak. He says:

जो जीय दोय मो उगवै ।
मह का कहिय वँऊ ॥

It is the intention which fructifies in the end, it is the intention which bears fruits, while words remain mere sound.

I have tried to show what their true intentions are, the true intentions which they themselves admit, because they openly avow now that the Panchayati Raj must become the hand-maiden in the fulfilment of their economic targets and of their other policies which they are pursuing under the garb of democratic socialism.

In a book called *Community Development Through Sahakari Samaj* under the authorship of Shri S. K. Dey—perhaps it also means *Sarkari*—on page 18 it is stated:

"Panchayati Raj is the organisation of the people for planning the economic and social needs of a community."

Here the cat is not only out of the bag, the cat is jumping about without any let or hindrance. The real purpose, as I hinted before, of the Panchayati Raj was, as Tagore visualised it, development of free and independent individuals, sustenance of the initiative of a free and independent individual. Paul Tillich, a modern European savant, says, "God's directing creativity always creates through the freedom of man". The State or Party must never subordinate that freedom, must never limit, circumscribe, enslave or obfuscate it. This is true goal of panchayati raj; not regimentation for material production or political manoeuvring.

Instead of passing my own judgment on the net results of how the Panchayati Raj has worked and the tendencies to which it has given rise, I will fall on the authority of the Report of Panchayati Raj Research Project which has been recently conducted by the Department of Economics and Public Administration of the University of Rajasthan under the guidance of Professor Mathur. If the hon. Minister has not gone through this most rewarding report, I will recommend him to go through this well-documented and very ably drawn report very carefully. In that Report three major conclusions have been arrived at. No. 1 Panchayati Raj in this country has given fillip to emergence of local leadership, dependent upon State leadership, yet not reconciled to higher bosses. The second conclusion which is arrived at is that in the absence of genuine politicalisation—I am quoting the words of the

Report; in the absence of genuine politicalisation—it has strengthened traditional loyalties and feuds. The third conclusion which this Research Project has arrived at is, that it has led to widespread tension between administrative machinery and rural leaders and between rural leaders and politicians higher up. So, in the words of this independent and objective and academic research, conducted into the working of Panchayati Raj in Rajasthan, it is quite a sample of how Panchayati Raj is working in India.

The net result of this independent investigation is that the moral health of rural society is jeopardised on account of the low unscrupulous persons acquiring positions of power through the machinery of the Panchayati Raj. Secondly, the social health is being endangered through entrenching in power of vested interests, the same vested interests which the rulers claimed that they are out to destroy in this country with a view to bring about a new social order. Lastly, they have also come to the conclusion that political health has been threatened through new tensions between rural leaders and administration and between rural leaders and political leaders.

Thus, Panchayati Raj, instead of strengthening the base of democracy, instead of fortifying the independence and self-respect of the individual, instead of re-awakening the rural initiative, has resulted in what I would point out by referring to a news in the *Statesman* of Delhi dated 6th April, 1963 at page 8, column 6:

"Gram Panchayat's suspension

No effect on its normal working

Patiala, Apr. 5—A gram panchayat in Punjab remained suspended from August, 1956 to December, 1960, and it was only afterwards that the authorities discovered that transactions relating to receipts and expenditure

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were being conducted by the sarpanch of the panchayat without any authority!..... This sensational discovery speaks a lot for the working of the Panchayati Raj Department in the State. The Local Audit Department in its latest report on the accounts of the gram panchayats in the State has made a special note of this panchayat."

Only this morning there was a question listed, which unfortunately was not asked or answered on the floor of this House, in which it is mentioned that 20 panchayats have been suspended in Delhi area alone for misuse of public funds.

Shri Surendranath Dwivedy: 143 in Orissa.

Shri Hari Vishnu Kamath
(Hoshangabad): Many more in other States.

Shri Kapur Singh: This is the story which obtains throughout India. This is a story which is not symptomatic, but it is a wholesale feature of the functioning of the panchayats throughout India. I suggest and I assert that this has happened because the true moorings, of panchayati impulse have been destroyed by yoking it to doctrinaire fads of the ruling party.

The same story, I feel, is true in the matter of co-operation. Co-operative movement also has been thoroughly perverted through doctrinaire bigotry and Statism in this country. This movement came into this country, as we all know, about 50 years ago in its modern form. But the roots of the idea of co-operation in our country go far back to the ancient times. I think, it is in the Mahabharata that it is stated:

दापरे मंत्र शक्तिस्तु, ज्ञान शक्तिः कर्ते युगे ।
त्रेतायाम् यृद्ध शक्तिस्तु, मंष शक्तिः कर्ती युगे ॥

In some ages, it is the power of the word, in some other ages it is the power of knowledge and science; in still some other ages it is the power of the war-strength which is the decisive factor in human affairs but, as far as the current age is concerned, it is the power of co-operation which is the decisive factor. So, we are not altogether alien to the idea of co-operation and we do not have to look for inspiration from foreign sources.

As I said, the modern impulse for this movement in the legislative form came about 50 years ago. There was the Co-operative Credit Societies Act, 1904 and then there was the Co-operative Societies Act, 1912. If one goes very carefully through the preambles of these Acts, one would find that they made it clear at that time, that these legislations were being placed on the statute book, with a view to foster economic interests of men of limited means through self-help and mutual help. These were the two aims which were to be realised by the fostering of this movement. I will show and argue that both these aims, first of all they have been watered down and then they have been, slowly gradually and insidiously replaced by other aims which are basically opposed to the original aims; gradually and insidiously, I repeat, self-help and mutual help have been corroded, negated and eliminated out of the co-operative principle and it has been replaced by the aims of material production and by the aim of Statism, regimentation and of control from the top.

I will now relate briefly the steps which have been taken to achieve these none too commendable objects. In 1954 the first step was taken when the Rural Credit Survey Report of the Government of India pronounced the total and complete failure of the movement. But while pronouncing the co-operative movement has failed, it said that co-operative movement must succeed. As Robert Louis Stevenson has said, a man does not live by bread

alone; he also needs catch-words and slogans. After having made this pronouncement, this Report suggested that State partnership in co-operative societies was the only hope left for the co-operative movement. Thus, by introducing State partnership in co-operative societies, the basic dynamism of the whole principle of co-operative movement has been corroded and corrupted through the addition of State help.

What was the result of this step which was taken? By 30th June 1961 the Government shares in credit societies rose to Rs. 24.56 crores and in non-credit societies Rs. 15.44 crores. Since the power of borrowing of the co-operative societies, by law, is a multiple of the capital owned by the societies, what has happened to the borrowings by the Societies after the State stepped in? From Rs. 55.69 crores in 1946 it rose to Rs. 125.32 crores in 1961. This was the first step which was taken towards the destruction of the true and common impulse of the co-operative movement.

The next step was the power assumed to nominate directors. Though a convention was there or agreed upon that the number of nominated directors in a single co-operative society should not exceed three, there are in this country co-operative societies where all the directors are nominated or Government-appointed directors.

The last step, as I was saying, in this process of erosion of the true principles of co-operation was taken when the Mysore Co-operative Societies Act of 1959 legislated that where State aid amounting to not less than two lakhs of rupees is given to a co-operative society, the Government may assume powers to exercise such control over the business of such societies as it deems fit in public interest. It is in the public interest or in the interest of our democratic socialism or in the interest of the ruling party or in whatever interest.

But the fact remains that all the true principles and the genuine impulses of the cooperative movement were eviscerated. They were taken out of the bowels of this movement and the whole thing became a dead carcass. The perversion processes have been completed. Self-help and mutual help has been replaced by State help and State control.

Shri Ranga: Sovietisation.

Shri Kapur Singh: Although these three steps have perverted, in the view of the ruling party they did not finish the cooperative principle. So, *coup de grace* was, therefore, administered through induction of the principle of open membership. The cooperative law was amended requiring that there should be assignment of reason whenever membership was refused to anybody.

ROCHDALE Pioneers had allowed the principle of open membership to consumers' societies where all sales were to be for cash. There were RAIFISEN credit societies of Germany which are prototype of the credit societies which we have in this country. These RAIFFISEN societies in Germany reserve their membership as a privilege for trust-worthy men of character. What we have done is that we have mixed up RAIFFISEN society with ROCHDALE society just as we have mixed up democracy with socialism. The result is that in 1961, the overdues from agricultural co-operative societies to banks rose to Rs. 27.43 crores. Percentage of overdues to outstandings in 1961 was 12.5 and the percentages of overdues to outstandings in 1963—I take these figures from the *Hindu* of Madras dated 9th August, 1963—are the following: Assam—71, Bihar—48, Mysore—46, Rajasthan—45 and so on and so forth. Thus, cooperatives have become cess-pools of corruption and inefficiency. A recent report that we have received from Punjab shows that a very large number of cooperative societies have just become defunct. In

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Delhi, we have recently heard of black-marketing and spivvry extensively indulged in the garb of a co-operative society. The interest in material output has now completely replaced interest in man. Human initiative has completely been replaced by State regimentation. All, however, does not appear to be irretrievably lost because I see that there are vague premonitions of a painful truth now appearing on the periphery of the official consciousness.

In the *Hindustan Times* of Delhi dated 29th March, 1963, there is a public statement made by the presiding deity of democratic socialism, Mr. Ashoka Mehta, speaking at the

Shri Hari Vishnu Kamath: The presiding deity is the Prime Minister.

Shri Kapur Singh: Speaking at the annual day celebration of the National Council of Applied Economic Research, Mr. Mehta said:

"Big efforts had to be made in the fourth Plan to make up the shortfalls of the Third Plan. But it was necessary to create a psychological climate for the success of the Plan."

Again, in the *Statesman* of Delhi dated the 5th April, 1964, there is a news from Jaipur which says:

"Cooperatives should be free from Government control as far as possible. This view has been expressed by the Estimates Committee of the Rajasthan Vidhan Sabha in its report presented to the House yesterday."

I conclude by saying that the panchayati raj and the cooperative movement were excellent principles. The panchayati raj and the cooperative movement were based on theories and in impulses which are wholly

indigenous to this country. They were capable of doing an immense amount of good to the country and to the nation. Then, why did the ruling party find it necessary to tie these movements, to chain these movements, to the chariot wheels of democratic socialism?

Sir, I am reminded of a short poem by a modern English poet, a poem under the heading of *Black Bird*:

I asked a cock blackbird,

Why did you choose black?

—In the ages of old,

When the blackbirds were new,

And questions of hue,

Began to unfold—

With the rainbow to choose from,
Why did you pick black?

Shri Vasudevan Nair (Ambala-puzha): Mr. Speaker, Sir, my hon. friend, Shri Kapur Singh, seems to be allergic even to the word 'socialism'. But I would like to tell him that he was all the while fighting against a shadow because although in the Report, as he said, there is a mention about the democratic socialism for which this Government is supposed to work, actually they are not doing anything of the kind. Shri Kapur Singh and his friends need not worry about that. Take, for example, this community development programme. Even though this community development programme was launched in this country in 1952 with a lot of fanfare, the results that we have got from this programme are practically nil. I think that even the Minister who is capable of a lot of eloquence will not try to establish that we have worked wonders in this field. Even the Prime Minister who, I think, was perhaps the author of this idea was compelled to state very recently in a speech of his, while inaugurating the Conference of

States Ministers of Community Development and Panchayati Raj held in New Delhi on 1st and 2nd August, 1963 that:

"We need men and women to do the job and we felt that the community development movement vitalised the people more particularly the rural masses and gave them the energy and capacity to grow. I have no doubt that the community development movement did that to some extent and continues to do that but we felt gradually that it was getting into a rut and losing itself in procedures and discussions and not accomplishing all that was expected from it."

Naturally, as the Prime Minister of India and as a person presiding over the Government, he cannot go farther than this. I am sure he might have felt much more than what he has said. So, when we discuss this question, we have to examine what are the basic reasons for this failure and why the rural masses, the millions in the countryside, are today either indifferent onlookers or hostile critics of the so-called projects conducted under the aegis of this Ministry. What is the reason for all this? We should examine why even today a revolutionising process has not taken place in the rural parts of our country. Unless we succeed in going deeper into the problem, I am sure that any kind of rectification in procedures, as it is being suggested by the Prime Minister, will not help us to really get over the difficulty.

Now, I would like to quote a part of the report presented by the Census Commission after making a survey of the conditions in some of the Delhi villages. There again, there is no reason to feel complacent, rather satisfied, over the results that we have achieved. And that has taken place in Delhi of all places. We know that the Delhi villages are almost kept as a show-piece for the foreign dignitaries to be taken when they come to our country to show them what we are

doing in the name of community development. About these very Delhi villages, this is what the census officers had to say:

"About 50 per cent of the families surveyed were found to be perpetually in debt. In one village, Bhalyna Jhangirpur, with a population of 857, the average indebtedness worked out to Rs. 800 per family. Of the 144 families in the village, only one had an income of more than Rs. 500 per month. Forty families earned more than Rs. 100 per month and of the rest, 20 had an income of less than Rs. 25 per month."

Shri Ranga: And that one is the land monopolist, according to my hon. friend.

Shri Vasudevan Nair: Then, they go on to say:

"As for community development programmes, the study showed that only about four per cent of the villagers were satisfied with the working of CD blocks. Instances were not uncommon when seed asked for by villagers before the sowing season was given to them at harvest time.

Elected panchayats, according to the villagers, were not functioning properly because of caste feelings and party-politics. In many cases members of the 'higher castes' felt that it was below their dignity to work with 'low caste people'."

We all know that in our villages today, even after seventeen years of freedom, the actual pattern of relationship has not changed very much. According to me, the root cause lies here. All the steps that we have taken have not yet really changed the basic pattern of relationship in the rural society of India. What about the caste? What about the community? What about the whole of

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the rural rich? What about the moneylender and so many other factors that are prevalent in our village life? The hon. Minister Shri S. K. Dey had himself said in one of his speeches that in spite of all that talk that is there about land reforms, our tenant-farmers remain where they were. I can quote from his own speech, but because of lack of time I would not do so. But I think that those were almost the very words which he had used, and he has said quite rightly that unless the tenant-farmers in our villages really get the benefit as a result of these proposed land reforms which are only practically on paper even today, we shall not succeed in eradicating the social inequality that is prevalent in the rural society of India. While attempting to remove the social inequality there are various steps that have to be adopted not only by Government but also by the non-official agencies, and, there, I believe, that all the political parties in India have also to make their contribution, if they are really interested in these things. I do not know what the leader of the Swatantra Party will do in this respect.

Shri Ranga: Let my hon. friend say what he wants.

Shri Vasudevan Nair: Besides this, Government has to see to it that even the fundamental policy and approach followed by them on the basic question of agricultural production undergoes a change. We talk so much about co-operation. We talk so much about co-operative farming, to create so much of concern in the minds of people like my hon. friend Shri Ranga.

Shri Ranga: We are opposed to that.

Shri Vasudevan Nair: Actually, for nothing they are getting excited in this country.

Shri Ranga: My hon. friend wants Government also to go their way.

Shri Vasudevan Nair: There has only been talk about co-operative farming, in this country. What else has taken place?

Shri Ranga: My hon. friend would like to take us to China also.

Shri Vasudevan Nair: At least if we tell the truth to Shri Ranga, he will not get unnecessarily excited. We are only talking much about co-operative farming, and not doing much about it. If the truth is told then he will not get excited, because there is practically no reason for him to get excited. How can you have real co-operative farming in the villages when the real power and authority in the villages are vested in the hands of a few? It is true, and I am told that in some of the Punjab villages, co-operative farming has succeeded. But how? As far as I could understand, most of those who have joined together are rich peasants, and only those co-operative farming societies which are mainly composed of rich peasants have succeeded. I do not think that such co-operative societies are any different from a private limited company. But take the case of the rural poor. As far as they are concerned, I do not know whether there are any cases of real benefit having gone to them in actual practice without any compulsion. So far as co-operative farming is concerned, there is absolutely no question of compulsion at all. I do not think that anyone in this country stands for compulsion in co-operative farming. But, without compulsion, by demonstration and then by persuasion, the peasants should be urged to take to co-operative farming. For that purpose, Government have to come into the field, and they have to do a lot. Of course, they have to do these things properly. It is quite possible, and there I agree with my hon. friend Shri Kapur Singh, that

very often misuse is there, and corruption is rampant.

Shri Kapur Singh: They are the roots of corruption.

Shri Vasudevan Nair: Unless we see to it that the rural poor are brought together to pool their resources, without, of course, losing their rights on the land, we cannot really turn the corner.

Dr. M. S. Aney (Nagpur): When corruption is rampant.

Shri Vasudevan Nair: I should say that the fundamental policy of Government has stood in the way as far as giving incentive to the tenants and the peasants is concerned. For, for the last few years at least, Government have been mainly depending on heavy imports of foodgrains, especially under the PL-480 scheme, and practically the task of achieving increased agricultural production inside our own country has been neglected to a great extent.

The community development project has as its main aim the increase of agricultural production. But when the main policy is one of depending upon heavy imports and concentrating on selected areas in the name of package programme, then all our talk about increasing agricultural production and all the schemes which are supposed to help the farmers in increasing agricultural production will only remain on paper. The main emphasis has not so far been on raising agricultural production by mobilising the tillers of the soil, by really giving them incentives. Hence, whatever money has been poured into these schemes by way of incentives has gone into the hands of a few people

Shri Ranga: And the officers.

Shri Vasudevan Nair: And the officers as well as their friends. Whatever money we have spent on these schemes has gone into the hands of a handful of the rural aristocracy dur-

ing the last seventeen years; it has not gone into the hands of the tillers of the soil.

The hon. Minister might have toured round the whole of the country. I think that he has visited almost all the States in India. May I ask him, for example, how many Harijans he has seen in the various so-called advisory committees attached to the projects and the various conferences that he might have addressed?

Shri Ranga: Any number.

Shri Vasudevan Nair: The Harijans are the lowest strata of society in this country, and they are the people at the grass-roots, as we might say. How many of them are in positions in these advisory bodies or other conferences which are being convened in various places?

You have another example in the Village Volunteer Force. I would like the Minister to make a study of its composition.

Shri Ranga: Another hoax.

Shri Vasudevan Nair: This Village Volunteer Force also is essentially composed of people coming from the upper classes. So, the pattern of development that is there in our villages even today is not in reality on a popular basis; it really restricts itself to a minority of the population in the villages. So, if the large masses of agricultural workers, the small peasants and the rural poor have to be mobilised, vitalised, then we have to go deeper into the problem, and the first thing that the Government should really do is to see that real agrarian reforms are implemented. No more talk about agrarian reforms will do. Real implementation of the agrarian relations should be the beginning of the revitalisation of the rural masses in this country.

I was talking about agricultural labour. There again, you should know

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that the Second Agricultural Labour Enquiry Report reveals that, in spite of the pumping in of crores of rupees into the villages, the most downtrodden of the villagers have not gained anything; rather, their life has worsened, their conditions of life have worsened. The village daily wage rate of casual male agricultural labour during 1950-51, according to the First Enquiry Report was 109 n.p., while in 1956-57, according to the Second Enquiry Report, it was found that it had gone down to 96 n.p. So, the progress is in the reverse direction. For females, it has gone down from 68 n.p. to 59 n.p. Agricultural labour households in debt increased from 45 per cent to 64 per cent. As far as the employment situation is concerned, casual male agricultural labour showed a decrease in wage employment from 200 to 197 days. In self-employment, the decrease was from 75 to 40 days, and unemployment was for 110 days in the year compared to 98 days during the First Enquiry.

The average annual income of an agricultural labour household showed a decrease from Rs. 495 to Rs. 439 for casual workers, and from Rs. 524 to Rs. 451 for attached workers.

Shri Ranga: There is also inflation in the country.

Shri Vasudevan Nair: The situation in 1950-51, according to this Report, was better than in 1956-57. And this Ministry of Community Development came into existence in 1950-51. This Ministry was there, and the Food and Agriculture Ministry and so many other agencies were working in this country, but this is the result. And the Delhi villages have shown that the situation there is much worse. So, I would request the Government to really go into this problem in consultation with all those interested in this problem in this country.

One difficulty is that the Government takes up an entirely partisan attitude

on this whole problem. The Minister may say that he has nothing to do with it, but in the States, whenever a committee is formed—a committee may not do much, it cannot work magic, and we have so many committees—even then, when an advisory committee is formed, in that committee of course the D.C.C. President should be there. He is a must. I do not find fault with it, he belongs to the majority party, the ruling party, but then you will see that because of party politics, so many people who may be influential in the village, who may be doing some work in the village or may be active in the co-operative or agricultural labour movement, are all left out.

Shri Ranga: Even the minority group is cut out.

Shri Vasudevan Nair: That also happens in many States.

Even in the formation of the Village Volunteer Force what has happened? It was formed during the emergency, when the entire Parliament pledged its support to Government unanimously, when the entire people came forward, but we know that hundreds of persons, at least in my State, young people who wanted to enrol themselves in this Village Volunteer Force, were not accepted.

An Hon. Member: Why?

Shri Vasudevan Nair: On the basis of party politics, on the basis of political discrimination.

This is happening from top to bottom, and then you call upon the entire country to mobilise itself, to join the development programmes, to donate their labour free etc., while behaving in the most partisan manner.

These are questions on which there should be a national approach, a national effort. I would request the Government to approach this question entirely with a national outlook, and not on partisan considerations.

I now come to two or three comparatively minor points, but of course important in the implementation of the community project programme.

As the hon. Minister himself has pointed out in one of the speeches that he made, really the key person in the community development programme is the Gram Sevak. He has said very rightly in one of his speeches:

"The load the V.L.W. has to carry today at the ground level is something which no single human being, the strongest ever built, can ever be expected to bear. The natural tendency is that whenever the Government of India wants to get something done or wants to know about something, it immediately throws a new burden on that last point worker, the Gram Sevak. Whether we want to get it done through the Panchayat, the Panchayat Samiti or the Zila Parishad, the burden has to be borne by the Gram Sevak."

We had occasion to meet many of these young men in our country. Actually, they are expected to know everything in this world. Because the community development programme takes up agricultural production, he, as the person who actually takes it to the peasant, is expected to know everything concerning agricultural production.

Shri Ranga: He produces more.

Shri Vasudevan Nair: Then you have got your social education programmes, and the same man is expected to carry the message to the villagers. You have got your rural water supply schemes, and again he is supposed to be the real link in the village. Is the Government taking enough trouble to train him to be the most effective link with the villagers? I think practically nothing is being done in this direction. That is one aspect of the matter. My feeling, is, as the Minister said, he is too much overburdened. I do not know whether it is possible to have more such people in the villages.

Secondly, he has practically no material incentive, because I was told by many of them that even when they die they will remain a Gram Sevak, practically most of them. Recently, some ten per cent of the seats for BDO selection has been reserved for them in my State, for some of them who are graduates. Some little concession was shown to them which will cover a handful of people. But what of thousands and tens of thousands of village level workers? What is the incentive for them? We cannot deny that for a person to do his job there should be some incentive in spite of all the talk and appeals that we go on making.

13 hrs.

Government should also deliberate whether they should have youth organisations and women organisations separately. They have set up their own organisations under the auspices of the block development officer. But there are genuine organisations already existing but they refuse to take their help. If there are more than one organisation, what is the difficulty in bringing them together? The block development authorities could take the initiative and ask them to have a federation. Why should they have a new set up and new machinery and a new organisation while these exist already. I do not know whether it is possible for the Government to reconsider this at this stage. If that is not possible, my personal feeling is that they have proceeded on very wrong lines in promoting new organisations even in places where such organisations existed.

The Santhanam Committee has made certain recommendations about the finances of the panchayati raj. I am sorry to say that that committee had proceeded on usual lines. Finance is a very big problem for the panchayats. Where could they find out the necessary finances. There are 101 problems looking in their face and they are asked by the Santhanam committee to collect more and more taxes. There again we are living in a vicious circle

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of more and more taxes by the panchayats, municipalities, assemblies and then by Parliament—one over the other. Where can you find the finances in the villages? At the same time I cannot say that all these panchayats should be subsidised by grants: that is not possible. But should not panchayats be asked to take up village industries? If they establish the village industries, it will provide employment and also some finances from those village industries. I am against more and more of taxation on the peasants especially in this period when there was no substantial increase in agricultural production and the real income of the villager has not gone up. In such a situation it is wrong to put more and more taxes on him. Some other method of financing panchayati raj should be found out.

Finally, about co-operative movement. Even today the bulk of co-operative credit in the village is by money-lender or other agencies than **co-operative agencies**. Government expected that in the last year of the Third Plan they will be able to disburse Rs. 512 crores through co-operative agencies but they now feel that they will reach only Rs. 400 crores. Large sums of money allotted for co-operative credit was not made use of. In answer to some questions here, the hon. Minister was trying to give some explanation which was not at all satisfactory. I think some board was appointed to go into it. Anyway, we must see that the bulk of rural credit goes through co-operative agencies so that the target may be achieved as early as possible. About co-operative farming, Government should enable the poor peasants to see the benefits of co-operative farming in actual life. Unless we succeed in showing them in actual life, by demonstration, the benefits of co-operative farming, we cannot make any headway. Government as a whole should take the people into confidence; then only they can succeed. They have failed to reach most of the rural people; they

have only reached the rural rich. The Minister in his speech in the Conference of State Ministers has claimed that this was not a departmental programme and that this programme had assumed the character of a national movement. I am sorry I cannot agree with that assessment. Unfortunately, after 12 years of existence, it has remained a departmental programme and not reached the stage of a national movement.

श्री दिंसि० चौधरी (मवा)

श्रद्धक्ष महोदय, मैं आपको गमय देने के लिए प्रत्यक्ष देना हूँ। इस समय सामुदायिक विकास और महकारिता की मार्गे गदन के सामने प्रस्तुत हैं। मैं आपनी रूचि के विभाग महकारिता के सम्बन्ध में कुछ गदन नहीं हूँ।

मैं गमनता हूँ कि स्वतंत्रता प्राप्ति के बाद यदि हमारी सरकार ने कोई गवर्नर से अच्छा कार्य किया है तो वह है महकारिता के क्षेत्र में। जब मैं विरोधी दलों के लोगों का इस बारे में विरोध मुनता हूँ तो मुझे एक दृष्टान्त याद आ जाता है। कोई व्यक्ति काश्मीर गये और वहां जा कर सेनिटरी हैंस्पैटर के यहां ठहरे और उनके माथ वहां की गन्दगियों को देखा, और उन्होंने यह विवार किया कि काश्मीर इसी तरह गन्दा है। अगर वह उनका अच्छा रूप देखना चाहते तो वह भी उनके सामने आता। यही दशा इस महकारिता की है। मैं कह सकता हूँ कि हमारी सरकार ने इस क्षेत्र में जो प्रगति की है वह किसी भी और क्षेत्र में नहीं की है। प्रथम पंचवर्षीय योजना के प्रारम्भ में एक लाख ३१ हजार सहकारी समितियाँ थीं, जो कि आज बढ़ कर ३ लाख ३२ हजार हो गयी हैं, दूसरी संख्या जो कि १ करोड़ ३७ लाख थी वह बढ़ कर ३ करोड़ ४२ लाख हो गयी है, अब हमारे हिस्से की पूँजी ४५ करोड़ ४६ लाख थी, वह भव २२१ करोड़ ५७ लाख हो

गयी है। मदस्यों ने जो अमानत जमा की है वह २३ करोड़ बयालीम लाख है। इसी नश्ह से हमारा चीनी का उत्पादन जो मन् १६५५ में ३० हजार टन था वह बढ़ कर ४ लाख ७० हजार टन हो गया है। जहां पहले हमारी तीन मिने थीं वह बढ़ कर ४१ हो गयी हैं और इसी नश्ह से और खेतों में आप देखे प्रगति हुई है। कपास मिलों के सम्बन्ध में हमारा काम बहुत बढ़ा है। और हम ने जो उपभोक्ता भंडार खाले हैं उनमें जहां आठ लाख की धिक्की पिछले वर्ष भारत तक थी वह बढ़ कर ३ करोड़ फरवरी १६५५ तक हो गयी है। और आंकड़े देने का मेरे पास ममत्य नहीं है नहीं तो मैं प्रगति के और भी आंकड़े दे सकता हूँ। कुछ माननीय मदस्य जो कहते हैं कि इस क्षेत्र में काम नहीं बढ़ रहा है, तो मुझे स्वामी शंकराचार्य का वेदान्त का वह मिदान्त याद आता है कि जो कुछ दिखायी देता है वह मिथ्या है, वह वास्तव में नहीं है।

13-10 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

हमारे सामने जो इस तरह के आंकड़े हैं, जो इस तरह की चीजें हमें दिखाई दे रही हैं, इस तरह के जो बड़े बड़े काम हो रहे हैं उन सब कामों को देखने के बाद यदि कुछ लोगों के द्वारा यह कहा जाना है कि सहकारिता के क्षेत्र में कुछ काम नहीं हो रहा है तो मैं समझता हूँ कि वह व्यक्ति दार्शनिक बन गये हैं और जो वास्तविक चीजें हैं उनको बे मिथ्या समझते हैं

एक माननीय सदस्य : माननीय चौधरी माहब हमें वेदान्त पढ़ा रहे हैं।

श्री दिं तिं चौधरी : वे व्यक्ति जोकि ऐसा समझते हैं कि सहकारिता के क्षेत्र में कुछ काम नहीं हो रहा है उन को मैं अपने ही एक गांव में ले जाना चाहता हूँ जोकि मेरा अपना ही गांव है और वे मेरे साथ चल कर वहां की साधन सहकारी समिति के

काम को देखें। उम में डेढ़ लाख रुपये की अमानत है और डेढ़ लाख रुपया निजी पूँजी है। वह सहकारी समिति हायर सेकेंडरी स्कूल चलाती है, इटों का भट्टा चलाती है, बीज और अनाज बांटती है और अपनी समिति के गदमों में से ग्रनर कोई अनाय हो जाय तो उसके लिए निर्वाह व्यय देती है। इसके अलावा वह सहकारी समिति विजली के द्वारा और इंजनों के द्वारा मिचाई का भी प्रबन्ध कर रही है। उसे २०, २० हजार रुपया भालाना लाभ होता है।

गांव के स्तर से आगे बढ़ कर मैं जिले के स्तर पर आप को ले जाना चाहता हूँ। मेरे ही जिले के अन्दर आप देखें कि जिला सहकारी बैंक जिमका वि. काम मन् १६५५ में ८ लाख रुपये से शुरू हुआ था अब वहां १ करोड़ ६० लाख से काम होता है।

इसी नरीके से प्रदेश के स्तर पर देखें तो आपको पता लगेगा कि वहां वा प्रदेशीय कोआपरेटिव बैंक ३२ करोड़ रुपया बतौर ऋण के बांटा है जिसमें से आधा वह रिजर्व बैंक से लेता है और बाकी का स्वयं प्रबन्ध करता है। अब मैं अपने कुछ उन विरोधी भाइयों से जोकि इस सहकारिता की आलोचना करते हैं और कहते हैं कि उसके द्वारा कुछ काम नहीं हो रहा है पूछना चाहूँगा कि क्या यह गांव, जिला और प्रदेश के स्तर पर जो मैं ने अपने वहां वा सहकारिता का काम बताया वह वास्तविक कार्य नहीं है और क्या यह सब मिथ्या है? मैं तो यह निवेदन करूँगा कि कि हमारे यह विरोधी भाई इस सारे मामले को एक दूसरी दृष्टि से देखते हैं और उनकी आलोचना करने की वजह भी दूसरी है। दरअगल बात यह है कि जब विसी चीज़ की तरक्की होती है तो उसके दुश्मन उसका विरोध करना शुरू कर देते हैं। सहकारिता के कार्य में जो निश्चित रूप से एक प्रगति हो रही है इसलिए सहकारिता के जो विरोधी हैं, दुश्मन हैं वे भयभीत होकर उसका विरोध करने लगे हैं।

[श्री दिंसिं चौधरी]

मैं प्रारंभो बदलाना चाहता हूँ कि जब बादो ना हात गढ़ द्वारा या तो मिनालिकों तथा पूँजीपतियों ने उन्होंने विरोध इसलिए नहीं किया इसकि उन्हें विश्वास था कि 'डाडी कमी भी मिल के काढ़े का स्थान भी ने मकेती। इसी नरह से गांधी जी न जब दृस्टीशिर को बात कही तो पूँजीपतियों ने उन्होंने विरोध नहीं किया। चिठ्ठा जी ने उन्होंने विरोध नहीं किया क्योंकि वे जानते थे कि पूँजीवाद उसके मनाल नहीं होता। ये तो यहाँ तक कह सकता है कि भूदेश्वर कांग्रेस में जब समाजवाद का प्रनाव पास हुआ तो उससे भी पूँजीपतियों को कोई चिन्ना नहीं हुई क्योंकि वे जानते थे कि समाजवाद नहीं आ सकता है किन्तु जब महकारिता का कार्य आगे बढ़ने लगा तो पूँजीपतियों ने उन्हिंक संगठन कर के उसको बदलाम करना इच्छा कर दिया। और सहकारिता के ऊपर हमला करने लगे। यह उसी प्रकार से है जैसे कि कंस के बब पा लग कह कृष्ण जन्म हो गया है तो उसने सामूहिक रूप से तमाम बच्चों को मारना शुरू कर दिया था। इसी तरीके से यहाँ के पूँजीपतियों ने इस सहकारिता आन्दोलन को नष्ट करने के लिए एक सामूहिक संगठन बनाया। सहकारिता का कार्य प्रारम्भ होने से और उसमें सफलता मिलने से उन पूँजीपतियों को अपना खतरा दिखाई देता है और इसलिए वे उसको सामूहिक रूप से कंस के समान नष्ट करना चाहते हैं।

आप ही देखिये कि प्राइवेट उद्योगों में जो निजी काम करते हैं वहाँ करोड़ों रुपये का गवन होता है, करोड़ों रुपये भ्रष्टाचार से पैदा किये गये। लेकिन किसी लोकसभा के सदस्य के पास आंकड़े या महत्वित तैयार करके व्यापारियों ने नहीं भेजा लेकिन जब सहकारी भंडार ने ऐसा किया तो इस नरह का एक साहित्य सदस्यों के पास भेजा गया और हमारे एक माननीय सदस्य को

इस तरीके से तैयार कर लिया गया जैसे कि महाभारत काल में कौरवों ने भीष्म पितामा और गृह द्वोगाचार्य को पांडवों से अपनी और से लड़ने के लिए तैयार किया था। नुस्खे यह बात बड़े दुःख से कहनी पड़ती है कि हमारे यह पत्री और सहकारिता मंत्री के होते हुए इस तरीके से दोषदी का चीर खीचने की एक योजना बनाई गई। भीष्म पितामह, युधिष्ठिर और द्वोगाचार्य आठ सब बैठे देखते रहे और दोषदी का चीर खीचा गया। देहनी के कोआपरेटिव स्टोर के विहृ जांच करने का आदेश उसी नरह से निकलवाया गया जिस तरीके से कि दोषदी को नंगा करने के लिए कौरवों ने योजना बनाई थी और भीष्म पितामह, द्वोगाचार्य और युधिष्ठिर सब बैठे देखते रहे और उसकी रक्षा नहीं कर सके थे। ठीक उसी तरीके से हमारे गृह मंत्री जी और सहकारिता मंत्री जी की उपस्थिति में ही यह आदेश निकला गया कि कोआपरेटिव स्टोर की सामूहिक रूप से जांच की जाय। ऐसा करने में उन लोगों का एकमात्र उद्देश्य यह था कि किसी तरीके से इस सहकारिता के कार्य की प्रगति को इसे बदलाम करके रोका जाय। अगले निहित स्वार्थों के खानिर वह इस मूवर्मेंट को बदलाम करते हैं। देहली में जो कुछ हुआ उससे व्यक्ति विशेष को नहीं संस्था को लाभ हुआ।

इस सम्बन्ध में एक बात और हमारे सामने आ जाती है। मैं समझता हूँ कि जो व्यक्ति ग्रन्था होता है, चरित्रवान होता है उसके लिए लोग उगलियाँ उठाते हैं, आदर्श व्यक्ति के खिलाफ़ शिकायत होती है जैसे सीता जी के लिए हुआ वहाँ किसी व्यक्ति-चारणी को अयोध्या से नहीं निकाला गया लेकिन गामराज्य का आदर्श स्थापित करने के लिए श्री रामचन्द्र ने सीता जी के खिलाफ़ आक्षेप लगने पर उनको अयोध्या से बाहर निकलवा दिया। यह पूँजीपति और स्वार्थी लोग सहकारिता को बदलाम करने के लिए

ऐसा करते हैं एक जो बच्चा पैदा हुआ है अभिमन्यु के समान एक बालक है, उसके लिए व्यूह रखना करके उसको नष्ट कर देना चाहते हैं। प्राइवेट उद्योग धंधों के क्षेत्र में कौन नहीं जानता कि तोनी बेइमानी होती है और रूपये का गबन होता है और भी हजारों तरह के भ्रष्टाचार होते हैं इसलिए जब तक उनके लिए भी सामूहिक रूप से इनकवायरी नहीं होती है तब तक अकेले सहकारिता के लिए ही इनकवायरी क्यों बैठाई जाय ?

जहां तक भ्रष्टाचार का सम्बन्ध है मैं इस बात को मानता हूँ कि इस क्षेत्र में भ्रष्टाचार है लेकिन सहकारिता में भौतिकों की अपेक्षाकृत कम है। व्यक्तिगत चलाये जाने वाले और सरकार द्वारा चलाये जाने वाले कार्यों की अपेक्षा सहकारिता के कार्य में भ्रष्टाचार कम है। इसका अनुपात उनसे निश्चित रूप से कम है।

हर एक जिले में तकाबी बांटी जाती है। तकाबी के बांटने में जो रूपया रिश्वत में खर्च होता है और जो महकारी सोसाइटियों द्वारा क्रण बांटा जाता है उसमें व्यय होता है उसका अनुपात अगर देखेंगे तो मैं दावे के साथ बहुत नकाता हूँ कि रिश्वत और भ्रष्टाचार तकाबी में सहकारी सोसाइटियों की अपेक्षा अधिक है। जैसा कि लोग कहते हैं कि सहकारिता में सब जगह भ्रष्टाचार है तो मैं इस बात की घोषणा कर देना चाहता हूँ कि हमारा जिला सहकारी बैंक जो १ करोड़ ६० लाख रूपया बांट रहा है और बसूल किया जाता है अगर उस क्रण बांटने में बैंक के किसी एक कमचारी ने . . .

श्री कल्पवाय (देवास) : उपाध्यक्ष महोदय, हाउस में इस समय कोरम नहीं है।

Mr. Deputy-Speaker: Quorum has been challenged. The bell is being rung.—Yes; now there is quorum. The hon. Member may continue.

श्री दिल्ली चौधरी : एक ऐसा भी रिश्वत में लिया हो और यह प्रमाणित हो जाय तो मैं लोक सभा की सदस्यता से अपना व्यागपत्र दे सकता हूँ।

उपाध्यक्ष महोदय, मैं आप के सामने निवेदन करना चाहता हूँ कि मध्यरात्रि में एक सहकारी किसान निवास के नाम से भवन बनाया जा रहा है उस में लगभग एक लाख रुपया खर्च होगा। मैं यहां पर इस बात के लिए घोषणा करता हूँ कि वहां भी यदि एक सेर सीमेंट या एक नये पैसे का गबन हुआ हो, यह कोई सावित कर दे तो मैं उसको १००० रुपये का इनाम दे सकता हूँ। अपने गांव की साधन सहकारी समिति के सम्बन्ध में जोकि सन् १८४७ से काम कर रही है उसके बारे में रिश्वत या बेइमानी की शिकायत आज तक मैंने किसी एक प्रादमी से भी नहीं सुनी है। सरकार इस कार्य में सफलता प्राप्त कर रही है और आगे बढ़ रही है इसलिए अपने राजनीतिक स्वार्थ की खातिर विरोधी लोग इसको बदनाम करना चाहते हैं। गांव के स्तर पर, जिले के स्तर पर, प्रदेश के स्तर पर या पूरे देश के स्तर पर आप देखेंगे कि जितने भी विकास के बड़े बड़े कार्य हैं यह हैं उनकी अपेक्षा इस सहकारिता के क्षेत्र में भ्रष्टाचार बहुत कम होगा।

आप देखिये कि सहकारिता के विरोधी कितने हैं। ग्रामस्तर पर बौहोदार और शहरों में व्यापारी और दुकानदार, सप्लाई विभाग में काम करने वाले कमचारी, बड़े बड़े पूजीपति और बड़े बड़े भिन्नभालिक, ये सब सहकारिता के विरोधी हैं। माननीय मंत्री जी मुझे यह कहने के लिए क्षमा करें कि केन्द्रीय भविभव दल के कुछ मंत्री और प्रदेशस्तर के कुछ मंत्री भी इसके विरोधी हैं।

इस विभाग में काम करने वाले कमचारियों के प्रतिरिक्ष प्रधिकरण उच्च

[श्री दिं सिं चौधरी]

सरकारी कर्मचारी सहकारिता का विरोध करते हैं। पूंजीपति इस लिए इसका विरोध करते हैं कि इस से उनको लाभ नहीं होता है, इस से उन का पूंजीवाद ख़त्म होगा और उन के कार्य ख़त्म होंगे। बहुत से सरकारी कर्मचारी इसलिए भी सहकारिता का विरोध करते हैं कि पूंजीपतियों से रिश्वत लेने में उन्हें सुविधा रहती है, लेकिन सहकारी स्तर पर काम चलने से उनके लिए वह सुविधा नहीं होगी। वे इसलिए भी इसका विरोध करते हैं कि रिश्वत लेने में पूंजीपति उन के लिए अधिक उग्रवृत्त हैं। बहुत से लोग सहकारिता का इसलिए भी विरोध करते हैं कि उन को बहुत से समारोहों और फ़ंक्शन्ज़ के लिए पूंजीपतियों से रुपया मिलता है। हमारे बहुत से राजनीतिज्ञ भी इसलिए सहकारिता का विरोध करते हैं कि जब सहकारी रूप से सब काम होगा, तो किसी के पास पूंजी नहीं होगी और फिर उन को अपनी पार्टी के लिए चन्दा नहीं मिलेगा। मैं निवेदन करना चाहता हूं कि हमारे जितने विरोधी हैं, वे सब सहकारिता के कार्य में बाधा डालते हैं।

जहां तक जन-सम्पर्क और शिक्षा देने का काम है, मैं कह सकता हूं कि अगर आजादी मिलने के बाद किसी ने जनता को सर्वाधिक शिक्षा दी है, तो वह इस विभाग न दी है। आज इस विभाग के कार्य का ही फ़ल है कि गांव के स्तर का आदमी दर्ज-दर्ज, वाल-वीस हजार रुपया ले कर गांव में जाता है, वह रुपया बांटता है, वसूल करता है और हिसाब करता है। जो लोग पहले सो रुपये की रकम भी नहीं रखते थे, आज वे हजारों रुपयों के काम करते हैं। जो लोग कहते हैं कि गांव के आदमी योग्य नहीं हैं, वे काम नहीं कर सकते हैं, मैं उन को बताना चाहता हूं कि गांव के लोग १० हजार से लेकर ४० लाख रुपये कुल मिला कर ले जाते हैं और जा कर उन

रुपयों को बांटते हैं। मैं निवेदन करना चाहता हूं कि मेरे बिले में आज तक एक भी ऐसा दृष्टान्त नहीं है कि किसी अवित्त ने दस बीस हजार रुपया गबन कर के मकान बना लिया हो, या सोना ख़रीद लिया हो, या बैंक में जमा कर लिया हो। मैं समझता हूं कि ऐसा कोई भी विभाग नहीं है, जहां बड़े बड़े गबन न हों।

सहकारिता के सामने बहुत सी कठिनाइयां हैं, जिन पर हम को विचार करना चाहिए। बहुत से लोग कहते हैं कि बकाया है। बकाया क्यों है? उसकी कुछ वजह है। जहां तक तकावी का सम्बन्ध है, जो तकावी वसूली की कानूनी कार्रवाई करते हैं, वही बांटते हैं। लेकिन इन विभाग में बांटते कोई और हैं और वसूली की कानूनी कार्रवाई करने वाले कोई और हैं और वसूल करने वाले उस में बाधा पहुंचाते हैं। अगर हमारी यह इच्छा है कि बकाया कम हो, तो इस विभाग के कर्मचारियों को वसूली की कानूनी कार्रवाई का भी अधिकार मिलना चाहिए। ऐसा करने पर बकाया नहीं होगा।

हमारे जो बैंक हैं, सरकार की ओर से उन को दूसरे बैंकों की तरह मान्यता नहीं दी गई है। हमारी सरकार से उन को सहयोग नहीं मिलता है, बल्कि वह उनके मार्ग में बाधा पहुंचाती है। वह नहीं चाहती है कि ये बैंक आगे बढ़े। अगर वह चाहती है, तो उस ने यह प्रतिबन्ध क्यों लगाया हूया है कि लोकल बाडीज और शिक्षा-संस्थाओं का रुपया उन में जमा नहीं हो सकता है, जैसे कि दूसरे बैंकों में जमा हो सकता है। यह प्रतिबन्ध हटना चाहिये।

अन्त में मैं निवेदन करना चाहता हूं कि सर्वाधिक जनप्रिय, सर्वाधिक पूंजीवाद-विरोधी, सर्वाधिक समाजवाद की ओर ले जाने वाला, सर्वाधिक जन-सम्पर्क कायम

करने वाला अगर कोई विभाग है, तो सह-कारिता विभाग है । अगर कोई विभाग जनता को शिक्षित बनाने वाला, जातीयता और साम्प्रदायिकता को मिटाने वाला, साध्यवाद, समाजवाद, गांधीवाद, सर्वोदय और प्रजातंत्र का निचोड़ है, तो वह सहकारिता है । सहकारिता विषमता को काटने वाली तत्त्वार और शोषण से बचाने वाली ढाल है ।

श्री बाहुप्रकाश (वार्षिक दिल्ली) : उपाध्यक्ष महांदय, हमारे दोस्त, सरदार कपूर सिंह, ने कम्यूनिटी डेवेलपमेंट और को-आपरेशन के सिद्धान्तों के बारे में अच्छा उल्लेख दिया । उन्होंने इस बात को माना कि ये ज़रूरी संस्थायें हैं । उन्होंने डेमोक्रेटिक सोशलिस्टिक समाज की भी बात की । लेकिन यह बात वहने के बाद वह अपनी उसी पुरानी रट में चले गए कि इस में जो दोष हैं, वे सब सरकार की वजह से हैं, हमारे कम्यूनिटी डेवेलपमेंट और पंचायती राज की संस्थायें में बहुत करण्यान हैं, इन-एफियेंसी है, को-आपरेशन में बड़ा रेजिमेंटेशन है, स्टेटिज्म है । आखिर में उन्होंने एक बात यह कही कि यह कम्यूनिटी डेवेलपमेंट नहीं, बल्कि डेवेलपमेंट आकू वाप्रस बृम्भूनटी है । मैं अब ज़रूर करना चाहता हूँ कि अगर उन को उमूलों पर भरोसा है और अगर वह सही है—ज़राकि वह मानते हैं—तो एक अवसर-मन्द प्रोफेसर हूँने के नाते उन को इसकी कार्यियों को तोलना चाहिये, न कि इस सिलसिले में मुक्तालिफ़ इत्ताम सगाने चाहिये ।

इस में कोई लक नहीं है कि हमारा ध्येय है, पालियामेंट का ध्येय है, कांग्रेस पार्टी का ध्येय है कि इस देश में एक डेमोक्रेटिक सोशलिस्टिक सोसायटी की स्थापना की जाये । आज के कन्टैक्ट में हमारे देहात की तरक्की होना, उन का उत्थान होना, जहाँ कि अस्ती क्षीरसदी लोग बसते हैं, डेमोक्रेटिक सोशलिस्टिक

की तरफ एक कदम है, एक बड़ा कदम है ।

इस में भी कोई लक नहीं है कि जो कम्यूनिटी डेवेलपमेंट मूवमेंट है, पंचायती राज मन्द्यायें उस मूवमेंट को ले कर चलने वाला उत्तरा जिस्म है । हमारी जो एक्सेंशन मॉर्विस है, वह उस जिस्म में बहने वाली धून की ननिया है, जिन के सहारे उस जिस्म को चलना है । और को-आपरेटिव मूवमेंट उस की जान, रह और आन्मा है ।

अगर हम इस गारीब देश में डेमोक्रेटिक सोसायटी बनाना चाहते हैं, तो हमारे लिये कम्यूनिटी डेवेलपमेंट मूवमेंट, पंचायती राज और को-आपरेशन को आगे ले कर चलना होगा । तभी जा कर हमारे देह वी निसी भी तरफ किसी भी रुख में, जो उच्चात हो जाए, वह उन्नति हमारे देहात के नीचे से नीचे बगं तक पहुँचेगी ।

मैं यह भी अजं कर देना चाहता हूँ कि अगर इस देश को मजबूती से बायम रहना है—और उस ज़रूर कायम रहना है—, तो डेमोक्रेटिक सोशलिस्टिक सोसायटी का बनाना निहायत ज़रूरी है—और देहात की तरक्की करना उसका एक ज़रूरी अंग है, तो बृम्भूनटी डेवेलपमेंट मूवमेंट, पंचायती राज मूवमेंट और को-आपरेशन को अपनाना और उनको आगे बढ़ाना अनिवार्य है, ज़रूरी है । इसलिए इस रुख में जो पालिसी का निर्धारण किया गया है, वह सही और हुस्त है ।

मैं शुरू से ही—इस नाते की में खुद गांव का रहने वाला हूँ और मैं सोशलिज्म और डेमोक्रेसी के बुनियादी उमूलों पर भरोसा रखता हूँ—बड़ी तक्कील के साथ जो कुछ भी हमारा बृम्भूनटी डेवेलपमेंट को-आपरेशन और पंचायती राज वा महकमा शुरू से करता रहा है और खास तौर से श्री वे और उन के साधियों की देख-रेख में उस

[श्री बहुप्रकाश]

ने जो काम किया है, जो सोच-विचार किया है, जो मेहनत की है, जो संगठन बनाया है, जो रचना की है, उस में जितनी विकिंग हुई है, उस सब का मुताला करता रहा है और देखता रहा है। इन सब बातों का अधिकतर श्रेय श्री डे और उनके साथियों को है। मैं हमेशा उनकी तारीफ करता रहा हूँ और उन्होंने एक शानदार काम किया है।

मैं अपनी पार्टी से, अपने साथियों से भी बहुत दफ़ा कहता हूँ और आपोजीशन पार्टीज़ के भिन्नों से भी यह कहना चाहता हूँ कि अगर उन में से किसी को भी हिन्दुस्तान की सोसायटी या समाज में मज़बूती के साथ, तात्पुरता साथ, रायभ रहना है तो उनके लिए इसके मिशने दूसरा काई गहरा नहीं है कि वे इस कम्प्यूनिटी डिवेलपमेंट प्रोजेक्ट और उसके साथ लगे हए जितने भी प्रोग्राम हैं, उनको ताकत और शक्ति दें और आगे बढ़ायें। यही पार्टी और वही आदमी आज से समाज और आगे की सोनायटी में जिन्दा रहेगा, जो इस प्रोग्राम को अपनायेगा, वर्ता हमारी अस्मी कोस्मो आवादी इमकी कमी को, और इस से जो इनकलाब दिया होगा, उस को बदाश्त नहीं करेगी। अगर सही देश में इनकलाब होना है, अगर डेमोक्रेटिक इनकलाब होना है, तब यही एक जिरिया है और हमें इस मूवमेंट को तरक्की देनी होगी।

आपने जनाव शायद मज़ाक में बात कही जब श्री कपूर सिंह जी बोल रहे थे कि डिवेलपमेंट आफ कांग्रेस कम्प्यूनिटी है। मैं चाहता हूँ कि यह सही भानों में कांग्रेस कम्प्यूनिटी को डिवेलेप करे और कांग्रेस कम्प्यूनिटी वही डिवेलेप कर सकते हैं जो सोशलिस्टिक कम्प्यूनिटी डिवेलेप कर सकते हैं जो समाजवाद और डेमोक्रेसी में पूरा भरोसा रखते हैं। जो आप ने कहा उस को मैं अपने दोस्तों के लिए एक बिलेज

समझता हूँ और सही भानों में कांग्रेस कम्प्यूनिटी यहा पर कायम होनी चाहिये।

Shri Kapur Singh: I am glad you admit it.

श्री बहुप्रकाश : प्रचली बात कहीं है भी आये उस को मान लिया जाना चाहिये।

यहां कुरुप्शन की बहुत बातें कही जाती हैं। इसका दूर होना जहरी है। कुरुप्शन अगर बढ़ जाय किसी भी जगह पर, किसी भी आदमों में, समाज के किसी भी अंग में, सोसाइटी के किसी भी अंग में या सोसायटी में ही या गवर्नर्मेंट में, तो उस को खत्म करने की कोशिश होनी चाहिये, उसका मुकाबला किया जाना चाहिये और कोई कसर उठा नहीं रखी जानी चाहिये....

श्री कछवाय : गुड़, लोहा, कोयले में भी।

श्री बहुप्रकाश : अगर आप को गुड़ की जस्तरत है तो कुछ आप के घर भिजवा दूँ?

हमारे कपूर सिंह जी इस बात को मानेंगे कि कुरुप्शन वजाय इंडिविजुअल तक सीमित रहे वह सोशल ग्रूप में हो कर हमारे सामने आ गई है। पंचायती राज, कोआप्रेटिव मूवमेंट या कई और इंस्टीट्यूशंस में यह आ गई है। यह हमारी बदकिस्मती है और देश की जिन्दगी में मैं कहूँगा कि वह बढ़ती ही जा रही है या बढ़ती हुई हमें नज़र आ रही है, ज्यादा नज़र आ रही है। हमारा पिछड़ा हुआ समाज है और पिछले दो सौ बरस में यह काफी पीछे चला गया है मानसिक तौर पर। अगर आज कुरुप्शन सामने आ रही है तो उसका हमें मुकाबला करना है न कि बबरा कर बैठ जाना है या एक दूसरे पर इरुद्धाम लगाना है। कुरुप्शन न केवल गवर्नर्मेंट में है, गवर्नर्मेंट पार्टी में है लेकिन उस पार्टी

में भी आप को मिलेगी जो यहां है, सभी पार्टीज में मिलेगी और जो पार्टी अपने आप को कहती है कि हमारी पार्टी सब से ज्यादा साइटिफिक पार्टी है, उस में भी है और कम्युनिस्ट पार्टी में भी है जैसे ज्यादा कुरप्शन बढ़ती हुई आप को मालूम देगी।

Shri Kapur Singh: There you are right.

श्री बहाप्रकाश : यह नेशनल प्राविन्म है और इस नेशनल प्राविन्म को हमें नेशनल बेल पर हल करना होगा। आप के बास्ते तो बहाप्रकाश और दिल्ली कांग्रेस में ही कुरप्शन है और उसका मुकाबला दिल्ली की गलियों में मैं आप के साथ कहूंगा यही नहीं कहूंगा। कोआप्रेशन से आप को कोई अत्यस्त नहीं है।

श्री कल्याण : गलियों में तो कुत्ते और छोकरियां निपटती हैं, मर्द तो भैंदान में निपटते हैं।

श्री बहाप्रकाश : कोओप्रेटिव्ज और अंचायती राज में जो कुरप्शन की बात करते हैं और इस बजह से जो गवर्नेंमेंट को कंडेम करना चाहते हैं वे अपने आप को कंडेम कर रहे हैं योकि नेशनल बबा जो सामने है उस का वे मुकाबला करने को तैयार नहीं हैं। बब हम इसका मुकाबला करने के लिए तैयार होंगे और पता लगाने के लिए तैयार होंगे तो कुछ पच जो कुरप्ट हैं वे बाहर निकलेंगे कुछ पर मुकदमे चलेंगे, कुछ सर्पेंड होंगे और कुछ इलेक्शन में हार जायेंगे। मैंने देखा है कि जो पच कुरप्ट हैं उन में से कई इलेक्शन में जीत नहीं सके हैं और प्रगली इलेक्शन में नवे परसेंट नहीं जीत सकेंगे। (श्री कल्याण: अब की बार भी नहीं जीतेंगे) हम लोग इस बात की कोशिश में लगे हैं कि हम अच्छे लोगों को बढ़ावा दें, उसके अन्दर पार्टी पालिटिक्स को हम लाने की चेत्ता न करें।

मैं ज्यादा कुछ कहना नहीं चाहता हूं। जैसा मैंने कहा कम्युनिटी डिवेलपमेंट की

आत्मा कोआप्रेशन है। आज के कंटक्स्ट में कोआप्रेशन का ताल्लुक सीधे हमारा जो प्रोडक्शन है देहात में, गांवों में, खेत में, उसे है है। जो करोड़ों की सल्या में बीकर लोग वहां रहते हैं, उनकी कुछ आय बढ़े, इससे ज्यादा उसका सम्बन्ध है। इसी कंटक्स्ट में मैं कुछ अच्छं करना चाहता हूं। जहां तक उत्पादन बढ़ाने का सम्बन्ध है, यह बात सामने आ रही है कि उत्पादन जिस गति से बढ़ना चाहिये था और जिस गति से हम बढ़ाना चाहते थे, नहीं बढ़ रहा है। इस के बहुत से कारण दिये जाते हैं। मैं अच्छं करना चाहता हूं कि उत्पादन जो नहीं बढ़ रहा है, इस में कहीं बेसिक कमियां हैं और इसके बात की है कि उन बेसिक कमियों को हम समझें और उन को दूर करें। जो कोओप्रेटिव ट्रेडिट स्ट्रक्चर है, वह अभी तक सही दृग पर और साइटिफिक लाइंड पर नहीं आया है। हम उस को गांवों में सालाई करना चाहते हैं लिकिन गांवों में जो लोग हैं, उनकी जो आधिक हालत है, उसका भी हमें ध्यान रखना होगा। गांवों में तीन हिस्से हैं, तीन तबके हैं। एक तो बहुत गरीब तबका है सोसाइटी का जो उस ट्रेडिट से कोई कायदा नहीं उठा सकता है। इसके अलावा एक मध्यम श्रेणी का तबका है जो लेता तो है कर्जा लेविन उस में उस कर्जे को वापिस करने की शक्ति नहीं है, वह बोझ से पहले ही बहुत ज्यादा दबा हुआ है। इस तबके को हम मार्जिनल तबका कह सकते हैं। यह पहले से कुछ उपर का तबका है। एक इसके उपर का तबका है जिसको हम बोल्ड वेजेंट कह सकते हैं जिसमें उत्पादन बढ़ाने की कुछ शक्ति है और वह कर्जे का कुछ ठीक इस्तेमाल करने की शक्ति रखता है। हम ने इन तीनों तबकों को सर्विस कोआप्रेटिव सोसाइटी में, कोओप्रेटिव सोसाइटी में जोत दिया है। इन दोनों का जो बोझ है, यानी जो बहुत गरीब तबका है और जो गरीब से कुछ अच्छा है लेविन उस में शक्ति नहीं है, तीसरे के साथ मिला देने से जिसके पास कुछ शक्ति है, अच्छे नतीजे

[श्री बहाप्रकाश]

नहीं निकले हैं। नतोजा यह निकला है कि दोनों ही नहीं दोनों परेशान हैं। जरूरत इस बात की है कि इस मामले पर रिचिकिंग हो। सर्विस कोओप्रेटिव सोसाइटीज को जो प्रांट दी जा रही है वह प्रांट भी इसीलिए बकार जा रही है, जाया हो रही है इस बक्त। बीकर संक्षेप के लिये जो कुछ भी सुविधायें आपने दी हैं, वे भी खत्म हो रही हैं, उस तक नहीं पहुंच रही हैं। जो आप क्रेडिट देना चाहते हैं वह क्रेडिट भी पूरा इस्तेमाल नहीं हो रहा है क्योंकि इन दोनों का बोझ उस कोओप्रेटिव पर इतना होता है कि क्रेडिट का बे इस्तेमाल नहीं कर सकते हैं। लिहाजा जरूरत इस बात की है कि आपने स्ट्रक्चर के अन्दर आप कुछ दुनियादी तबदीली लायें। अब तक का सोचने का जो तरीका रहा है उस में बेसिक चेंज लाने की जरूरत है। जो स्ट्रक्चर अब तक रहा है वह फेल हो रहा है। जितना क्रेडिट आप ने किसान के लिये दिया, वह कम था लेकिन उतना क्रेडिट भी किसान इस्तेमाल नहीं कर सके हैं और जो डिफाल्ट्स हैं वे बढ़ रहे हैं। इस बास्ते यह जरूरी है कि आप क्रेडिट को मार्किटिंग के साथ लिंक करें और मार्किटिंग को आप प्रोसेसिंग के साथ लिंक करें। जो द्यानतदार और अच्छे काम करने वाले किसान हैं, उनको आप इंसेटिव दें, उन को क्रेडिट न मिलने की वजह से जो प्रोडक्शन है, उसका नक्सान हो रहा है। जो बीकर मेक्षण ज है उनको आप बिल्कुल अलग कर दें। उसके लिए आप अलग इंजेजाम करें, अलग डंग उसके लिए आप निकालें, अलग रुपया उसके लिए रखें और उस को इस बोझ में आप न ढालें। जहां तक क्रेडिट का सम्बन्ध है, यह चीज बहुत जरूरी है।

आज खाली कोओप्रेटिव की तहीरी को बढ़ाने का ही सवाल नहीं है, देश की तरकी और देश की उन्नति करने का सवाल है। जब तक आप तमाम फूडप्रेंज का टोटल कोओप्रे-

टिवाइजेशन नहीं करेंगे, प्रिसिपल जो कमशियल काम हैं, उनका कोओप्रेटिव-जेशन नहीं करेंगे तब तक तरकी नहीं हो सकती है। क्रेडिट की भी तरकी नहीं हो सकती है। ईस्टन स्टेट्स, कहा जाता है कि बहुत कमज़ोर हैं। वहां कोओप्रेटिव मूवमेंट नहीं चलती है। यह एक फैक्ट है। यह भी एक फैक्ट है कि ईस्टन स्टेट्स इकोनोमिकली बहुत बीक हैं। यह भी एक फैक्ट है, कि वहां पोटेशियलिटीज बहुत हैं। जरूरत इस बात की है उस इलाके के लिए और खास तौर से पहाड़ी इलाके के लिए कुछ इंडस्ट्रीज का हॉटरेड परसेट ऐसेसिंग जो है वह कोओप्रेटिव्ज के अन्दर होना चाहिये, इंडिविजुअल प्रोसेसिंग वहां पर बिल्कुल खत्म कर दिया जाना चाहिये। भिसाल मौजूद है। वहां शूगर फैक्ट्रीज के अन्दर आप ने प्रोसेसिंग को तरकीह दी, उस को आगे रखा और आप जानते ही हैं कि कितनी बड़ी तरकी हुई। जिस जगह पर आप ने यह ध्यान नहीं रखा वहां पर प्रोसेसिंग के लिए जो रुपया आप ने रखा वह भी खर्च नहीं हो पा रहा है। जरूरत इस बात की है कि प्रोसेसिंग से आप शुरू करें न कि क्रेडिट से शुरू करें, इस मूवमेंट को। प्रोसेसिंग का पूरा कंट्रोल आप करें, उसके बाद मार्किटिंग डिवेलप हो। और फिर क्रेडिट डिवेलप हो। और फिर सीधा लिंक प्रोडक्शन के साथ अग्र होगा तो आप की मूवमेंट को तरकी मिलेगी, आप की मूवमेंट आगे बढ़ेगी। यह सोशलिस्टिक एक्ट है, डेमोक्रेटिक एक्ट भी है जोकि आज मजबूती के साथ गवर्नमेंट को अपना लेना चाहिये।

आप रूल्ज में कुछ तबदीलियां लाये हैं और डिआफिशलाइजेशन की तरफ भी आप ने कुछ कदम बढ़ाया है। आप ने काफी इस के बारे में कोशिश की है, सर्वूलर भी बहुत निकाले हैं। आपने यह भी एलान किया है कि कोओप्रेटिव मिनिस्ट्री को मैं बिल्कुल खत्म कर देना चाहता हूं। ये सब बातें ठीक हैं

लेकिन इस उद्देश्य की पूर्ति के लिए आप जो कदम बढ़ा रहे हैं, वे बहुत सुस्त कदम हैं। और भी बातें पैदा हो रही हैं। कोओप्रेटिव प्रेक्टिस क्या हैं, इस पर बहुत कनफ्यूशन है। किस तरह का कोओप्रेटिव का प्राइवेट, प्राइट है, उसकी क्या पारिसी होनी चाहिये यादा प्रोफिट प्रोफिट है या सरपलस है, आदि जो चीजें हैं, वे भी बहुत कनफ्यूशन पैदा कर रही हैं। कुछ दोस्तों ने कोओप्रेटिव तहरीक की ऐसे मुखालिफत की है, जैसे वे इसके इस्तेमाल हैं, और शायद वे समझते हैं कि उन के रास्ते में यह एक रोड़ा है और उन्होंने बहुत यी बातें आगे ला कर रखने की कोशिश की है। और हमारे रजिस्ट्रार और मिनिस्टर और अफस्तर यह महसूस करते हैं कि वही गलती हो रही है। आज जरूरत है कि जितने कोओप्रेटिव रूल्स और प्रेक्टिसेज हैं उन को रेशनलाइज़ किया जाए, एक कमीशन कायम किया जाय जो इन चीजों को रेशनलाइज़ करे। अब वह जमाना नहीं है कि एक रजिस्ट्रार चाहे जिस तरह से इन चीजों का इंटरप्रिटेशन करता रहे।

आप कहते हैं कि ताकत नानाफिशियल के हाथ में जानी चाहिये। लेकिन मैं कहता हूँ कि आज ताकत ज्यादातर रजिस्ट्रार के हाथ में जा रही है, आज उस ताकत को पालिटिकल परपेज़ के लिए इस्तेमाल किया जा रहा है। उस ताकत को ठीक हाथों में देने के लिए जरूरी है कि कोओप्रेटिव रूल्स, प्रेक्टिसेज और लाज़ को रेशनलाइज़ किया जाए। १६०४ और १६१२ में जो पावर रजिस्ट्रार के पास थी आज उस से ज्यादा पावर उसके हाथ में है।

जहां तक आडिटिंग का सवाल है, बहुत सालों तक आडिट नहीं होता। इस दस साल का आडिट पढ़ा रहता है। मैं कहना चाहता हूँ कि अगर आप इस मूवमेंट को हिन्दूफिशियलाइज़ करना चाहते हैं तो आडिट को अलग रखें, और इसको आटानभस कर

दें। तभी यह मूवमेंट अपने पैरों पर खड़ा हो सकेगा। आज उस गलती पर जो चली आ रही है रोक लग सकती है। मैं ने हिन्दूस्तान में दौरा कर के देखा है कि राज्यों में ताकत रजिस्ट्रार के हाथ में है और रजिस्ट्रार नानाफिशियल की तरफ कड़ी नजर से देखता है और ताकत को अपने हाथ में समेटने की कोशिश करता है। इसलिए कोओप्रेटिव लाज़ बगेरह को रेशनलाइज़ करने की जरूरत है।

यह बात जल्दी है कि इस मूवमेंट द्वारा सब जगह ईमानदारी और एकीशेंसी होनी चाहिए। इसको बढ़ाने के लिए एजूकेशन प्रोग्राम को बढ़ाना चाहिये और जो कोओप्रेटिव यूनियन्स हैं उन को ज्यादा मजबूत बनाना चाहिये। मैं आप को मुदारकबाद देता हूँ कि आपने इस तरफ कदम जड़ाया है और ज्यादा फंड और ज्यादा से ज्यादा आटानभी आपने कोओप्रेटिव यूनियन्स को दी हैं। लेकिन आप खुद देखें कि जितने फंड इसमें खंच होने चाहिये ये नहीं हुए हैं। आज इस दिशा में पहल करने की जरूरत है और कोओप्रेटिव यूनियन्स को मजबूत करने के लिए ठोस कदम उठाए जायें और जहां जरूरत हो वहां मदद देने की कोशिश की जाय।

एक बात और बता दूँ। आप जानते हैं कि जहां मूवमेंट बढ़ेगा तो ज्यादा प्रार्थनाइजेशन्स और फेडरेशन्स बनेंगे। लेकिन कोई ऐसा व्याइट होना चाहिए कि जहां पर यह इंटीग्रेट हों। लेकिन आज हम इस मूवमेंट में देखते हैं कि डिसट्रीब्यूशन की तरफ उपकार है। यह रुकना चाहिए। आज प्रार्थनियल और दूसरे फेडरेशन बन रहे हैं। इन को इंटीग्रेट करने की तरफ कदम उठाया जाना चाहिए। इसीलिए मैं कहता हूँ कि रेशनलाइज़ेशन की जरूरत है। आज नए ट्रॉड देने की जरूरत है। मुझे विश्वास है कि आप आज जो ट्रॉन्ड देंगे वे २५ या ५० रात तक मूल्क को

[श्री बहाप्रकाश]

माने बढ़ाते रहेंगे । और मैं समझता हूँ कि आपमें वे ट्रैड देने को शक्ति है । आप ऐसे ट्रैड दे सकते हैं जिससे यह ब्यूमेंट हिन्दुस्तान में अगुआ बन सके और बनियादी ब्यूमेंट बन सके ।

इन शब्दों के साथ मैं आप को ग्रांट्स की पूरी ताईद करता हूँ और चाहता हूँ कि इन को मंजूर किया जाना चाहिए, और ज्यादा से ज्यादा रुपया इस ब्यूमेंट के लिए दिया जाना चाहिए ।

Shri D. B. Raju (Naraspur): Mr. Deputy-Speaker, Sir, I have great pleasure in supporting the demands for grants of the Ministry of Community Development and Co-operation. The aim and object of Community Development programme is to develop the social and economic conditions of the people in rural areas. The co-operative sector plays an important and beneficial role in the development of our economy. This Ministry has ably succeeded in implementing co-operative principles in various facets of rural life. But, still there remains a lot to be done for overcoming certain impediments on the way to complete success.

I would like to deal with two important aspects of co-operation—(1) rural credit and (2) co-operative marketing.

There is no doubt that recently much interest is being taken by the Central Government in co-ordinating rural credit schemes in the implementation of package programmes. But certain practical difficulties have come in the way of proper utilisation and repayment of loans by the farmers. For instance, recently under the package programme the period prescribed for the repayment of loans was reduced from one year to 9 months for the first crop and 6 months for the second crop. No doubt, loans are being advanced

for production but it has been estimated that in Indian agriculture on an average there is one good year for every five years. Thus constant variation in the yield of the land and the consequent instability of agricultural income also force the agriculturist to borrow to meet his expenses during lean years. In addition to this, the poor ryots have to bear the heavy burden of land revenue and other taxes. So, the loans advanced by the society for greater production are often spent on unproductive purposes. Thus, the short term credit facilities made available to the farmer through co-operative societies, instead of relieving the burden of the farmer, actually results in increased financial pressure on him by compelling him to clear the loans within the short term of 6 or 9 months as the case may be. To meet this obligation, the farmer has to dispose of his produce at a lower rate, thus incurring loss. The limited resources at the disposal of the existing marketing and rural societies prevent them from going to the rescue of the farmers by providing them with storage and credit facilities. The result is the farmer, having sold the produce at a lower rate, finds himself necessarily compelled to seek a bigger loan for the succeeding year. Hence the present policy of fixing the period of 6 or 9 months serves only to increase rural indebtedness. Under these circumstances, an increase in the period of the loans will provide some relief to the farmers. The Reserve Bank of India would do well to ease the terms on which they advance money to Co-operative Central Banks so that the very object of rural credit may not be defeated.

Regarding the marketing of agricultural produce, I would like to deal with marketing of lemon fruits, as I have some experience in the field as a President of the Palakol Fruit Growers' Cooperative Society. This society has been exporting lemon fruits to Calcutta for the last 20 years. But, in the absence of proper co-

operative marketing agency, the society is forced to depend upon the private agencies for marketing the lemon fruits at Calcutta. This has deprived the society of reasonable prices. I request the Government to see that an integrated system of marketing societies at all levels should be established. As Calcutta is an important consuming centre for lemons as well as other fruits, the establishment of a co-operative fruit marketing society at Calcutta is very essential.

Secondly, a proper co-ordination of the system of classification of agricultural commodities by the railway authorities and the State Governments for tax purposes is essential for inter-State marketing.

The consignments of lemon fruits are classified by the railway authorities as vegetable and the higher rate of Rs. 13.95 per quintal is levied and collected instead of Rs. 7 per quintal, as in the case of a consignment of fruits. The same consignments on entry into Calcutta are classified by the West Bengal Government as fruits so that they may collect the entry tax of Rs. 3.95 per quintal, whereas actually there is no entry tax for vegetables.

This is hardly fair. These consignments are either fruits or vegetables and they cannot be both just to suit the Government to collect more from the producer as well as the consumer. I, therefore, request that the Railway authorities in consultation with the West Bengal Government may classify the lemon fruits either as vegetables or as fruits and thereby avoid double taxation. I have already moved this matter in the Railway and the Cooperative Consultative Committees. No action has, however, been taken.

Regarding planning, the emphasis in planning is, I believe, wrongly placed on target for spending certain moneys during a particular period rather than on actual achievement of specified projects. This results in a great drain of public reserves in hasty and wasteful expenditure. I, therefore, submit

that our planning aims and targets will have to be reoriented in such a way that actual achievement is given all the importance rather than expenditure within a particular period.

In conclusion, I would like to thank the Ministry of Community Development and Cooperation for providing me an opportunity to visit and study the functioning of joint and collective farming societies at Dhulia district in Maharashtra State. There cooperative farming has received encouraging response and results. They are working successfully. Joint farming societies are also successful in other States if the members are allowed to adopt their own terms of association to suit the local needs. It would not be desirable to register joint farming societies unless they take into their fold a fair percentage of small cultivators. Cooperative collective farming societies can be successful on newly reclaimed lands where landless agricultural labourers would be settled and they have worked well only where they could get closer technical assistance from the State Governments.

श्री पू. सिं. चौधरी (महेन्द्रगढ़) :
भादरणीय उपाध्यक्ष महोदय, आज जिस मंत्रालय के अनुदानों की मांगों पर हम बहस कर रहे हैं वह सामुदायिक विकास तथा सहकार मंत्रालय बड़ा महत्वपूर्ण है। उस मंत्रालय की सफलता के ऊपर भारत के देहातों की सफलता निर्भर करती है। इसलिये इस मंत्रालय के जो कार्यक्रम हैं उनके ऊपर देश जितनी लगत और उत्साह के साथ नज़र उठा कर देख रहा है उन्हीं संभवतः और किसी मंत्रालय के ऊपर न हो।

पिछले साल भी इसी मंत्रालय की बजट डिमांड्स की बहस पर बोलते हुए जो शिकायत मंत्री महोदय से मैंने करी थी इस बार दुर्भाग्य से उन्हीं शिकायतों को फिर मुझे यहाँ दोहराना पड़ रहा है। बहुत सारी बातें मेरे से पूर्व बतायाँ ने कही हैं। किसी ने सिद्धान्त के

[श्री य० सिं० चौधरी]

रूप में इसका विरोध किया, किसी ने सिद्धान्त के रूप में इस सहकारिता की प्रशंसा की। ग्राम पाल वात जो बहुत मूल रूप में मैं मैं लक्षकार के व्यापार में लाना चाहूँगा वह यह है कि फिलहाल यह जो एक संघर्ष है इसको छोड़ कर कि सहकारिता के बया गुण या अवगति है, हमारी जो वर्तमान मशीनरी इस वक्त स्टेटों के अन्दर काम कर रही है, उसके सारे के सारे कागज करने के तरीकों के ऊपर नज़र डालें, उस के अन्दर जो कमियाँ हैं, उन कमियों का अग्रणी हम विद्वेषण करें तो हमें कुछ बहुत सारी वातों का पता लगेगा जिनकी कि वजह से इस वक्त सदन के अन्दर और सदन के बाहर जो लोग इस मारी स्कीम की आंग वाम की आलोचना करते हैं। उन लोगों की इस आलोचना के बीचे दरअसल कितना बल है यह भी हमें जालम हो जायेगा।

एक जो बहुत बड़ी मांटी वात सदन के सामने आती है वह यह है कि सिद्धान्त रूप में यह वात मान लेने के बाद कि जब तक सहकारी आन्दोलन, पंचायती राज्य या विकास के जो कार्यक्रम हैं उनको देहात के अन्दर लागू नहीं किया जायगा तब तक देहात की भलाई नहीं हो सकती। इस वात को स्वयं मंत्री महांदय ने आंग बहुत सारे सम्बलित मंडी हैं जिनमें कि प्रवान भूमि स्वयं आते हैं, उन लोगों ने अनेक अवसरों पर इस वात को माना है कि हमाग जो यह सामुदायिक विकास कार्यक्रम है इसको लागू करने के बारे में कुछ ऐसी कमियाँ गहराई हैं जिन कमियों के कारण हमें अनेकों स्थानों पर सारे के सारे मामले में असफलता का मुह देखना पड़ रहा है।

अभी पिछले दिनों सामुदायिक विकास मिनिस्टरी की तरफ से जो पत्रिका निकलती है उसके अन्दर शायद किसी लेखक ने इस वात की तरफ ध्यान आकर्षित किया था

कि बहुत सारी योजनायें जिनका कि इस मंत्रालय के साथ सम्बन्ध है वह इतनी ओरैटिकल होती है कि जब देहात के अन्दर उनको सिया जाता है, वह योजना जब पास होते होते बी० डी० ओ० के नीचे याम सेवक जो कि नीचे का अफसर वहां पर होता है उस याम सेवक जो कि देहात का सर्वेट होता है उसके पास वह पहुँचती है और प्रत्येक प्रान्त और जिले की जो अपनी अलग अलग परिवित्यां होती हैं उनको बिल्कुल ध्यान में रखा नहीं होता है जिसका कि मह प्रभाव पड़ता है कि वह सारी की सारी बातें महज एक मज़बूत बन कर रह जाती हैं।

मुझे एक उदाहरण इस सिलसिले में याद आता है। अभी पिछले दिनों पंजाब के अन्दर जो पंचायती राज्य मंत्री है उन्होंने किसी धून में आकर सारे विकास अधिकारियों के पास यह पत्र भेजा कि चूंकि सरदार प्रताप सिंह करें जो कि पंजाब के मुख्य मंत्री हैं उनका यह विचार है कि हमारे देहातों के अन्दर मुर्गियाँ ज्यादा पाली जायें और उन मुर्गियों से जो अंडे पैदा हों उनको वहां के विद्यार्थियों को दे सकें उसके लिए यह आवश्यकता है कि देहातों के अन्दर चूंकि अधिकतर सोग शाकाहारी होते हैं इसलिए उनके अन्दर अंडों के प्रति एक रुचि पैदा करने का कार्यक्रम यह विकास विभाग करै ताकि उनमें अंडों के प्रति रुचि पैदा हो सके। याम सेवकों के पास अलग अलग सब जगह इस तरह का पत्र पहुँच गया और वे लोग तमाम अपने अपने क्षेत्रों में मंत्री महोदय की अंडों के प्रति गांव वालों में रुचि पैदा करने की चिठ्ठी अपनी जेबों में ढाले धूमने लगे। अब यह कितनी आहियात वात है कि उसके लिए ग्राम सेवक एक कार्यक्रम निर्धारित करें और वह लोगों से जाकर कहें कि तुम मर्सी पालो और अंडों का सेवन करो। यह एक ऐसी बात है जिसका कि विरोध में केवल शाकाहारी

या नौन शाकाहारी की भावना के कारण नहीं कर रहा हूँ। हमारे वहाँ के लिए यह एक किंजूल सं। बात है खास तौर से पंजाब का हमारा हण्डियाना का हिस्सा जहाँ का कि पशुधन मशहूर है। ज़रूरत तो इस बात की थी वहाँ कुछ ऐसा कार्यक्रम शरू करते जिससे वहाँ के मवेशियों की नस्ल मुश्वर्णी, वे और अधिक तगड़े होते जिससे हमें उनसे और भी अधिक थी, इष्ट आदि मिल पाता। यह काम जो कि उनको करना चाहिए वा वह न करके सरदार साहब की चिठ्ठी जेब में ढाल कर यह प्राम सेवक गांव गांव में घम रहे हैं कि लोग मर्मी पालन और अंडों की तरफ ज्यादा व्यान दें और यह कि लोग अंडों का सेवन करे। इससे और किसी बात पर असर नहीं पड़ता मगर इससे जो उसका एक दफतरी पहलू है वह कितने भद्रे रूप में सामने आता है। बेहतर यह होता कि इसके बजाय यह खाम सेवक किसी ठोस काम के अन्दर जाते लेकिन उधर न जाकर वे इस तरह के अंडोरीटिकल कामों में लग जाते हैं। इसके प्रात्युष्ट कुछ होता नहीं है सिवाय इसको कि एक, दो दिन तक आदमियों, के पास आकर उनको इस के लिए कहें। हमारे दक्षिण पंजाब में प्रगर यह प्राम सेवक लोग इसको जोरदार भाषा में कहें कि आप अंडे खाइये तो लोग उनका सिर फोड़ डालेंगे। इस तरह की एक मुसीबत मोल लेने के अलावा वह कोई भी ठोस काम इस क्षेत्र में नहीं कर सके हैं।

एक बात जो कि पिछले साल भी मैंने बंधी महोदय के व्यान में लाने का प्रयास किया था, सारे के सारे देहातों के विकास के कार्यक्रम में कभी महसूस की जा रही है, देहात के अन्दर रहने वाले इस बात को खास तौर से जानते हैं। शहर बाले व्यक्ति वह खाती उसके हक में या उसके विरोध में केवल किताबें पढ़ कर या कहीं से कोटेशन देकर अपना विचार रखते होंगे लेकिन देहात के अन्दर जो लोग बैठे हुए हैं वे तो सारे के सारे

काम को स्वयं कर रहे हैं, उनके सामने सब से बड़ी मसीबत इस १५-१६ साल के प्रम्दर इस विकास के काम के अन्दर आ रही है वह है विभिन्न मंत्रालयों के बीच सम्बन्ध का अभाव। यह एक बड़ी मसीबत हमारे सामने है। अलग अलग बी० डी० थ्री० के नीचे जो इंसैप्टर्स होते हैं वे काम तो बी० डी० थ्री० के नीचे कर रहे होते हैं लेकिन उस पर कंट्रोल प्राप्त उसके अपने डिपार्टमेंट का ही रहता है। जैसा कि कोई एक इंडस्ट्रीज का इंसैप्टर है वह कार्य तो कर रहा होता है बी० डी० थ्री० के नीचे लेकिन वह रहता है इंडस्ट्री का ही है। एप्रीकल्चर का इंसैप्टर एप्रीकल्चर के अन्दर ही बना रहता है और बैटेनरी का इंसैप्टर बैटेनरी विभाग के कंट्रोल में रहता है। अब इन इंसैप्टर्स भोगों के दिमागों के अन्दर लागतार यह चीज़ काम करती रहती है कि हमरा जां विकास विभाग से केवल इतना ही सम्बन्ध है कि हम अपने विभाग में काम करने के बजाये उठकर यहाँ काम करने के लिए भेज दिये गये हैं और हम फिलहाल यह काम कर रहे हैं। ऊपर की तौर पर उनका कोई सम्बन्ध नहीं है। ज़रूरत इस बात की है कि बी० डी० थ्री० जिनके कि अंडर वे काम करते हैं उनका उन पर अंकुश हो, हंट्रोल हो। पंजाब में उनका इन लोगों पर सामान्य अधिकार है, केवल इससे वे भयभीत हो कर थोड़ा बहुत काम करते हैं लेकिन ऊपर के जो उनके अधिकारी हैं उनके अन्दर कोई तालमेल नहीं है। उसकी बजह से उसका एक इतना विकृत रूप सामने आता है कि कोई भी प्रगति नहीं होने पाती है इसलिए जब तक हम इस और व्यान नहीं देंग, कोई ऐसी स्कीम नहीं निकालेंग जिससे कि जिन लोगों का जिन विभागों का सीधा सम्बन्ध है, देहातों की मतलबी हम नहीं कर पायेंगे। यह जो एक बड़ी मुळ्य मांग उनकी है कि अनाज की पैदावार बढ़े, उस मांग के साथ सम्बन्ध रखने वाले जितने भी मंत्रालय हैं, चाहे वह कृषि का हो, चाहे वह नहरों का हो और चाहे कोई

[श्री यु० सिं० चौधरी]

अन्य हो, जब तक व सब अपने ऊपर के कागजी जाल से परे हट कर गांवों के विकास के दृष्टिकोण से एकत्रित नहीं होंग और ऊपर की सब कार्यवाहियों को छोड़ कर अपना सारा व्यान विकास की तरफ केन्द्रित नहीं करेंगे, उस बक्त तक मंत्री महोदय आलोचकों की इसी तरह की बातें सुनते रहेंगे, जिस तरह की उन्होंने पिछले साल सुनीं और इस साल भी सुन रहे हैं।

14 hrs.

इस सारे के सारे मामले में जो एक मड़े-दार बात है, वह मैं पंजाब के एक उदाहरण के द्वारा बताना चाहूँगा। पंजाब में नहरें बहुत अधिक लगती हैं। भाखरा की बजह से काफी नहरों का जाल फैला हुआ है। पिछले दिनों कुछ बर्षा की कमी से और कुछ ज्यादा सर्दी पड़ने से फसलें बहुत ज्यादा खराब हो गईं। माननीय मंत्री जी ने इस सम्बन्ध में पंजाब विधान सभा की कार्यवाही पड़ी होगी। हिसार और भिट्ठा में गेहूं की फसलें बिलकुल तबाह हो गईं। इसका कारण यह था कि भाखरा की नहर में पिछले डेढ़ महीने से बिलकुल पानी नहीं आया।

नहरों में पानी देने का काम तो नहर विभाग का है। सरकार ने श्राम सेवक को खाद दे दी कि तुम जाकर गांव वालों को खाद दो, ताकि वे अपने खेतों में उस खाद को छिड़के और उसकी बजह से फसल प्रच्छी हो सके। श्राम सेवक कहता है कि नहर के एस० डी० ओ० या ग्रांवरसियर के साथ मेरा किसी तरह का सम्पर्क कोई भी नहीं है, उनके साथ प्रत्यक्ष या परोव कोई भी सम्बन्ध नहीं है, तो इस सारे के सारे मामले में मैं क्या कर सकता हूँ। आप देखिये कि नहर वालों के साथ उसका किसी भी व्हाइंट पर कोई सम्बन्ध नहीं है। नहर विभाग में कुछ ऐसा

तमाशा है कि ग्रांवरसियर की अपनी खुशी है, आकिसर्जं की अपनी खुशी है और इककी दुक्की वालों में राजनीतिक प्रभाव भी डाला जाता है।

इस अवस्था में नहरों के न बलने की बजह से इतना नुकसान हुआ है कि दक्षिणी पंजाब में गेहूं की फसल का पच्चीस प्रतिशत से लेकर तीस प्रतिशत का का नुकसान अवश्य हुआ है। पंजाब विधान सभा में पंजाब सरकार ने यह जुरूर कहा कि भाखरा में पानी नहीं है, इसलिए हम पानी नहीं दे सके। लेकिन जब पहले समय नहीं था, जब पानी की आवश्यकता नहीं थी, तो नवम्बर और दिसंबर में लगातार एक महीना ये नहरें बल्ती रहीं। आखिर यह कोई बरसात का पानी नहीं था। यह सारे का सारा स्टोर किया हुआ पानी था। अगर इस बक्त के लिये, जब कि फसलें पकने को आ गई थीं, उस पानी को रोक लिया गया होता, तो वह पानी कितना लाभदायक सवित होता और देश की पौदावार और अन्नेत्पादन की बढ़ोतरी के लिये कितना अच्छा सावित होता। मैं निवेदन करना चाहता हूँ कि सम्बन्ध के अभाव के कारण, आपस में ताल-मेल न होने की बजह से नहरों में समय पर पानी नहीं दिया जा सका और इस बजह से देश को इतनी बड़ी हानि उठानी पड़ी।

इन बातों पर बल देने का भेरा मतलब यह है कि जिन्हें भी विभागों का देहात की तरकी से सम्बन्ध है, जिन्होंने अपने ऊपर देश की पौदावार को बढ़ाने का पूरा उत्तरदायित्व ले रखा है, जब तक वे दफ़तरी कार्यवाहियों को छोड़ कर और एक हो कर गांव में एक केंद्र बन कर, एक शक्ति बन कर नहीं आयेंगे—अगर इस सम्बन्ध में कोई

कानूनी रुकावटें हैं, तो उन को नये कानून सा कर या कानून में संशोधन कर के दूर किया जाना चाहिए—, तब तक यह उद्देश्य तो ज़रूर पूरा है। जायगा कि इलेक्शन होंगे और उनमें लोग बड़े उत्साह के साथ सामने आयेंगे, कुछ लोग पंच बनेंगे और कुछ सरपंच बनेंगे, लेकिन हमारे सामने जो आसली समस्या है कि देश की पैदावार बढ़े, देहात के आदमियों की आर्थिक स्थिति सुधरे और उन के द्वारा सारे देश की आर्थिक स्थिति सुधरे, उस समस्या का हल बिल्कुल नहीं हो पायेगा।

देहात के लोगों को विकास मन्त्रालय ने एक बड़ी भारी शिकायत यह है कि जिन आदमियों को विकास-प्रधिकारी बना करके देहात में भेजा जाता है, उन को अपने काम के बारे में और देहात की परिस्थितियों के बारे में कुछ भी ज्ञान नहीं होता है। पिछले दिनों फौज के बारे में भी इसी प्रकार की शिकायत की गई थी कि फौज में जवान-कोई और हैं और आफिसर कोई और हैं और जो आफिसर लगाये जाते हैं, उन का एक एंड फाइल के आदमियों से कोई सम्बन्ध नहीं होता है। खूब, फौजवाली शिकायत तो हमारे बस की नहीं है। युद्ध के समय उस का नतीजा सामने आ जाता है। लेकिन जहाँ तक गांवों के विकास का सम्बन्ध है, मैं इस समस्या का यह घिनोना कर पर विकास मन्त्रालय के सामने रखना चाहता हूँ।

हम देखते हैं कि शहर के वातावरण में पले द्वाएँ आदमियों को देहात के विकास का कार्य सौंप दिया जाता है। मेरा भलबल लहरों के आदमियों पर कोई आक्षेप करने का नहीं है, लेकिन हर एक आदमी को उस की प्रवृत्ति और दृष्टिकोण के अन्सार काम दिया जाना चाहिये। जिस व्यक्ति को गांव में भेजा जाय, कम से कम वहाँ की परिस्थितियों को समझता हो। हमारा उद्देश्य

आर्थिक दृष्टि से, शिक्षा की दृष्टि से और अन्य दृष्टियों से पिछड़े हुए देहात के लोगों का उत्थान करना है। जो आदमी दिल्ली के कालेजों में पढ़ा हो, जिस ने दिल्ली यूनिवर्सिटी में देहात के विकास पर कोई थीसिस लिखा हो और उस के बाद पी०एच० डी० की डिप्री ले ली हो, ऐसे आदमी को विकास अधिकारी या ग्रामोत्थान का कोई अधिकारी बना कर गांव में भेज देने की बात भरी समझ में नहीं आती है। ऐसा व्यक्ति जब गांव में जाता है, तो वहाँ के वातावरण की दृष्टि से उस की ड्रैस, उस की वेश-भूषा और उस का रहन-सहन बहुत उट-पटांग हंग का लगता है। चाहे वह गांव में दस, पद्ध, बीस साल रहे, लेकिन वहाँ के लोग उस के प्रति अपनत्व की भावना नहीं ला पाते। मूल बात यह है कि जो अधिकारी देहात के लोगों का विकास करने के उद्देश्य से गांव में भेजा जाता है, जब तक देहात के लोगों का उसके प्रति विश्वास नहीं होगा, जब तक उन में उस के प्रति भरोसे की भावना पैदा नहीं होगी, उस बक्त तक यह बिल्कुल सम्भव नहीं है कि वे लोग उस के सामने अपनी कठिनाइयां रख सकें, या वह उन की कठिनाइयों को समझ सकें।

मुझे और प्रांतों का पता नहीं है, लेकिन पंजाब में अच्छी-खासी संस्था, बहु संस्था, उन आदमियों की है, जो कि बी०डी०ओ० या अन्य पदों पर काम कर रहे हैं, जिन को देहात के बारे में ए बी सी का भी पता नहीं है, जिन को देहात के बारे में बिल्कुल पता नहीं है। उन के सामने केवल एक समस्या होती है कि उन को शहर से या रेलवे स्टेशन से दूर लगा दिया गया है। उन का सारा ध्यान इसी बात पर लगा रहता है कि किसी तरह से या तो रेलवे स्टेशन के पास उन की पोस्टिंग हो जाय, या तहसील हैडक्वार्टर्ज के पास उन की पोस्टिंग हो जाय, या डिस्ट्रिक्ट हैडक्वार्टर्ज में वे भेज दिए जायें। इस का कारण यह है कि गांव में उनको सिनेमा नहीं मिलता

[श्री य० सिं० चौधरी]

है, चिकनी-चुपड़ी सड़कें नहीं मिलती हैं, शहर का उजाला बातावरण नहीं मिलता है। इस लिये वे देहात के बातावरण को या उस भी किसी भी बात को पसंद नहीं करते हैं। इसका प्रभाव यह होता है कि देहात की रुद्धी-सूखी जिन्दगी के प्रति उन की रुचि नहीं होती है। वे तो हमेशा अपनी रुचि के परिष्कार के लिये, अपने तबादले के लिये, कांशश करते रहते हैं। अपनी परेशानियों के कारण उन के दिमाग में ध्यान मात्र के लिये भी यह बात नहीं आती है कि वे देहात की भलाई के लिये कोई बात मांच सकें। यह एक बड़ी गम्भीर बात है, जिस पर मंत्री महोदय को विचार करना चाहिये।

सरकार की ओर से बड़े जोश और उत्साह स्कोर्म बनाई जाती हैं और उन पर अन्यान्य पैसा भी खर्च किया जाता है, लेकिन जिस आदानी के हाथ में इतना पैसा दिया जाता है, जिस के माध्यम से, जिस के द्वारा वह सारा पैसा खर्च होना है, वह आदमी गांव की परिस्थितियों से बिल्कुल अन्याभज्ज है। उस के मन में तो केवल यही भावना रहती है कि मेरी नौकरी है, यह गजांड पोस्ट है। इस के अतिरिक्त देहात की प्रगति के सम्बन्ध में उस को कोई दिलचस्पी या रुचि नहीं है। इस से आप स्वयं कल्पना कर सकते हैं कि वह आदमी वहां क्या काम करता होगा।

मैं विकास मंत्रालय से विशेष रूप से प्रार्थना करना चाहूँगा कि वह अवश्य इस पहलू पर नजर डालें। इस में गांव और शहर का सवाल नहीं है और न ही शहर के आदमी के प्रति किसी विशेष की भावना का ही सवाल है। हमारे सामने सवाल केवल यह है कि जो काम हम कर रहे हैं, उस में हम को बस्तुतः सफलता मिले और यह भी तभी सम्भव है कि जब वह काम एक ऐसे आदमी के द्वारा किया जाय, जोकि गांवों की सारी बाज़ों को जानता हो। जिस आदमी ने इन

विश्व-विद्यालयों में तीन, चार, पांच साल तक बैठ कर कोई बड़ी भारी शोध की है, वह विश्वविद्यालय के लिये ठीक हो सकता है। उस की शोध का फायदा उठाया जा सकता है, मगर यदि वह आदमी देहात की परिस्थितियों से बिल्कुल अनभिज्ञ है, तो वह देहात के लोगों का कोई भला कर सकेगा, इस बात की प्राप्त करना बिल्कुल निरर्थक है। इस लिये जब तक इस प्रविति को रोका नहीं जायेगा, जब तक इस प्रवति पर अंकुश नहीं लगाया जायेगा तब तक हम को अपन उद्देश्य की प्राप्ति में सफलता नहीं मिल सकती है।

सरकार की ओर से यह कहा जा सकता है कि ऐसे उपयुक्त आदमी नहीं मिलते हैं, जो कि गांवों में जा सके। मैं भुजाव दूशा कि यह नियम बना दिया जाय कि जो व्यक्ति विकास-अधिकारी बनना चाहेगा, उस को पहले छः महीने या एक साल तक मुद्रर गाव में, जहां रेल और माटर आद नहीं हैं और लंग बैल-नाडियों या ऊंटों पर जाते हैं या पैदल चलते हैं, ट्रेनिंग लेनी होगी। इस प्रकार जो भी व्यक्ति इस तरफ आयेगा, वह या तो ट्रेनिंग के इस शिकंज में आ कर ठीक हो जायेगा अरंगांव के सारे बातावरण से भली प्रकार परिचित हो जायेगा या निकल भागेगा मगर वह निकल भागेगा, तो सरकार की समस्या मिट जायेगी और कोई नहीं कह सकेगा कि वह शहर और गांव में कोई भेद-भाव की खाई खाद रही है। अगर दर-असल उस आदमी में देहात और किसानों के विकास के प्रति कोई रुच होगी, तो वह गड़े शौक और लगन के साथ, दृढ़ आशा और दृढ़ आकंक्षा ले कर देहात में जायेगा और वह इस प्रकार काम करेगा कि हमारी सारी योजनायें सफल हो सकी।

इन बार्तों को समाप्ति की ओर ले जाते हुए मैं एक भूल बात सरकार के सामने रखना चाहता हूँ, जो कि हमारे आदरणीय मित्र, चौधरी दिग्म्बर सिंह, ने खाद्य तथा हांप मंत्रालय पर बोलते हुए कही थी। उस अवसर पर वह एक एतिहासिक सा वाक्य बोल गए थे। उन्होंने कहा था कि जब हम यह बात करते हैं कि अनाज की वृद्धि हो, तो हमारे दमाग में यह बात अवश्य आना चाहिये कि जब तक हम गांव के किसान का हालत ठीक नहीं करें, तब तक अनाज की वृद्धि समझ नहीं हो सकेगी। फहले गाव के किसान को आप समृद्ध करें, उसकी हालत को ठीक करें और जब उसकी हालत ठीक हो जाएगी तो अपने आप अनाज की समस्या हल हो जायेगी। लेकिन समस्या का उल्टा हल शामन साक्षता प्रतीत होता है। वह समझता है कि पहले अनाज की पैदावार बढ़े और उसके बाद गांव के किसान की हालत ठीक हो। इस तरीके से हिंज हिंज समस्या हल नहीं हो सकती है। फहले आप गाव के किसान की हालत का ठीक करने के लिये कदम उठायें, तभी देश को अच्छी तरह से उत्तरित हो सकती है, अन्यथा नहीं।

Shri Firodia (Ahmednagar): I rise to support the Demands of the Ministry of Community Development and Co-operation.

I am glad that during the last few months, this Ministry has attracted the attention not only of the rural masses, not only of the urban people, but of the industrial class also. Very recently, a reference was made by the outgoing President of the Federation of Indian Chambers of Commerce and Industry, Shri Bharat Ram, to the co-operative movement and its voluntary nature. He said that the co-operative movement was spreading to almost all the trades and industries. Only two days back, Shri S. P. Jain made a reference at Ujjain to the fact that people in the co-operative movement want that they should have more industries, but he added that they must also know that co-operative institu-

tions were not run on economic lines. I must congratulate the Ministry on this. This Ministry has done such a tremendous amount of work during the last few years that it has attracted the attention of the private sector, which had not been the case during the last 60 years of the co-operative movement, because everybody thought that the business which co-operative movement is doing was not a paying proposition. They were helping the agriculturists, and people knew they were not going to succeed in ameliorating their position. But now the fact that this co-operative movement has attracted the attention of other people shows that this Ministry requires a long life and elevation also. Some hon. Members have given notices of cut motions that this Ministry should be abolished or amalgamated with other Ministries. I would say that it is the greatest need of the hour that this Ministry should be there because it is a watch dog of the co-operative movement. This Ministry is the Chaser on behalf of all the State Ministries and the Central Government to see that the co-operative movement gets its due share in all the fruits of development of this country. This Minister has not got Cabinet rank yet, but I feel that he should be made a minister with Cabinet rank, so that he can discuss all the propositions in all the departments from the co-operative angle.

I am glad to note that very recently 20 licences were given to the co-operative sector for sugar factories. The co-operative sugar factories have already shown during this year, when the private sector factories have reduced their production, an increase in production. They have developed their connection with their members so well that they supply sugarcane to the co-operative sugar factories even though they could get a higher price by supplying it to outsiders. So, this is the crux of the problem, that in this movement we should cultivate the relations between the members and the institution, and that is going to pay in the long run.

[Shri Firodia]

My party has proclaimed democratic socialism as its goal at Bhuvaneshwar. Can we imagine any institution which is more democratic in nature than the co-operative society? Can we imagine any institution which can bring socialism in the shortest possible time than the co-operative society? If there is any institution or movement which can usher in socialism in the shortest possible time in this country, it is the co-operative society and the co-operative movement.

People supported our Plans when they were formulated, but now they are looking for their implementation. Mighty crusades have an unhappy way of getting into mired in implementation; and that may also happen in the co-operative movement. There has been a lot of progress during the last 10 or 15 years, but if we see whether it has really done the necessary good in the rural sector, we will have to accept that it has still to go much further in developing the village economy.

Co-operative credit has made some strides, but we have only touched the fringe of the problem. Sixty per cent of the credit is taken by 20 per cent of the people. It is almost a vested interest of some classes of people in the village. The poor man, the man with a subsistence economy, is not helped by the co-operative sector as yet. Therefore, I would suggest that to help the poor man, we have to do much more than starting and working the co-operative societies. I would even urge on the Minister that as we are helping the refugees who are coming from Pakistan by giving them all help, we should start an "Agricultural Rehabilitation Corporation" which will help the poor agriculturist, the subsistence farmer in the village and bring him up to an economy which will pay his expenses.

Planning in this respect has so far been largely on the basis of what is practicable and not what is needed.

In many parts of the country, the initial phase of development will have to be what may be appropriately called a period of rehabilitation. Not only have the investments to be substantial; it will have to be a combination of short, medium and long term investment. Today, the farmer is not creditworthy in the normal commercial sense to the extent that he needs credit. The reasons are many. If credit is given to the extent that the farmer is found creditworthy judged only by normal banking standards, the problem of rural credit will never be solved. Any system of financing the farmer has to take care of all his credit requirements, short term, medium term and long term, of production credit and personal consumption credit, and assess the over-all risk involved to ensure that the farmer's total indebtedness does not go beyond a limit which he cannot bear, which would cripple his productive capacity.

Even to make the necessary funds available to a very large number of farmers will be an administrative problem of considerable magnitude and complexity. Can commercial banks continue to stand away from this vital sector of the economy?

Our planning has not as yet fully taken into account the heavy investment and the various kinds of investment that would be needed to bring about transformation of the present day subsistence agriculture into a progressive commercial enterprise.

The approach of co-operative credit, with its necessary emphasis on self-help, thrift and mutual aid, is not adequate. Co-operation must have a social purpose more than economic. One of the reasons why the co-operative movement has not caught the imagination of the masses of the people living in the countryside is that it has not been demonstratively linked with the promotion of their economic wellbeing.

Co-operative laws are now being amended. As another colleague said here, more powers are being given to Registrars and more powers are being taken by Government. I think all the non-official co-operation will have to oppose this move. As a matter of fact, the Registrar is almost becoming a despot. Politics has made a deep inroad into the movement. If the tendency of the politicians to exploit the movement so as to achieve their political ends is left unchecked, instead of creating a congenial climate for the cogent development of the co-operative movement, it will definitely hamper the movement.

The co-operative sector has got economic power now. It has got enough money in it. Everybody is attracted towards the co-operative movement. All parties, whether it is the ruling party or other parties, are attracted to this movement, and they are trying to take advantage of the money which is in the co-operative movement. As you know, Sir, when co-operative sugar factories are started, peasants come together to start the factory but now some people are taking advantage of the factory to achieve their political ends.

The point about income-tax in respect of co-operative factories has arisen many times. The cane price is fixed by Government and that is paid to the members of the co-operative factory. If they pay more than this price, the extra price is taxable. While the member is bound to supply cane to the factory even if the price fixed by Government is lower, the others are not bound to do so. Only last year, we have seen so many other people selling their cane crop to some other person for turning it into gur while members of the co-operative factory were obliged to give all their cane to the co-operative factory. So, whatever extra is paid, it should not be taxed. The income of the co-operative factory should be computed after deducting all the expenses, in-

cluding the price paid to the cultivator.

Many joint stock banks are covered by the deposit insurance scheme but co-operatives are not included in that. I shall finish in two minutes, Sir. An amendment is being made to the Banking Companies Act to bring them also under that scheme. While doing so, let us not put more curbs on the co-operatives. It is envisaged in that amendment to give more powers to the Reserve Bank and other supervisory institutions. That will take away the voluntary nature of the co-operative movement. There are enough powers of inspection and supervision with the Registrar the Apex Bank and Agriculture Credit Department of Reserve Bank and no more power should be taken by the Reserve Bank. If we give these powers to the Reserve Bank the whole system of co-operative credit will tumble down. Co-operative credit is going up by leaps and bounds. But have we really helped the weaker sections? We were going to be given to co-operatives were going to be given to co-operatives to aid weaker sections and grants were given. But we find that not much headway had been made in this respect. If we have to succeed in credit movement we must have it linked up with the marketing; we should have a revolving credit on the sales made by the member through the co-operative society. Before I conclude, I shall make only two suggestions. One is about the price fluctuation fund. We found that the marketing societies are not making purchases and helping Government to keep the prices in check because of the risk involved in it. Government in initial stages should help the marketing society and give them some subsidy, 2 or 3 per cent, on the value of purchases they make on their account so that they may be emboldened to make purchases from agriculturists and thus help them to get the best price. The other is about subsidisation. Many people feel that we should subsidise the grain which we purchase from the

[Shri Firodia]

agriculturist, purchasing at a higher price and selling at a lower price to the consumer. The other day, Mr. Asoka Mehta said that if we did this, we will need about Rs. 5,000 crores in five years' time. He suggested that we should subsidise inputs that we are giving to the agriculturists and give him rehabilitation loan so that his economy is improved and he can get the best deal in the present circumstances.

Shrimati Akkamma Devi (Nilgiris): Mr. Deputy-Speaker, the famous two lines of Thomas Grey in his poem "Elegy written on a Country Church-yard",

"Full many a flower is born to
blush unseen
and waste its fragrance in the
desert air"

reminds us of rural India before Independence. After Independence, with our many welfare schemes for rural development, under the Five Year Plans, under the Community Development Ministry, the atmosphere of rural India has changed and we see in our villages elementary and high schools, dispensaries and maternity centres, road facilities, electricity facilities, protected water supply, social education centres, community centres and we are proud to say that the flower of peasantry is seen by everyone of us.

While waiting for my chance, I have been listening with rapt attention to the hon. Members who spoke before me and I found to my disappointment that much has not been said about women's welfare. It is the most essential thing from the family to the national level. We have heard our leaders say often that our country will be built economically, educationally and socially only when rural India is built up. Rural India will be built up only when the women in these villages are educated and enlightened. We have often heard that the hand that rocks the cradle rules the world. With these words in mind, I

will concentrate my remarks on the welfare activities started for women and request the Minister to consider them favourably.

We find from the report that 44,800 mahila mandals were started by the end of September, 1963. With one mukhya sevika and two gram sevikas for a block, we have been able to start these 44,800 mahila mandals. Are we satisfied with mere figures? Mere starting of centres will not be enough. The gram sevikas and mukhya sevikas should visit the centres regularly and plan their work in such a way that each mahila mandal turns out constructive work. It is through these mahila mandals that we have to spread the value of health and sanitation and social education and also economic activities for women like tailoring, knitting, toy making, kitchen-gardening, poultry keeping and many other such activities so that it will enable the village women to learn and earn and supplement their family income at their leisure hours. There is a heavy responsibility before the village level workers. We cannot blame our workers and we cannot say that they have neglected their work. But the work is too much for two gram sevikas. There is a heavy responsibility. By the time the gram sevika or mukhya sevika makes a second visit to a particular centre, sometimes it takes months. The work is started initially with good spirit and with valuable money. Therefore, my humble suggestion is that two gram sevikas are not enough. I am always reasonable in my demand, I do not ask for much. The number should be increased by at least one more gram sevika, so that the work will be carried out efficiently and the benefits will be reaped by our village women.

Then, again we have heard about the allowance for the Conveners in these mahila mandals. You will be surprised to hear that the Convener

of a mahila mandal gets only fifteen rupees for three months, which comes to five rupees a month. You can just imagine. Whereas an ordinary village woman, either when she works in agricultural labour or in plantation labour, earns a rupee and more per day, this is what is paid to the Convener of a mahila mandal. And this convener is selected with education up to the eighth standard or more, she must be good in crafts, and she is selected from the locality to help the villagers. It is really an encouragement. But what do we pay the Convener? Five rupees per month. We cannot say that the Conveners are helped by this allowance. Therefore, the Convener's allowance should be increased. Here, again I would like to mention that the Conveners, though they have only eighth standard education, are from the locality and they understand the women of the locality much better than the school teacher who has no aptitude for the work. So we must encourage these Conveners and increase their allowance.

Coming to the scheme of integrated child welfare project, a Block in each district is selected for this. These child welfare centres—I am speaking from experience of my State—are situated close to elementary schools. In these elementary schools, as in Madras State, the children are given mid-day meal. These children are the brothers and sisters of our Balwadi children and are five years of age. Grant from the State Government and contribution from the concerned panchyat is given towards the mid-day meal scheme. Therefore, my request is that with a slight increase in the State Government's grant and the panchyat's contribution, these younger children in the pre-school centres should also be given mid-day meal. Here also the gram sevikas come to help the pre-school centres. I request that the gram sevikas should be given all the incentives, and also additional gram sevikas should be appointed.

Now I come to co-operatives for women. Here I appreciate our Ministry, because I have seen from experience that many co-operatives were formed for women, and these co-operatives have really helped the women of the poor families to earn something and they have benefited by it, and added to their family income. But I have to say something about the delay that takes place in executing the schemes. Applications are forwarded, but these applications are sanctioned after of a long delay, and by the time the scheme is sanctioned the village women lose confidence and they have no faith in the organisers who work for them. Therefore, I request our Ministers to see that this delay—and there is considerable delay—is avoided and that the schemes are executed quickly so that the village women will really benefit by these schemes.

Now I come to the village volunteer force. Some time ago a complete picture of village volunteer scheme was given, but there was no mention about the women's section. The women's section has done very good work during the emergency, but I have not found a word about it in the report. In my State we have formed organisations, we have organised women members of the panchyats, and classes were conducted, five days' camps in villages were organised; classes were conducted in small savings, first aid, kitchen garden and, above all, to look after the welfare of the families of our jawans who have either been killed during action or who are still guarding our frontiers. Therefore, our women not only added to the collections towards the National Defence Fund, they have taken very keen interest in these welfare activities towards the National Defence Fund and towards the welfare of our jawans: the women members have also contributed much in the way of gift parcels for Christmas and Diwali, they have collected gift parcels which were handed

[Shrimati Akkamma Devi]

over to the jawans through the concerned authorities.

Then I would like to say something about the transfers of the staff at the block level and at the district level. These transfers are the main cause for the non-implementation of our work. Our block development officer or mukhya sevika, by the time that he or she settles down to a work, knows the place and understands the people, that particular officer is transferred not only within the district but outside the district also. So this helps not in implementing the activities that we have undertaken but helps in putting a full-stop to those activities. Therefore, I request that these transfers should not be made as frequently as they are being made today. At least a minimum period of three years should be allowed before any transfer is made.

Then we were speaking about co-operative societies. We have co-operative societies for the consumers and also for the producers. We have a marketing society to help the producer. We have a consumers co-operative society to help the consumer. By these societies we are doing a magnificent job in helping the consumer and also the producer. We are forming these societies to do away with the middleman. But we have not yet come to the stage of doing away with the middleman.

Here also, regarding these co-operative societies we have to be very careful. We are doing a noble job to the poor agriculturist, but we make certain mistakes that takes away the good name of the work we are doing for the poor agriculturist.

Coming to the co-operative farming societies, these co-operative farming societies are formed to help the landless poor and Adivasis. But they are exploited. The land is not used by the landless poor and Adivasis, but these people are exploited by well-placed men, not only from the district but from outside, and the fruits

of the labour put in by the landless poor and Adivasis are enjoyed by these people. So I request the hon. Minister to see that such things will never happen in the future.

We speak so much about co-ordination and co-operation. Here we see co-ordination in our Ministry: we have the Education and Agriculture Ministry here, we have Community Development, we have the Co-operation Department. So we have co-ordination here and also cooperation when all of them get together for the purpose of helping the poor people. Therefore, we are setting a very good example to help the poor and this Ministry needs to be encouraged and given full support from this hon. House.

With these words I support the Demands of this Ministry.

Shri Jena (Bhadrak): Mr. Deputy-Speaker, Sir, I thank you for the opportunity you have given me to speak on these Demands. I rise to support the Demands of the Ministry of Community Development and Co-operation.

Our parliamentary democratic system of government functions is consultation, and with the guidance of, five assemblies: firstly, the Parliament consisting of two Houses, Lok Sabha and Rajya Sabha; secondly, the State Assemblies consisting of two Sabhas, the Vidhan Sabha and the Vidhan Parishad; thirdly, the zilla parishad; fourthly, the panchayat samiti; and, fifthly, the gram panchayats. So all their opinion is consulted in our democratic system of government, beginning from the top to the bottom.

Before the community development and panchayat raj system came into existence there were two popular bodies, and they were the Parliament and the State Assemblies. This community development and co-operation has made our system of Government more democratic. It has brought the other three tiers of popular bodies: they are, the zila parishads, the panchayat samitis and the gram pancha-

yats in the villages. The report of the Ministry says that 13 of our States are executing this panchayat raj system and that the others are preparing to introduce it. I think it is getting late; the other States must execute it as early as possible.

Before I proceed to make my remarks on the community development and panchayat raj movement in our country, I would like to refer to a sloka of Kumarasambhava by one of our greatest poets, Kalidas. It is as follows:

सत्रौपमाद्रव्यसमुच्चयेन यथा प्रदेश विनिवेदितेन
सा निर्मिता विश्वसुजाप्रयत्नादेकस्य सौन्दर्यं
दिदक्षयेत् ।

The meaning of this sloka is this: when Brahma, the Creator of the universe, was not satisfied with the creation he made, he tried to build some other beautiful body which would be appreciated by all. He made up his mind to build the body of Parvatiji in a unique manner. For this purpose, he collected the extracts of all the beauties on earth and put them carefully on the body of Parvatiji with a view to offering an opportunity to all to see all the beauties on earth, on this single body. Similarly, when the planners and the national leaders of our country were not satisfied, after Independence, with the improvement being brought about normally, they thought of doing something more than normal.

श्री कल्याण : कारम नहीं है ।

Mr. Deputy-Speaker: Quorum has been challenged. The bell is being rung....Yes; now there is quorum. Shri Jena may continue his speech.

Shri Jena: So, they gave serious thought to it and decided finally that they should introduce this community development and panchayat raj system in the country with a view to bringing about all-round improvement in the country, particularly in the rural areas which were neglected for ages together. Therefore, this Ministry came into being to execute those plans and programmes. This panchayat raj

aims at touching and improving every stratum and section of the rural population and society with a view to bringing the rural areas to the level of our towns and to make them worth living just as our towns are. The aims and objectives of this Ministry are no doubt highly praiseworthy. I think everyone of us in this hon. House will agree with me that this community development and panchayat raj programme has created a social and economic revolution in the country. We may criticise the plans and programmes and their functioning here and there, but there is no doubt that it is doing some good work and making progress. Nothing can escape the scope of criticism if you want to criticise it for criticism's sake. Some sort of criticism was also offered when Shri Ramachandraji was asked to succeed his father to the throne. In the words of one of the famous poets of Orissa, Upendra Bhanj, it was argued that Shri Ramachandraji should not become the master of the earth as the earth was the mother-in-law of Shri Ramachandraji, the earth being Sitaji's mother; so, it would be highly sinful for Shri Ramachandraji to be master or the King of Ayodhya which was part of the earth. That was the argument then.

This sort of argument is also not rare nowadays. Simple, constructive criticisms or healthy suggestions should be offered and they are always welcome. But there is no doubt that this community development programme is going to change the face of this country and bring about healthy changes that are needed for an up-to-date and dynamic society. This has made the poorest of the poor and the downtrodden in society feel the acute necessities of life and they have also begun to realise their duties and responsibilities to some extent in that direction. They want the society to improve and become up-to-date. Unless the people feel that there should be all-round progress and they should try to achieve it, it is difficult to bring them up and place them in a prosperous society in a democratic set-

[Shri Jena]

up. Fortunately, a thirst for education, a keen desire for agricultural improvement and a craving for industrialisation are already there in the remotest parts of the country. This is a healthy sign and for this the Ministry deserves congratulations.

The earnest desire for all-round progress of the people in the country is there. Now, it is the noble duty of the Government, the legislators, the social workers and the social reformers, to utilise that urge and lead the masses towards a socialist society which has been already accepted as our goal. So, it is no use blaming one another; we should try to improve matters as far as possible in this connection.

As far as I understand, these are the difficulties of this Ministry: it has to ride on two horses for the successful and proper implementation of the plans and programmes. This Ministry is bound to depend more on the States than on itself. Ultimately, the success of the programme depends on the sincerity and efficiency of the staff at the block level. Only, the part of co-ordination, suggestion and guidance is to be played by this Ministry. If this Ministry wants to do something more directly, I think it cannot do. I think everyone in this hon. House will agree with me that, before Independence, lakhs and lakhs of people were oppressed and depressed in many ways. They did not have even the elementary things like drinking water and village roads. Only a few primary schools were there in the rural areas. They were few and far between. That sorry picture is no more there and things have improved to a great extent. I should say that sorry picture should be changed further into a happy picture.

I am reminded here of the sloka in the Gita:

सर्वधर्मान् परित्यज्य भास्क शरणं भर्ज ।
प्रहृं त्वा सर्वपापेष्यो मोक्षयिष्यामि माशाचः ॥

In this sloka, Lord Krishna says to Arjun: "You forget everything and you rely on me. Surrender yourself to me and by that you will achieve salvation." Similarly, for the rural areas, I think community development is the only programme by which the rural areas can develop. This has become a national programme and this has been rightly accepted by us. Now it is the duty of the Government and everyone of us to see that this programme is correctly implemented and followed. Unless we provide the bare necessities and the minimum amenities of life in the rural areas, it would be very difficult to stop the rural population flowing into the towns for a good living and decent earning. The future will not excuse us for neglecting the rural areas, which have been neglected for long.

This community development programme has started all-round progress in the country, although the progress is slow and expensive. From the report supplied to us by this Ministry, we see that there is no uniformity observed by all the States with regard to the association of MLAs and MPs in these community development and panchayatiraj programmes. In some States, MLAs and MPs are regular members of zila parishads and panchayati samitis with voting rights. In some other States, the MLA or MP can also hold the office of chairmanship. In my own State of Orissa, MLAs and MPs are members of the zila parishads and panchayati samitis without voting rights. I do not object to any of the forms of association of MLAs and MPs, but I suggest there should be uniformity observed by all the States in this matter.

I am glad to say that the Orissa Government has introduced the secret ballot system in the election of panchayats. The Orissa Government is also thinking in terms of getting the surpanchas elected directly by the people instead of getting them elected by elected ward members. The

Orissa Government takes much interest in implementing the panchayati raj programme, because Orissa is a State of villages and the bulk of the population is constituted by Harijans and adivasis.

The Orissa Government has got a competition scheme for encouraging the Panchayats. This competition is held every year. The State Government awards 17 first prizes of Rs. 50,000 each and 17 second prizes of Rs. 25,000 each to the best two gram panchayats of every district or a unit of 200 gram panchayats, as the case may be. The prizes are given for starting panchayat industries. The marks for the competition are 100. Out of this, 40 marks are given for proper administration and proper maintenance of records of panchayat samitis. 60 marks are for proper implementation of the production programme, and the proper execution of development works, formation of mahila samitis, youth organisations and village volunteer force. The Chief Minister of Orissa is the Chairman of the State Evaluation Board for panchayati raj. I am glad to say that our Minister and Deputy Minister for Community Development have visited Orissa many a time and they have also appreciated our work. But the only thing is Orissa is a poor State and with its limited economy, it becomes difficult to make further progress in this panchayati raj system. So, I would request the Ministry to help the backward States like Orissa, so that they can implement the programme successfully.

I would request the Minister to see that our officers become rural-minded. They should make the people feel that they are for the masses and with the masses. Unless this feeling develops in the rural areas in the blocks, this programme will hardly succeed.

Lastly, I would request our officers and the educated people that we should feel that we have been educated at the cost of the masses. We should always try to help them whenever they come to us for anything and let them get a little benefit from our

education. With these words, I support the Demands of this Ministry.

Shri Jashvant Mehta (Bhavnagar): Sir, the Community Development Ministry is an important Ministry for the rural areas. Community Development aims at reconstruction of rural life, in its economic and social aspect. The Minister in charge of the movement is a dynamic man full of enthusiasm. But we have to judge the performance of the Ministry in the achievement of this object.

The movement was launched in 1952 with the object of initiating the process of transformation of economic and social life of the villagers. The main function initiated in the plan programme is to encourage and concentrate on more agricultural production, rural industrialisation, development of cooperatives, fuller utilisation of man-power and resources in rural areas and to create a popular support and approach to the weaker sections of society. We have to judge the performance of this Ministry with these criteria.

From time to time, we have received reports of evaluation committees and we have seen the reports of the seminars held in different States. We have also seen the debates in different Legislative Assemblies; these show that the benefit of this movement does not reach the less privileged section of the village community. In the first two Plans, the total outlay was Rs. 240 crores and in the third Plan, provision has been made for Rs. 294 crores plus Rs. 28 crores for panchayats. I would like to draw the attention of the House to the development of the community movement in the last 12 years. As the Minister said, now the Ministry has entered the third phase, the phase of panchayati raj. We have to see how this panchayati raj is working, what is the achievement, what is the real situation in rural areas, how the administration is functioning, how the movement is going ahead and how the real target has been achieved. Recently in Udaipur a seminar was held.

[Shri Jashvant Mehta]

In this seminar the President of the All-India Panchayat Parishad, Jaya Prakashji, rightly observed, "he did not think that the Panchayati Raj would succeed because there were disruptive factors in the villages. He said that these disruptive factors had to be reduced as far as possible. He also said that these disruptive factors were social, economic and political."

15.00 hrs.

What is happening in the Panchayati Raj? The President of the All-India Panchayat Parishad has rightly observed that there is no atmosphere in the villages. Casteism is there, vested interest is gaining ground and the total leadership has gone in the hands of those people who have been dominating the rural area up till now. The time has come when the Government should pause and study the situation again. They have to think over this serious problem that in the rural areas a new leadership of vested interests and feudal elements is coming up. What you call, the established interest of mahantas. A new Jagirdari system has come into force and that is dominating the village area. The real people, the genuine people, the weaker section of the society, are not getting any benefit or any new approach.

Shri D. S. Patil (Yeotmal): That is because there is no direct relationship.

Shri Jashvant Mehta: Casteism and village feuds in these villages have played a havoc. Unless we remove these factors, unless a new atmosphere is created there, the community development movement will not be successful.

The administration is stand-still. Village feuds and village politics have taken new turn. This is a very serious problem which the people in charge of community development movement will have to consider. The Government should make a new survey by a special sociologist who can give a clear picture as to how these village

forces, these right reactionaries, these vested interests are taking benefit of this new institution and utilising it for their personal ends.

What is the remedy? The Government should seriously consider for a way out. The remedy is there. I believe, we were championing up till now that there should be the widest decentralisation of powers. If we give the widest power there is no objection, but there should be a demarcating line between the powers of the institutions and those of the administrators. The administration, as I said, is stand-still. The services have no security. There is a lot of interference in the day-to-day administration by the elected representatives. I believe, as the Parliament is the supreme sovereign body and the same is the case with the legislatures in the States, we have got the widest powers and we can delegate powers to the widest possible extent to these bodies like the panchayats, zilla parishads, taluk parishads and so on.

But the office bearers of these institutions should not work as executive. They should not interfere in the day-to-day administration on the executive side. This is the only remedy which can improve the community development movement. It requires a new approach. The whole structure should be changed. For that purpose the Government should pay attention to the suggestions that I have made.

Then I come to the second important aspect on this subject. Just now my hon. friend over there was praising the Orissa Government's panchayat administration. The Orissa Chief Minister stated in the Assembly that out of 400 panchayats the working of 194 was unsatisfactory, 19 sarpanches have been removed and more than Rs. 13 lakhs have been misappropriated. Protection was given to the sarpanches belonging to a particular party. The same is the case everywhere. Corruption has gone deep down even in this community development administration.

15.05 hrs.

[SHRI THIRUMALA RAO in the Chair]

Recently we have received the Santanam Committee's report. The committee has made far-reaching recommendations. It is for the first time that the political aspect of corruption has been brought forward by the committee. I, therefore, suggest that for the healthy development of democratic traditions in this country, the time has come when the Government should think seriously about this problem. Crores of rupees which have been given from the central exchequer to the community development panchayati raj administration and co-operative movement should not go unaccounted, unaudited. Under the present system there are auditors in the co-operative and community development administration who are servants of the same institution. There is no independent authority to audit these accounts. It is a central responsibility. The Minister is responsible to this sovereign House. But these accounts involving crores of rupees paid from the central exchequer are not audited by the Auditor-General. These accounts should be audited by the Auditor-General. My suggestion is that to remove corruption and create confidence in the minds of the people an independent authority like the Auditor-General should also audit the accounts of the district panchayats where money is given under the head "Community Development and Co-operation".

Dr. M. S. Aney: The staff there should be increased.

Shri Jashvant Mehta: If you look at the budget, for Community Development Block movement, you will find that the provision is Rs. 12 lakhs. In every block the budget provision is of the same pattern. Recently one hon. Deputy Minister issued a circular to all Members of Parliament requesting them to visit the different blocks. I visited seven blocks, and to my great surprise I found that the money provided for the main item, which is agricultural produc-

tion, remained un-utilised. There is no flexibility in these budget provisions. How can you expect the enthusiasm of the people to gain ground when the grants are not given in time, money provided for improvement of agricultural production is not utilised and so on? On that front also, therefore, the performance of the Ministry is very poor. The Ministry of Community Development and co-operation has not been able to deliver the goods on the agricultural front. This is one of the failures of this Ministry.

It has been announced that the Government is concentrating on and drawing up plans for the implementation of village production programmes. I would like to ask the hon. Minister in how many States these village production plans have been implemented. It will be very interesting for this House to know the figures.

The third and most important factor is rural industrialisation. What is the progress in this front of rural industrialisation? I think the achievement of the Ministry on this front is not creditable. It requires much more attention. I would urge that if you want to remove unemployment and underemployment, more funds should be diverted towards rural industrialisation programmes; otherwise, it will lag behind.

Another aspect is the village level worker, the new leadership. Now the village level worker continues to be an ordinary man. Of course, we are attaching much importance to the function of the village level worker and village leadership. But, unless we improve the service conditions and qualifications of the village level workers, it will not be impossible to improve their status.

Another important aspect is the co-operative movement, where there is great scope for development. We have accepted mixed economy and day in and day out we hear much about the role of the public sector and the private sector. If the Government is serious about the co-operative sector, it has not announced its policy regarding the cooperative

[**Shri Jashvant Mehta**]

sector and the role that it will have to play in our national economy.

Mr. Chairman: The hon. Member should conclude.

Shri Jashvant Mehta: I would require another five minutes.

Mr. Chairman: I am sorry, he has to conclude soon.

Shri Jashvant Mehta: Then I will take only two minutes. In democratic decentralisation scheme, we have given representation to cooperative. If we consider village panchayat as local government then we should not integrate co-operative movement with democratic decentralisation; otherwise it will bring in politics and this socio-economic movement will become the playground for political parties. In Gujarat we integrated panchayati raj with co-operative movement and now we are having second thoughts on it. Co-operative movement should be allowed to develop on healthy democratic lines, then only we will be able to achieve the objects of co-operative movement. Otherwise, it will become a gamble for political parties.

Fourthly, coming to the Santhanam Committee Report, the hon. Minister has stated today that we are going to implement it. It is nearly 9 months since this report was submitted. Since ideas move very slowly, I feel that Government should move rapidly and accept that report immediately.

Coming to rural credit, although the Reserve Bank is advancing rural credit at 2 per cent, when it reaches the agriculturist the interest becomes 9 or 9½ per cent. I want to draw the attention of the Minister to this very important aspect of rural credit. Rural credit should be cheap and it should be made available easily.

Lastly, coming to the quota system..

Mr. Chairman: I am sorry, he should conclude just now. He has taken more than his allotted time.

Shri Jashvant Mehta: The co-operative movement should be above corruption. Since preference is given to co-operative societies in the matter of

controlled items, they should be above corruption. Recently, we have the example of the Delhi Central Co-operative Stores to which a quota of 500 tons of C.G. sheets was given for agricultural purposes and it was converted into non-agricultural purposes without the sanction of the Government. A check should be put on such malpractices so that the co-operative movement may develop on sound lines.

Mr. Chairman: Now the hon. Member should resume his seat. Shri D. S. Patil. I would like to remind hon. Members from the Congress Party that they should not take more than ten minutes so that the time allotted to that Party may be shared by a larger number of Members.

श्री देव० शिं० पाटिल : ममापति महोदय, पंचायती राज की स्थापना हर एक राज्य में करने का भारत सरकार ने निर्णय किया है। इगके बारे में कोई दो रायें नहीं हो सकती हैं। कुछ राज्यों ने तो पंचायती राज की जो इंस्टीट्यूशन हैं, इनको पड़वाइजरी माना है और कुछ दूसरों राज्यों ने कहा है कि ये स्वायत्त शासन की संस्थाएँ बनें। पहला जो विचार है, उससे मैं सहमत नहीं हूँ। इसका कारण यह है कि खुद गांधी जी ने भी कहा था

"That Government is best which governs the least".

यह भी उन्होंने कहा था :

"There are seven hundred thousand villages in India and the villages should evolve the district administration".

और मैं भी उन्होंने कहा था :

"The greater the power of the panchayats, the better for the people."

आखिर मैं उन्होंने कहा था :

"We thought that the villagers should evolve the district administration and the district administration would be the basis of the State."

हमारे पंडित जवाहर लाल नेहरू जी ने भी एक सेमीनार का उद्घाटन करते हुए इस स्टेप को एक रेवेल्यूशनरी स्टेप कहा था । प्लानर्ज ने भी कहा है कि जो ज्ञानिग हो वह नीचे से हो । राष्ट्रन में एक सेमीनार हुआ था, उसने भी यह सिफारिश की है कि डिस्ट्रिक्ट लेवल पर एक अच्छी शामिल की इराई हो ।

सेंट्रल गवर्नरेट ने स्टेट गवर्नरेट्स को जो हिदायतें दी हैं, उनमें मुख्यालिक जिस तरह इन स्टेट गवर्नरेट्स जाहे काम कर सकती हैं, यह चीज बिल्कुल उनकी मर्जी पर छोड़ दी गई है । मैं समझता हूँ कि चूंकि यह चीज उन की मर्जी पर छोड़ दी गई है, इस वास्ते वे सब शिकायतें जो आज मुद्दने को भिजती हैं, हमें डेमोक्रेटिक डिसेंट्रलाइजेशन करना है, जो सी इंस्टीट्यूशन की स्थापना करनी है जो इन काम को सुचारू रूप से चला माके । मैं समझता हूँ कि हमारी कांस्टीट्यूशन में भी कोई कमी है । आटिकल ४० जो डायरेक्टिव प्रिसिपल्ज के बारे में है, वह स्टेट गवर्नरेट्स को यह अधिकार देता है कि वे ग्राम पंचायतें स्थापित करें, यह उनकी ही जिम्मेदारी है । यह काम उनकी मर्जी पर निर्भर करता है । मैं समझता हूँ कि ग्राम सभा और लोक सभा दो ऐसी मंस्थायें हैं जिन का महत्व बहुत अधिक है और जिस तरह से लोक सभा और विधान सभा काम करती है, उसी तरह से ग्राम सभा और जिला परिषद भी काम करे । जिस तरह से अधिकार लोक सभा और विधान सभा को है, उसी तरह से अधिकार ग्राम सभा और जिला परिषद को भी अपने क्षेत्र में प्राप्त होने चाहिये । इसके लिये ग्राम ग्रामको कांस्टीट्यूशन को भी एमेंड करना पड़े तो वैसा करने से ग्रामको बचाना नहीं चाहिये ।

ग्राम सभी प्रांतों में कांग्रेस की सरकारे हैं । इसीलये मधी प्रांतों में पंचायती राज का पुनिकार्म पैटर्न होना चाहिये । डिस्ट्रिक्ट में शोधी बहुत भिन्नता हो सकती है लेकिन वो बेसिक पालिसी है वह एक रहनी चाहिये,

उस में कोई भिन्नता नहीं होनी चाहिये ।

भी एक माननीय सदस्य श्री मेहता जी ने कहा वह ठीक है मैं चाहता हूँ कि पंचायती राज की जो मंस्था है उसका डाइरेट चुनाव हो और चुनाव कराने के लिये इंडी-पेंडेंट इलैक्शन कमिशन होना चाहिये । पंचायती राज की इंस्टीट्यूशन जे के लिये एक फाइनेंस कारपोरेशन होना चाहिये । इसके आलावा जो पालिसी का निष्पारिण है और इस्लेमेटेशन है उसका सपेरेशन होना चाहिये । जो लोग चुन कर जायें वे पालिसी का निष्पारिण करें और उसके इस्लेमेटेशन का जो बाग है, वह जो अधिकारी वर्ग है, उसके जिम्मे हों । जो लोग चुन कर जायें, वे रोज-ब-रोज के काम में, दिन-प्रतिदिन के काम में हमन्तरेप न करें ।

एक सुशाव में यह भी देना चाहता हूँ कि इंडी-पेंडेंट आडिट इसका होना चाहिये । आजकल जो आडिट होता है वह इन्ही के लोगों के हाथ में रहता है और यही कारण है कि दिक्कतें पैदा होती हैं । कोई इंडी-पेंडेंट प्रगर मरीनरी आडिट की हो तो बहुत प्रच्छा होगा ।

जो खास बातें मैं कहना चाहता हूँ उनकी पीछे अब मैं आता हूँ । यह बहुत ही महत्व-पूर्ण फैनिस्टी है और जो काम यह कर रही है वह भी बहुत नहत्वपूर्ण काम है । देहातों की समस्याओं को हल करने वाला ग्रामर कोई डिपार्टमेंट हो सकता है तो यही एक डिपार्टमेंट हो सकता है । इस डिपार्टमेंट का उद्देश्य देहातों में इमारत या सड़क बना देना ही नहीं है । विकास का जो मलभत उद्देश्य है वह यह है कि भारतीय जनता को सुचारू जीवन व्यतीत करने का अवसर मिले । ग्राम ग्राम देखें कि देहातों की स्थिति चिन्तानीय है । कृषि उत्पादन घट गया है और कृषक की हालत चिन्ता जनक बन गई है, बहुत कठिन बन गई है । खेतीहर मजदूरों की हालत भी चिन्ताजनक है । ग्राम इस बात को मानेंग और ग्रामने इसको माना भी है कि सब से ज्यादा गरीबी देहातों में ही ज्यादा

[श्री दे० शिं० पाटिल]

है, वहीं पर इसको अनुभव किया जाता है।

इस समय सर्व प्रयम ध्यान जो देना है वह गरीबी और उससे पैदा होने वाली बुराइयों को दूर करने का है। और मैं कहता हूठ कि यह केवल सामाजिक और आर्थिक प्रगति से ही हो सकता है। भारत की आर्थिक प्रगति के लिये, ग्रामीण व्यवस्था के पुनर्निर्माण के लिये, इस विभाग का बहुत महत्वपूर्ण स्थान है और इस काम में कृषि उद्योग का बड़ा नहत्व है। तीसरी योजना में कृषि को महत्वपूर्ण स्थान दिया गया था, लेकिन यह मानी दृष्टि बात है कि कृषि उत्पादन घट गया है और इस करण पर एकड़ जो इनकम थी वह भी घट गयी है। उसके कारण दिये गये हैं। उसका एक कारण यह भी है कि इस मंत्रालय का जो काम होता था वह सरकारी अधिकारियों के द्वारा होता था, उसमें चुने हुए लोग नहीं थे और इस लिये यह तैयार किया गया कि चुने हुए लोगों का इस्टीश्यून बने और वे इस काम को देखें।

पंचायती राज की सफलता का यही टैस्ट हो सकता है कि कृषि का उत्पादन बढ़े। किसान को उसके खेत से कितना अधिक मिलता है, यही इस विभाग की सफलता का टैस्ट है। इशानी कमेटी की रिपोर्ट में बताया गया है कि किसान को जो मिलता है वह कम है।

जो आप योजना बनाते हैं उनके बारे में देहात के लोगों को कही जानार नहीं है, लेकिन उनको जितायें यह है कि वे स्कीमें देहात तक नहीं पहुंचती।

क्रेडिट का जो रखाल है वह वृनियादी सवाल है। ऐसा बहा जाता है कि Money is the mother of all the industries. द्वारा नेशनल इन्डिस्ट्रीज द्वारा लेनिल वह जिन लोगों के पास जाती जातिये थी उनके पास नहीं गयी। आज देहात में क्रेडिट का मामला इस तरह से चल रहा है कि क्रेडिट उन्हीं लोगों को मिलता है जिन्हें पास क्रेडिट पहुंचे

से है और क्रेडिट उनके ही पास है जिन के पास सम्पत्ति है और अपनी जमीन है। देहात में दो तिहाई आपुलेशन ऐसी है जिसके पास दस एकड़ से कम जमीन है या जो टिनेट है। इन लोगों के पास ५० पर सेंट जमीन है। लेकिन इनका क्रेडिट न होने से इनको क्रेडिट नहीं मिलता। आज कल कर्ज देने का तरीका यह है कि उसी को कर्ज दिया जाता है जिसमें उसको पाने की योग्यता या सामर्थ्य है, और यह सम्पत्ति पर आधारित है। टिनेट के पास क्रेडिट नहीं होता और जो पांच एकड़ वाला है, उसके पास ओनरशिप न होने से उसको कर्ज नहीं मिलता। इन लोगों को क्रेडिट मिलना चाहिये। भवनेश्वर में हम ने जो रिजोल्यूशन पास किया है उसके मनुसार कृषि के दाचे में महत्वपूर्ण परिवर्तन करना है उसमें कहा गया है :

"Creditworthiness should depend on the capacity of production and not necessary on the ownership of the assets."

यह जब तक नहीं हो जाता तब तक कृषि उत्पादन नहीं बढ़ सकता। ५० पर सेंट कृषिकों को क्रेडिट नहीं मिल रहा है। सरकार विभाग की रिपोर्ट में बताया गया है कि काफी पैसा दिया गया है। श्री कृष्णमाचारी ने भी बताया था कि कृषि के लिये बहुत सा पैसा दिया गया है। क्रेडिट कोआरारेटिव सोसाइटीज जो देहात में हैं अगर उनका परसेंटेज देखा जाय तो पना चलेगा कि जिन के पास जमीनें हैं वही उन के सभासद हैं। क्रोप लोन सोसाइटीज में भी वही बात थी। भल्टी परपज सासाईटी का यह उद्देश्य है कि जो लोग देहात में रहते हैं उन सब की मेम्बरशिप होनी चाहिये। हालांकि मेम्बरशिप बड़ी त्रैलिन नव नोंग श्रमी नाम मेम्बर नहीं हुए हैं। जो गरीब लोग हैं जैसे मुशार हैं, लोतार हैं, मगदूर हैं उनको लोन नहीं दिया सकता व्योमिंग उनके पास क्रेडिट नहीं है। जब तक इन लोगों को क्रेडिट नहीं दिया जायगा तब तक इस काम में अधिक सफलता

नहीं मिल सकेगी। मैं कहता हूं कि आज तक मेम्बरीशिप बड़ी है लेकिन इल्ल पापुलेशन का २६ पर सेंट ही अभी कवर हुआ है। एग्री-फल्वरल पापुलेशन का ३४ पर सेंट कवर हुआ है। जो लोन एडवांस दिया गया है वह २५६ करोड़ है लेकिन जैसा कि मैं ने बताया, जिन लोगों को मिलना चाहिये था उनको नहीं मिला है।

भारत की नेशनल इनकम ३५४ रुपया है लेकिन खेतिहार मजदूरों की इनकम इससे बहुत कम है। ऐसे अधिक लोग देहात में रहते हैं। सरकारी कर्मचारियों को, औद्योगिक मजदूरों को मंहगाई भत्ता मिलता है, उनको स्कूल, अस्पताल प्रार्टीडेंट फंड येन्युडी आदि की सुविधा है, उनको आवास की भी सुविधा है, लेकिन कृषि मजदूरों को यह सुविधाएँ नहीं मिलती।

वाटर सप्लाई के लिये कहा गया कि तृतीय पंचवर्षीय योजना में देहात में वाटर सप्लाई करने का इतिजाम हो जायगा। लेकिन जैसा कि मैंने कल बताया उसके बारे में कोई भी खास प्रगति नहीं हुई है। खाली महाराष्ट्र में १७,७२२ गांव ऐसे हैं जहाँ पीने के पानी की सुविधा नहीं है।

प्रामीण आवास के बारे में यह कहना चाहता हूं कि मुझे मालूम नहीं कि किन अकलमंद लोगों ने पंचवर्षीय योजना तैयार की थी। उसमें कर्मचारियों के निय, औद्योगिक मजदूरों के लिये और हर एक के लिये आवास की योजना है, लेकिन प्रामीण आवास के लिये कोई भी व्यवस्था नहीं है। कृषि के मजदूर कर्मचारी नहीं माने जाते और कृषि को इंडस्ट्री नहीं माना जाता और इसी लिये इन लोगों को आवास की कोई सुविधा नहीं मिलती।

रुरल इंडस्ट्रियलाइजेशन के बारे में कहा जाता है, लेकिन यह कहीं भी नहीं हुआ है। मेरा सुझाव है कि हर ब्लाक में एक इंडस्ट्री होनी चाहिये, जिसके लिये वहाँ सुविधा

हो और हर एक ब्लाक में एक फैक्टरी होनी चाहिये। इससे बहुत सुभीता हो सकता है।

जहाँ तक रुरल इलैक्ट्रिफिकेशन की बात है, प्लार्निंग कमीशन ने कहा था कि जो दो हजार से पांच हजार आवादी के गांव हैं उनमें कुछ इलैक्ट्रिफिकेशन करने की योजना है, लेकिन पांच हजार के देहात तो बहुत कम हैं।

मेरे कहने का मतलब यह है कि प्लार्निंग में रुरल वाइस नहीं है और जो योजना चल रही है उसमें भी रुरल वाइस नहीं है। देहात में बहुत गरीबी है। खेतिहार मजदूरों को काम नहीं मिलता। देहात में जाते हैं दो उनकी हालत देख कर हम को बहुत दुःख होता है। मेरा आपसे कहना है कि जब तक आप के काम में रुरल वाइस नहीं आवेगा तब तक देहात की प्रगति करने के काम में सफलता नहीं मिल सकती।

Shri P. Venkatasubbaiah (Adoni): I have listened to some of the speeches of the Members belonging to the Swatantra Party and the Communist Party, and I had expected in their speeches many things regarding their faith in the panchayati raj and co-operative institutions. My hon. friend Shri Kapur Singh when he was speaking reiterated his faith in these institutions but only suggested that certain drastic changes should be made. So, my faith has been reinforced that those institutions are really doing a good service to the country.

This Ministry as it is more sinned against than sinning. As has been stated here, this Ministry is answerable for all the omissions and commissions and all the acts of the Ministries the Centre and in the States. Whenever I hear the speeches of Shri S. K. Dey and his colleagues, I am very much surprised to see that the entire show is being run by the Ministry here. In this connection, I would like to point out to the Ministry that better co-ordination and better administration of these institutions could be achieved if there could be better co-ordination

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between the various Ministries here and in the States.

As has been pointed out already by several hon. Members, panchayati raj is basically an institution which is in our civilisation and in our culture. We have been hearing since a long time, even from past history that the spirit of the Indian culture and Indian thinking was based on the working of the village republics. Whichever dynasty may have ruled in this country, the basic structure of the village republic has been going on intact. In fact, even many of our customs and dealings in the village society have been uninterruptedly going on in spite of many a change of dynasty in this country. So, in this modern age, when we are attempting to improve this institution, to the extent that we shall be able to bring back the old spirit of cordiality in the working of the village republic we shall be able to succeed in our endeavour.

Coming to the working of the panchayats, I would like to point out that unfortunately in this country these institutions have become the sources of nepotism and favouritism. I would like to submit that in this country politics centres round three types of institutions, more particularly so in my State. One is the panchayati raj institution the second is co-operative societies, and the third is the institution of temple trustees. Most of our politics revolves round these three institutions. In spite of this, and in spite also of the fact that there are certain defects in the working of these institutions, basically, the working is sound, and we must try to help the Ministry here and the Departments elsewhere to improve the working of the panchayati raj institutions.

In order to make these institutions more democratic, and in order to make democratic socialism and the democratic functioning of the people more effective, we have to make certain reforms to see that the panchayati raj system is placed on a sound level.

The first reform that we shall have to do is regarding the system of elections. If the Ministry here could evolve a uniform pattern by giving wider franchise to the people and also making even the weaker sections of the people have their due share in the running of the village panchayats, they would have achieved a great deal.

I would also like to mention that the Panchayat Act that has been formulated should be so amended that the electoral college is widened as much as possible. Not only the sarpanches but all the members of the panchayats should be made the members of the electoral college for election of the panchayat samiti president. By making that amendment, we would be preventing the evil influences corrupting the electorate in the area. I can quote instances where the panchayat samiti presidential elections have gone on very bad lines, where thousands of rupees have been spent in order to get a person elected as the samiti president or as the sarpanch of the village. When the electorate is widened, there will be little scope for corrupting the sarpanches or the voters in the particular area.

Regarding the financial aspect, the Santhanam Committee on panchayati raj finances has submitted a report on this matter. Even though there is nothing new in that report, I would request the Ministry to take a quicker decision on their findings. The first recommendation is regarding the creation of a panchayati raj finance corporation. I would like to submit that that institution should be independent of the State Government. Unless the panchayati raj finance corporation has an autonomous status, it will not be possible to augment the resources of the panchayats properly and there will be every possibility of favouritism creeping in.

As regards audit and accounting, many hon. Members have emphasised

the desirability of having an independent audit and accounts system.

As regards the various functions of the panchayats, I would like to point out that these panchayats must be made the vehicles for all improvement both social and economic, in the country at large. In that respect, we should see that every care is taken to ensure that the democratic structure is not disturbed, and they are allowed to have their independent say without politics entering the arena. We in the party in power and the other parties must come to a gentleman's agreement under which we shall not run candidates either for the panchayats or for the panchayat samiti on party level. I would appeal to all the parties here that the panchayat elections or the panchayat samiti elections should not be fought on party levels, but we must see that good people, people of integrity, and people of character and of honesty are elected to run these panchayati raj institutions.

Regarding cooperatives, although there has been a phenomenal increase in the rural credit supply and other aspects of co-operatives in this country, there are certain other things which are to be looked into, so that we could have an uninterrupted flow of the cooperative movement in our country.

The co-operative movement has had a lop-sided development in our country. There are certain States where they have made rapid strides in the cooperative movement, while certain other States are lagging behind. We should see that there is an all-round development, so far as the co-operative movement is concerned.

Another factor that we should bear in mind when we introduce cooperative institutions in every State or in every walk of life, is that we must see that they are representatively constructed. There should not be any confusion in our thinking in the

matter of introduction of co-operatives. But, unfortunately, confused thinking has been there. First, we had started with multipurpose co-operatives; then we thought of large-sized cooperatives as compared to rural banks and so on. So, there has been a confusion in the thinking of the Ministry itself. They must come to a clear decision so that as far as practicable there will be a viable unit of co-operatives, and they must be fully integrated regarding rural credit, marketing, processing and so on.

I would go further and say that we should encourage the people to develop a co-operative complex in the country, independent of the Ministry. There should be a non-official effort in this direction and they should go ahead with the development of the co-operative complex, independent of the officers and independent of the Ministry. Then alone, we shall be able to inculcate confidence in the minds of the people and public workers and others interested in the co-operative movement, and they will come forward and will be able to play a vital role in developing the co-operative structure in the country. This Ministry should help such institutions. It must divest itself of the powers at the Centre, and entrust them fully to non-official organisations, and play the role of adviser so far as the co-operative movement is concerned.

Another most disturbing factor is the system of nominating to the several cooperative institutions that are there in the country. My hon. friend, for instance, was mentioning about the co-operative sugar factories. Some men organise the co-operative sugar factory, they mobilise public opinion, collect the share capital and form the cooperative sugar factory, but suddenly politics creeps in, favouritism comes in, and you find a different set of directors nominated on the board of the sugar factory. I am surprised and very sorry to know that

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the Ministry thought it fit to increase the term of nomination from one year to three years. If that is a fact, I would earnestly appeal against it to the Minister. If you want to kill the co-operative movement in this country, you can increase it from one to three years.

I am of opinion that even in the first instance, we should see that elections take place on a democratic basis. Since you are giving financial assistance to the co-operative institutions, you can send one or two directors to supervise and see that no malpractices creep in.

About the cooperative farming societies, they must come to a decision. In all these matters whether it is a cooperative institution or a panchayati raj institution, basically these things are good, but much depends upon the people, the leaders who run them. So, in this country we must strive hard to build up a strong leadership even at the village level in the co-operative movement so that these men may run these institutions properly and effectively. The defect lies in weak leadership. So, we should evolve a method whereby we can try to bring about good leadership under people of integrity and honesty. Only when we are free of favouritism, we can develop strong leadership. I suggest vigorous steps must be taken, we must make up our mind and see that co-operative farming is encouraged in this country for greater production and serving the agriculturists of this country better.

Shri Gauri Shanker Kakkar (Fatehpur): There is, of course, no denying the fact that the Ministry of Community Development and Co-operation has to play a very important part in establishing a socialistic democracy in the country. If the pattern of socialism can ever be thought of or achieved, it is only through the channel of the co-operative movement, but I am very sorry

to say that after a lapse of ten years or more, the Ministry's mind is not clear about the actual pattern of co-operative societies that we should have in the country.

In the last ten years there have been changes with regard to the actual formation of co-operatives societies their constitution and running. On account of the Rural Credit Survey Report, there was a thought that the co-operative unit should be viable, and in accordance with instructions issued, large-scale co-operative societies which formed in the country. There are large-scale co-operative societies which consist of 25 to 30 villages, and sometimes an area of ten or 15 square miles, which is quite unwieldy.

After that there was another stage when it was decided that every village with a population of 3,000 should have a unit of a co-operative society, but I am very sorry to say that those large co-operative societies with an unwieldy area are still existing, and the work is suffering. People are not able to contact each other, and the real spirit of co-operation is lacking. In spite of instructions, they are not being bifurcated. In U.P. there are hundreds of such co-operative societies which are being allowed to exist still.

In spite of repeated warnings and deliberations, the burden of interest payable by the member of the credit co-operative society has not yet been lightened. I fail to understand why the co-operative movement of this country has allowed the middleman to come in. Accommodation is given by the Reserve Bank to the apex banks at the rate of only two per cent interest. These apex banks lend the money to the central banks or district co-operatives the Reserve Bank to the apex banks at rate of 4½ per cent from them. These district or central co-operative banks lend the money to the service co-operatives or the large-sized societies adding two per cent more to the in-

terest rate. Ultimately when the loan is made to the member, he gets it at a rate ranging from 7 to 9½ per cent in the different States. This is a very high rate of interest. There is no reason why the Ministry of Co-operation should not give serious thought to this matter. I fail to understand why all these intermediaries should be allowed. The actual tiller or cultivator deserves to be relieved of all this burden. When there is their participation at the level of the district co-operative bank or the central co-operative bank, what is the necessity of the apex banks coming in? And there is absolutely no risk because there is regular inspection by the Reserve Bank of India and thorough audit of the Bank.

The co-operative movement of the country is not taking the turn of a national movement on account of one basic reason, and that is this, that the co-operative movement of our country has not been allowed to grow from beneath, from the masses, but it is actually enforced from above. There are certain targets fixed at the State level, at the Government of India level, that so many members ought to be enrolled, so much of share capital has to be raised etc. On the basis of those targets, instructions are issued to the district level, and there the Assistant Registrar or the District Co-operative Officer and the supervisor and the circle officer only think of implementing those targets, as their service depends on it, with the result that on paper the resolutions are passed, on paper so many service co-operative societies have been formed, on paper the share money is raised, and that share money is adjusted actually when the loan is made to the member. Such is the condition. I can say that in U.P. at least overnight so many service co-operative societies were born and actually brought into being and so many primary co-operative societies which were actually working on their own working capital, which were in a solvent condition, were all disorganised. In the same area ser-

vice co-operatives and large-size co-operatives were formed. If you actually want to make co-operative movement a national movement, you have to see that the national movement is in favour of the masses, tillers and peasants. It is not my version. It is the version of hon. Minister Mr. Dey and of the Prime Minister. In spite of so many years of effort, we have not progressed in community development and in cooperation. Our Members who feel satisfied are not able to contact the poor tiller or cultivator. Actually in the rural areas, they are contacting those middlemen, the few persons who are themselves lending money and conduct other business with the result that the poor cultivator is still neglected. I am sorry that the report does not mention of any earnest effort on the part of this Ministry to see that the cultivator is allowed to pay less interest that the weaker sections in the rural areas are also given accommodation and they are the majority. that is to say. those who have not got any holding or uneconomic holdings or those who are agricultural labourers without any holding. They constitute the bulk of our rural population and there is no provision to give them any facility or loan. Government have taken no concrete steps towards that. Unless the weaker sections are actually provided with such facility, loan, etc., the problem can never be solved; it can never be a national movement.

The pattern of community development has been done on the basis of decentralisation of power at the village level; every village has got to be established according to the constitution, as a self-governing unit. I will point out one or two undemocratic features. There are villages with 200—400 population; there are villages with 3000—4000 population. There is a pradhan for each village, whether its population is 300 or 3000. Each pradhan has an equal vote in the taluk development committee, irrespective of whether he represents 300 or 3000. There are certain districts in the State where

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minorities representatives are actually in the majority at the BDC level and they are able to form their cabinet, pramukh, upa pramukh, etc. There should be proportional representation on the basis of population and they should not be allowed to carry on like this.

In most States there are indirect elections in the formation of the BDC and zila parishads. The evil effects of indirect elections and the corruption that is prevailing are known. In many cases the members are transported in trucks at the time of the zila parishads elections, two or three days prior to actual voting. Actually there is some sort of a confinement and then their votes are secured in this manner and then zila parishads and block committees are formed in this manner. When provincial assemblies and Parliaments are elected on the basis of adult franchise, why should elections to zila parishads and to the block committee be indirect? It will not be possible for any candidate to resort to corruption if elections to these bodies were also on adult franchise. This system is undemocratic; it also entails corruption.

The block development officers and ADOs and the other officers are actually ruling over those elected persons; it is a mockery in the shape of decentralisation of democratic set-up where elected members have actually no voice. The movement was started in 1952; after so many years of this movement we have not been able to imbibe the social outlook or any sort of political awakening in the rural areas. The rural people have not been allowed to bring any sort of revolution on their own accord. So many schemes are being enforced at the block level and there is no co-ordination at the district level, block level or even at the State level between the various Ministries such as co-operation and community development, agriculture, animal hus-

bandry, etc. These are all Ministries which ought to be co-ordinated; the co-ordinated effort should be made at the village level. It so happens that a poor, illiterate villager actually gets bewildered when a VLW or a co-operative supervisor or an agricultural inspector approaches him and floods him with departmental instructions.

16 hrs.

In the end, I would submit that, judging the importance of the portfolio of Community Development and Co-operation, it should be channelised and mobilised in such a manner that it actually takes the real form of national movement in its working. One should not simply say that it is a national movement, but we have to bring it into practice and show that it is a mass movement. It should become a national movement of the masses, and then only we can succeed in having a pattern of socialist democracy for which we have pledged.

Shri Harish Chandra Mathur (Jalore): Mr. Chairman, Sir, I listened with great interest to the very amusing speech given by the spokesman of the Swatantra Party followed by the spokesman of the Communist party. They both agree that this institution of panchayat raj is essentially good, and they both agree that this programme of community development is essentially good. Of course, they have divergent views, as could be expected, but the main complaint of the Swatantra Member was that this nice institution and the excellent programme have gone the wrong way. One of their complaints was that these institutions have been utilised to augment the Congress programme of socialist democracy. I think if this is the main complaint, then it arises only out of frustration which the Swatantra party has to face for a long time. I thought they will seek some comfort in the fact that they have no future in this country, no future so far as the Central and the State

legislatures are concerned; they may have some future in the panchayat raj institutions at the district and the block levels. I hope they should take comfort in that.

It is not my intention to speak elaborately on this subject. I want to touch on two points and I will do so in a few minutes. We have the panchayat raj now for quite a long time, and I think it is time that we took a realistic stock of the entire situation. We have a panchayat raj which, to my mind, is almost a hotchpotch, which has grown in different hues and different colours. An hon. Member coming from one State has entirely a different concept of the panchayat raj. Even Members sitting here, on this side of the House, have not got the same concept. There is no clarity about the concept and the content of panchayat raj. I think there is a conflict even between the Ministry and the Planning Commission. So, I think the first question which seeks a solution at the present moment is, what is our concept of panchayat raj. In the name of panchayat raj, and in the name of community development, we have created various conflicts and confusions between the different levels of administration, from the State to the district, from the district to the block and from the block to the panchayat. We have also created a sort of dichotomy and diarchy. We have created a conflict between the officials and the non-officials.

All this arises simply because we have not got in our mind a clear impression or a clear idea of the character and content of the panchayat raj institutions. This is simply due to the fact that we have not given thought to it at the all-India level. Different States have gone in their own manner. In spite of this, if I congratulate the hon. Minister, I congratulate him only for this reason, namely, that he has set the process in motion and it is because of this that in various States panchayat raj has come into existence. But what

is that panchayat raj? If you will remember, the Prime Minister, when he was inaugurating it in Rajasthan, the first State which took a pioneering step in this matter, stated that he was going to inaugurate something which was absolutely revolutionary. Let me ask, what is revolutionary about these panchayats? They are not even local bodies with the same content as we have all over the world. Everywhere we have got local bodies; we have got the county councils. Are our panchayat institutions having those resources? Have they got all those powers which the county councils enjoy? We have just a semblance, a shadow of those local bodies, and we call them a revolutionary step in the bid for giving grass-roots to our democracy and giving a socialistic content to all of them. Where is the revolutionary step? I do not see it anywhere.

In Rajasthan, which is one of the pioneer States in this field, particularly, I had the occasion to have a talk with the MPs, the MLAs, the pramukhs of the Zila Parishads and the panchayat samitis, and all of them are absolutely clear—I had a talk with the Collector and the officials also—in their mind that the Zila Parishads, as they exist in Rajasthan, are worse than useless. They have created, as a matter of fact, more confusion and more conflict, and the entire programme of development is bogged at that level. We are setting up certain all-India services also in agriculture and engineering. I do not know how these all-India services at the district level will square up with the Zila Parishads and square up with the panchayat samitis. Therefore, the fundamental thing is that we must give a proper place to panchayat raj institutions in our Constitution.

We are having a two-tier system now, one at the Central level and the other at the State level. You are going to have a five-tier system: the Centre, the States, the districts, the block samitis and the pan-

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chayats. If we are going to have five tiers, what is the place which each panchayat institution has got in the Constitution? It must be clearly defined; and unless and until we do that, we will have nothing but confusion. To my mind, it is absolutely necessary that at the all-India level, the Central Government should give it a thinking. It is only when we give it a thinking at the Central level that there would be at least a modicum of uniformity and there would be a minimum programme for the panchayat raj institutions.

Another point which I would like to make is that those friends who talk against panchayat raj and the community development do not realise that they are talking against democracy itself. We cannot have democracy in the thin air. Democracy must be at the grass-roots and must have a base. This Parliament is only a super-structure. It must have a base and the base can only be provided by the panchayat raj institutions. This must be understood; let us be clear about the Constitutional position of the panchayat raj institutions; that they are a necessity; that they are a must and they must provide the base.

Only one point more, and that is, how to import some health to the panchayat raj institutions. There are four suggestions which I would like to make in less than two minutes. The first thing is that we will have to give an absolutely revised thought to most of our rules and regulations about the elections and their pattern. In this condition, we must have an independent election machinery, as we have for the general elections. We must have an absolutely independent election machinery for the election of panchayat raj institutions. Secondly, we must be clear in our minds that we must part with the necessary powers and the resources for the panchayat raj institutions. Otherwise, what happens is that we have used the panchayat raj institutions not only as

just political instruments for wielding political power at the district and at lower levels, but we have curbed these institutions because of our political abuse of these institutions. If these institutions have an independent election, and have independent resources and if they are elected in the proper manner, and taking into account all these factors, if we have a separate corporation which will provide funds to these institutions, I think matters will considerably improve.

16.10 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

There is another factor which has a great impact on these political institutions at the lowest level. These are the conditions obtaining at present in the rural areas on the political front as well as on the economic and social side. We have the old heritage of vested interests. We have not been able to carry the land reforms to their logical end. If we can carry out all these reforms socially and politically and liquidate these vested interests and forces, then and then alone we can have healthy institutions of panchayati raj. Otherwise, we shall be doing a great disservice and they will do more harm than good.

I think in our sincerity to the rural India, we owe an obligation to rural India and that is only to be fulfilled if we can have a real sense of democracy, with real resources and real power. That can be done only through panchayati raj institutions. This will be possible only when the panchayati raj institutions have a clear place in our Constitution.

Some hon. Members rose—

Mr. Deputy-Speaker: How much time does the Minister require?

The Minister of Community Development and Co-operation (Shri S. K. Dey): About 1½ hours.

Mr. Deputy-Speaker: Then he will have to begin immediately.

Some hon. Members: He can reply tomorrow.

Mr. Deputy-Speaker: What is the reaction of the Government spokesman?

Shri Rane (Buldana): When there is so much of demand, we have to agree.

Mr. Deputy-Speaker: All right; I will call the Minister at 5.25. He may just start today and conclude tomorrow.

Shri D. J. Naik (Panchmahals): Sir, I rise to congratulate the Ministry of Cooperation and Community Development for the achievements it has made during 1963-64. We have all read the two reports submitted to the House and I need not dwell on those achievements. An hon. Member, Mr. Kapur Singh, told that there is regimentation in cooperation. It is really a very strange thing he has said. Cooperation is a way of life. It is a matter of faith and it is the most democratic way of life. It is rather a peaceful and non-violent way of achieving a socialist pattern of society.

The movement of cooperation will lead the country to the goal which the Parliament has shown. It is a peaceful method of achieving the goal of democratic socialism. The aims of community development and cooperation are the same. They are inter-linked with each other, one supplementing the other. The cooperative movement is the soul of community development. So, this is the only way by which we can reach the goal of democratic socialism.

The progress in some of the States is very, very meagre in the coopera-

tive field. Particularly in the eastern States, the cooperative movement has not made any tangible progress. The reasons for this must be found. I would urge on the Ministry to see that the movement in the eastern States of Assam, Orissa, Bihar and Bengal should be given a fillip both by the Government of India and also by the State Ministries. I suggest that a study team should be set up by this Ministry to go into the details and suggest ways and means to develop the movement in those States. I had been to some of the areas in these States and I found that the private money-lending system is very powerful there. There are some banks called *kangal* banks. Particularly in Orissa and some parts of Madhya Pradesh, these *kangal* banks are functioning. This indigenous money-lending system should be checked by enacting a stricter money-lending Act.

The target fixed in the third Plan is Rs. 51 crores for medium and short-term loans. But this has been lowered to Rs. 400 crores. There should be some reasons for lowering the target. When the target has been fixed at Rs. 512 crores, it should not be lowered. Rather the Ministry should strive to reach the target.

Now I come to the weaker sections of the society. They are not being fully attended to by this Ministry or by the State Ministries. The weaker sections constitute the agricultural landlords who have less than 5 acres of land. There are scheduled castes and scheduled tribes also. These form the weaker sections and they are left to themselves. The cooperative movement or the community development movement have not benefited these people. So, more attention should be paid to them. We are wedded to a socialist pattern of society. When these 60 per cent of our population are left out, the dream of a socialist pattern of society will not be fulfilled. So, I would urge on the Minister to pay more attention to the weaker

[Shri D. J. Naik]

sections of the society. In his last budget speech, Mr. Dey said:

"Similarly about the weaker sections. As you know, we have been doing a tremendous lot so far as financial assistance is concerned from the Centre on different schemes but at ground work, because the weaker sections are weak, they cannot take advantage of the assistance to the same degree. Two plants planted at the same time, receiving the same manure, do not necessarily grow at the same rate. That is exactly what is happening in the rural section. Despite all the efforts of the Government, we do not seem to be making a very significant headway with the weaker sections of the community."

Does this mean that the weaker section should remain weaker for all the time to come? Article 46 of the Constitution enjoins on the State to promote the welfare—educational as well as economic—of the weaker sections of the society. So, I do not understand why this type of reply was given by the hon. Minister.

Unless and until the weaker sections are brought to the level of other advanced sections, our aim of socialist pattern of society or democratic socialism will be a mere slogan. So, I would urge again on the Minister, who is a very dynamic personality to see that the weaker sections are lifted. In the report, it has been mentioned:

"A scheme of providing outright grants towards a special bad debt reserve of cooperative societies was introduced from the year 1962-63 in order to encourage co-operatives to admit more members from the weaker sections of the community and to provide them adequate credit."

I doubt whether it has reached the weaker sections of the society. Now 1 per cent grant is given to the central financing agencies and 2 or 3 per cent to the primary societies.

But that has not reached the weaker sections of the society. Credit is not given to the weaker sections of the society. I would say that this grant should be properly utilised for the benefit of the weaker sections of the society. I would also suggest that this outright grant should be increased to 2 per cent in the case of central financial agencies and from 2 to 3 per cent to 5 per cent in the case of primary societies.

One suggestion I have to make for the weaker sections of the society. In the erstwhile Bombay State, for industrial co-operatives the Government of Bombay gave an overall guarantee of 15 per cent to 20 per cent to the Central Financial Agencies for financing those industrial societies. I would suggest that such a type of overall guarantee should be given by the Central Government to the State Governments and by the State Governments to the central financial agencies for advancing money to the weaker sections of the society. That is the only salvation for the weaker sections of the society; otherwise, Sir, they would not be benefited by either the community development or by the co-operative movement. 60 per cent of the people belong to the weaker sections of the society.

I would also suggest that the recommendations of the Bhargava Study Group should be fully implemented. They have been accepted by the Government. I do not know how far implementation is being done by them. Shri Bhargava is a very good officer. I am not in the habit of appreciating an officer, but he has real love for the tribal people, for the Scheduled Castes and for the weaker sections of the society. He has suggested so many remedies. Those recommendations should not only be accepted but implemented by the Government.

Again, the Dhebar Commission has made various recommendations so far as the various co-operatives are concerned, so far as the processing and marketing of the forest materials are concerned. Those recommendations have been accepted by the Government. But no State has so far implemented those recommendations. I would request the hon. Minister to see that those recommendations are implemented by all the States. He should see that the recommendations of the Bhargava Study Group and the Dhebar Commission are implemented.

One word about community development and I have done. I am associated with that work also. In community development the focus is on agricultural production. That is what is said in the Mid-term Appraisal and also in the report of the Ministry. But I see that the focus is only in the report and not in the field. The Extension Officers who are appointed do not know anything about agriculture. A man is being recruited from somewhere and he does not know anything about agriculture. He does not know anything about co-operation. He does not know anything about village panchayats. He is there to guide the people, but he is not able to guide the people. Therefore, I would say that agricultural production should be made the focus not only in the report but also in actual practice.

Shri Gajraj Singh Rao (Gurgaon): Sir, it is admitted on all sides that these are basic things—community development, co-operation and panchayati raj—on which the future of India is to be built, and stronger the base is at the initial stage the better it is. I, as a matter of fact, attach great weight to this department than to any other department on the administrative side.

Having admitted this, let us see where the snag is. The Minister has been devoting—I have been associated with him in the committee—the whole of his attention to improve it and have

it on a sound basis. But when it comes to the implementation stage, at the lower level, in the States, it goes all wrong—practically. They would take the money that is given, but when it comes to the question of spending it on particular things it goes astray. Most of the money is spent like that. I can quote from the report of Santanam Committee and other reports. It goes for the pay of Block Development Officers, for Panchayat Officers, for Assistant Panchayat Officers and so many others. This has been said plainly in the reports. It is said that it is a State subject. What else could be said?

For such an important national thing I would submit that the Minister should have a complete hand. He should see that the money given from the Centre, any help that is given from the Centre is utilised for the very purpose for which it is given and to the fullest extent. Self-help has to come proportionately. It may be seen that even though 50 per cent self-help is there, hardly anything comes out. Just a show is made and the grant is taken away. These are not my own conclusions. The study groups and the Santanam Committee have said this.

I would submit a few points to minimise the evils that are there in these institutions. There are your Blocks. They are very fine in conception. But a Block is situated at point A while the tahsil or parts of the sub-division or district are at different places. Community development can be done only with the help of the departments of agriculture, co-operation and other departments. These departments have to co-operate and unless the headquarters of the Block are situated at the tahsil or sub-divisional headquarters of the district, it would not be successful. Without that, even if they take up a thing earnestly, what happens is this. They write a letter to the agricultural officer or to the department of co-operation and it may take them

[Shri Gajraj Singh Rao]

months, and months to get a reply. Then the whole thing goes away because the self-help is to come at particular moments, at particular times when the village people can spare some time. As a matter of fact, the whole thing is delayed like this in routine paper work. I am not casting aspersions on anybody. The whole thing is delayed like this, while this is a real substantial matter on which more importance should be given. This is one suggestion that I have to make. It may be a small suggestion, but it would help a lot if the headquarters of a Block are in the sub-divisional headquarters.

In panchayats, I would say, factionalism has gone to such an extent that daily there are quarrels, there are representations against one faction by the other. They are only quarrelling and doing hardly any work. There should be some incentive for them to do real work. It would serve a double purpose. The factionalism would go and the whole village community would unite. I will give you one example. If a road is required to be built, ask ten or twenty panchayats to give 50 per cent self-help and guarantee that you would give them the transport. Instead of doing that, I can tell you from my own experience what you have been doing. In a certain area 60 to 70 miles of road was built with out and out self-help by the village people. At the time of giving the contract for transport, somebody from above came and he was given the permits. For a period of five years at least you could have asked those villages themselves to run the transport. Twenty or thirty villages could have formed into a co-operative society. That would have been in the real community development spirit. I would most respectfully submit that these small things would go a long way.

Then, Sir, there is a suggestion that Members of Parliament, members of

legislative assemblies and members of legislative councils should be associated with this work. In my humble opinion, they should not be associated with this work. They work on a political level. Let the panchayats work on a non-political level for the uplift of the community, for the development of the community. No party should indulge in anything which may disrupt the already disrupted village society. That is my humble submission. We should be content with that.

Then, some positive incentives should be given to the villagers. It is said that the villagers have no sense; they have robust common sense. If some incentives are given and if they are told clearly that by taking up such and such schemes they will get such and such benefits, they will come forward to implement those schemes. Now what happens is, when they are free from agricultural operations and they can do some development work, they are told that there is no work as the papers have gone up to the State capital. The papers and sanction of the work come after six months when they are busy with their own agricultural operations. So, development work is held up. This has happened on more than one occasion. It should not recur.

I have stated on more than one occasion that if village development or community development is taken up according to Gandhian conception, that would be much better. It is a fallacy to say that the western method, which has been imported to this country, is better; it has been proved. For example, in my district, we made it compulsory in all district boards to have manure pits. Every villager was expected to clean his house and put the manure in that pit. Instead of the artificial manure, which is composed of many things, this natural manure was used for agricultural purposes and there is no comparison between them, so far as the return is concerned. Natural manure is infinitely better. I am just giving one example.

The problems of the villages, whether it is the utilisation of the local resources or taking up a project, should be tackled in a planned manner. Five or ten villages should be taken up as a group and their problems should be solved in an integrated manner. For example, in the hilly areas we can teach them how stones can be used. If they are taught the best method of utilising their resources, the villagers would readily come forward to do it.

Coming to afforestation, *shamlat* land has been given to panchayats. But, instead of planting more trees or growing some grass for cattle breeding, they are selling them by auction year after year with the result that the area becomes desert and the area under desert increases. Therefore, the panchayats should be specifically asked to develop the lands given to them.

Coming to BDOs, irrespective of the State which you take, they do not know what crops are sown in that area, what is the value of it, how it has to be developed and so on. They are *saheb lok*, going about here and there and threatening the panchayats "I am going to prosecute you if you do not do this do that". That is the only job that they are doing. That should not be their attitude.

Then, when we are giving liberal grants to these institutions, this hon. House should have the right to say that this money should be spent on this project and not on that project.

Then, there should be co-ordination between various departments dealing with the village, whether it is agriculture, fisheries, education, public health, drinking water or any other subject. There should be proper co-ordination between the various departments. Even if the hon. Minister spends his whole energy on this subject, he would not be able to bring about any result unless all the other departments co-operate with him.

There is one thing more that I would submit. A legal lacuna is there. Some doubt has been created that panchayat is not a person. Some 20 panchayats wanted to build something or they wanted to do some community work and they wanted to form a cooperative. But they said, "No". They say, panchayat is not a person and we cannot have a cooperative of even 50 panchayats even if they all agree. I would say, panchayats should be for these purposes. If it is treated as a person and, say, 20 or 50 panchayats form into a cooperative, then there is a likelihood of bigger work being undertaken. At least, in some places I have tried it and they were very successful. But this hitch came that it is not a person and, therefore, no cooperative can be formed.

In the end, I want to pay any respects to the Ministry for the work that they have done taking into consideration the Study Group's report and the Santhanam Committee's Report which is a very elaborate one and if this is firmly taken in hand, it would improve the matters. I support the Demands for Grants of this Ministry and I feel more should have been given to this Ministry if the country is to prosper.

श्री उद्धिया (गहडोल) : उपाध्यक्ष महोदय, बड़ी देर के पश्चात् मुझे आपने जो सामुदायिक विकास तथा सहकारिता के विषय में बोलने का समय दिया है उस के लिए मैं आपको धन्यवाद देता हूँ।

सामुदायिक विकास में सरकार एक बी० डी० औ० पर माज ६०० रुपया माहवार व्यय कर रही है। पूरे देश में ५१०० लाख हैं तथा इस प्रकार ३० लाख ६० हजार रुपया भासिक व्यय जनता का धन अपव्यय किया जाता है।

सरकार ने यह विकास योजना १६५२ में संचालित की थी। इसका भत्तलव यह

[श्री उटिय]

होता है कि इस योजना के ११ वर्ष पूरे हो चुके हैं। देखना यह है कि इस लावे अर्स में गांवों ने कितनी उन्नति आर्थिक और सामाजिक रूप में की है। भारत की ६० प्रतिशत आवादी गांवों में और देहारों में रहती है। भारत के थोड़े से हिस्से को छोड़ कर बाकी सभी गांव ब्लाक के मातहत हैं। लोजिये इस प्रगति और उन्नति का संक्षिप्त हाल सुन लीजिये।

अगर आपकी सामुदायिक विकास की योजना ठीक प्रकार से लागू हुई होती, तथा उसका बीसवां हिस्सा भी प्रयोग में लाये होते तो आज भारत को अन्न के लिये बाहर के देशों का मूँह न देखना पड़ता। सामुदायिक विकास का ढंडारा जो कि कागजों में लिखा हुआ है यदि उसका बीसवां हिस्सा भी प्रैक्टिस में लाया होता तो मैं दावे के साथ कह प्रकार है कि भारत जो कि दरखास्त गांवों में बसता है एक साल में ही वह उन्नति की चोटी पर मिलता। आज हमारी यह आर्थिक दुर्दशा न होती जिसे कि हम सब देख रहे हैं। देहारों में इन्हें कल्प और देशी शराब बनाये जाने के केसेज न होते जिन्हें कि हम समाचारपत्रों में पढ़ते हैं। यह सब नेहरू सरकार की सामुदायिक विकास की प्रगति का नमूना है।

मैं प्रथम मैं ग्राम पंचायतों को लेता हूँ। सामुदायिक विकास की सालाना रिपोर्ट से स्पष्ट है कि पंचायत यज के लागू होते ही राजनीति गांवों में धम गई है और उसका बहुत अधिक प्रभाव पंचायत यज के चुनावों पर पड़ा है। जहां आरम्भ ही गलत लाइनों पर पड़ा हा तो कैसे आशा की जा सकती है कि इसका अन्न अच्छा होगा।

जहां तक ग्राम विकास का सम्बन्ध है, कुछ एक ग्रामीण लोगों को छोड़ कर जिनका सम्पर्क वडे कांग्रेसियों से है वह सब के सब ग्रामीण

उसी निर्धारिता की भट्टी में मुलग रहे हैं जिसमें वे १६५२ से पहले मुलगा करते थे। ग्रामीणों के रहने सहने का स्तर आज स्वतन्त्र भारत में वही है जो अप्रेजेंटों के समय होता था। इन सभी को देखते हुए मैं कहने का साहस करता हूँ कि जितना सामुदायिक विकास का प्राप्तेण्डा सरकार करती है, उसका बहुत थोड़ा हिस्सा ही सत्य है। मैंने वे बनाक मी देखे हैं जहां सरकारी रेडियो सेट बी० डी० एं० साहब के घर की शोभा बने हुए हैं। वे जीपें भी देखी हैं जो बी० डी० ए० साहब व उनके मित्रों और फैमिली को रमणीक स्थानों में ले जाने के साथ के तौर पर इस्तेमाल होती हैं जब कि नाम टूर का दिया जाता है।

अब मैं पंचायतों के सम्बन्ध में कुछ कहना चाहता हूँ। संविधान के अनुच्छेद ४० में दिया हुआ है कि ग्राम पंचायतों को शासन की प्रमुख इकाई बनाया जाएगा और उन्हें स्वशासन की इकाई बनाने के लिए आवश्यक अधिकार दिये जायेंगे। संविधान को लागू हुए १४-१५ वर्ष हो चुके हैं परन्तु गांव पंचायतें स्वशासन की इकाई नहीं बन सकी हैं। पहले तो सारे देश में पंचायतों की रूपरेखा ही समान नहीं है। दूसरे पंचायतें सरकारी नौकरों के हाथ की कठपुतलियां हैं। इस कारण से गांवों का निर्माण नहीं हो पा रहा है। पंचवर्षीय योजनाओं का धन अधिकतर भ्रष्टाचार और फिजूलवर्ची में चला जाता है और जो खर्च भी होता है वह केवल वडे वडे शहरों और वहां भी वडे वडे लोगों के इलाकों को सजाने में खर्च होता है। गांवों की तरकी के लिए गांव पंचायतों को अधिक अधिकार मिलने चाहिये। मेरे सुआव गांव पंचायतों के खेत्र के अन्तर्गत ये हैं। सिचाई, सफाई, रोशनी, बैती के बारे में कानून बनाने का अधिकार उनको ही। दूसरा गांव पंचायत के अन्तर्गत काम करने वाले जो लोग हैं, जैसे लेदपाल,

चौकीदार, अध्यापक आदि उन पर नियन्त्रण करना, उनको मुकर्रं रकरना और उनको बरल्लास्त करना, ये सब अधिकतर अधिकार गांव पंचायतों को हों। तीसरे सरकारी खजाने का एक चौथाई भाग गांव पंचायतों को देना। जब आप ऐसा करेंगे तभी लोक हित के काम हो सकेंगे। सहकारिता का अर्थ है मिल जल कर काम करना। यह कब होगा। यह तब होगा जब परिव्रम का फल सब को मिलेगा। यह तभी हो सकता है जब समानता हो। बिना समानता हुए सहकारिता हो ही नहीं सकती। इस देश में छोटों और बड़ों में बड़ा फर्क है, मारक अन्तर है। २७ करोड़ लोग तो तीन आना रोज कमाते हैं, तीन आने पर निर्भर करते हैं जब कि पचास लाख जो हैं वे ३३ रुपया रोज कमाते हैं। बिडला परिवार दो लाख रोज पर निर्भर करता है। ऐसी हालत में सहकारिता चल नहीं सकती है। महकारिता में व्याप्त अन्यायाचार के लिए सत्तारूढ़ दल ही जिम्मेदार है। ये जो चीजें हैं इनकी ओर आपका ध्यान जाना चाहिये।

श्री श्रीनारायण बास (दरभंगा) : इम मंत्रालय के जिम्मे तीन मुख्य काम हैं, सामदायिक विकास, पंचायती राज और महकारिता। केन्द्र में फिले मंत्रालय है उनमें से अधिकांश का दाम देश के ऊपर किसी न किसी प्रकार से श.सन करना है लेकिन मेरे ख्याल से यह मंत्रालय एक आन्दोलन चलाने वाला मंत्रालय है।

हमने आगे संविधान में राजनीतिक, सामाजिक और आर्थिक न्याय सभी नागरिकों को उपलब्ध करने का निश्चय प्रिएम्बल में किया है। नेंद्रन जब तक केन्द्र में इस मंत्रालय का गठन नहीं हुआ था और सामदायिक योजना, उसके बाद राष्ट्रीय विस्तार सेवायें और उसी तम में पंचायती राज और बाद में नहकारिता आन्दोलन का समावेश नहीं हुआ था, तब तक हमें न दिशा में पग

बढ़ा सकेंगे, ऐसी आशा नहीं की जा सकती थी। मैं समझता हूं कि गांधी जी के सपने को पूरा करने के लिए यह एक सही कदम उठाया गया है। गांधी जी ने एक बार नहीं कई बार कहा था कि हिन्दुस्तान में जो प्रशासन होगा, उसका आधार ग्राम राज्य होगा। उन्होंने इसको ऐसा कहा था कि जो हमारे यहां सात लाख गांव हैं, वे प्रजातंत्र के तौर पर होंगे।

कुछ माननीय सदस्यों ने कहा है कि पंचायती राज के संगठन से जो दल शालन में है वह एक ऐसे उद्देश्य की पूर्ति करना चाहता है जिसका उद्देश्य प्रजातांत्रिक समाजवाद है। मैं समझता हूं कि हिन्दुस्तान का जो संविधान है वह हमारे ऊपर इस बात के लिए जिम्मेदारी ढालता है कि हिन्दुस्तान के गांवों में जो लोग बसे हुए हैं, करोड़ों भाई बसे हुए हैं उनके द्वारा हिन्दुस्तान का शासन हम चलायें। अभी जो संगठन हमारे देश में बना हुआ है, उसके अनुमार यहां लोक सभा और राज्यों में विधान सभाओं के द्वारा ही शासन चलाया जाना है। यह दरअसल में प्रजातांत्रिक शासन नहीं है। यह महीं है कि जो आदर्श हम ने अपने सामने रखा है या जो उद्देश्य सामने रखा है, सामुदायिक विकास का, पंचायती राज का और नहकारिता का और जिस को अभी तक हम पूरा नहीं कर पाये हैं, और जिस में बहुत खामियां हैं, बहुत तुटियां हैं, उसको पूरा करना होगा और उन खामियों और उन तुटियों को दूर करना होगा। इनको दूर करके ही हम आगे बढ़ सकते हैं। जब ऐसा होगा तभी जो आदर्श प्रजातांत्रिक समाजवाद का या असल में प्रजातंत्र का हमने अपने सामने रखा है, उसको हम प्राप्त कर सकेंगे।

दो चार सुझाव पंचायती राज को मजबूत बनाने के लिए, उसके मंत्रालय में जो खामियां हैं या तुटियां देखने में आई हैं, उनको दूर करने के लिए मैं देना चाहता हूं।

[श्री श्रीनारायण दास]

माननीय श्री माथुर ने कहा है कि संविधान के निदेशक सिद्धान्तों में पंचायतों का उल्लेख है लेकिन संविधान में उनके अधिकारों का कहीं भी किसी भी अनुच्छेद में उल्लेख नहीं है। इसलिए आवश्यकता इस बात की है कि सरकार एक उच्च स्तरीय कमेटी या कमीशन बिठाये जो इस बात का नियंत्रण करे कि पंचायती राज की संस्थायें जो अभी बनी हैं, उनको कौन कौन से अधिकार, कौन कौन से कार्य संविधान के जरिये सोये जायें। इस बात की छानबीन में समझना हैं अभी से हो जानी चाहिये। नव नक हमारे सामने जो काम हम कर रहे हैं, उसका अनुभव भी आ जायेगा और उस अनुभव के आधार पर हम पंचायती राज को एक विशेष स्थान अपने प्रशासनतंत्र में दे सकेंगे।

दूसरा विषय जो अभी तृटि के तौर पर आता है जैसा कि माननीय मदस्यों ने उल्लेख किया है, चुनाव का है और यह कहा गया है कि उसका तरीका स्वतंत्र और निष्पक्ष नहीं है, उसमें कई प्रकार की त्रुटियां आ गई हैं। इसका निवारण इस तरह से हो सकता है कि जैसे केन्द्र में चुनाव के लिए एक अलग कमीशन बना हुआ है, अगर उसी की शाखायें हर एक प्रान्त में पंचायती राज की संस्थाओं के चुनाव के लिए बना दी जायें तो बहुत ही मजबूत वह कदम होगा और तब जो कुछ त्रुटियां हमें देखने में आती हैं, वे नहीं आयेंगी।

यह मही है कि पंचायती राज के चुनाव में पंचायत मन्त्रियों के चुनाव में राजनीति चली आ रही है। मैं समझता हूं कि ग्राम विकास के लिए या जो जिम्मेदारी हम पंचायती राज की संस्थाओं पर डालना चाहते हैं, उसके लिए तया उनके सुचारू रूप से संचालन के लिए भी यह जरूरी है कि कांशिय हो कि पंचायतों के चुनाव निविरोध हुआ करें। गांवों के सभी लोग मिल कर इसको कर लिया करें। यह कठिन काम है।

लेकिन मैं एक सुझाव माननीय मंत्री जी को देना चाहता हूं। एक ऊंचा संगठन, एक ऐसा संगठन बना कर जिस में राजनीतिज्ञ लोग न हों और जो केन्द्र में . . .

श्री राम सेवक यादव (वाराबंकी) : मैं माननीय सदस्य से जानना चाहता हूं कि अगर राजनीति इतनी गन्दी चीज़ है तो उससे आप लोग क्यों चिपके हुए हैं ?

श्री श्रीनारायण दास : राजनीति की एक सीमा होती है। गांव गांव में, घर घर में, अगर राजनीति ले जायेंगे, विकास के कामों में अगर राजनीति को ले जायेंगे तो जो राजनीति का उद्देश्य है वह मफल नहीं होगा। राजनीति का व्यापक उद्देश्य होता है। इसलिए उसको एक सीमा में रखना होगा। लोक नमा और विधान सभाओं में राजनीति का रखिये, लेकिन जिन परियद, पंचायत मन्त्रित में अगर उसको धूमने न दिया जाये तो अच्छा होगा। मैं सुझाव दे रखा था कि ऐसा संगठन बनाया जाए जिसमें राजनीतिज्ञ लोग न हों, समाज-सेवी लोग हों और उनकी यह कोशिश होनी चाही है। कि पंचायतों के जो चुनाव हों वे जहां तक हो सके निविरोध हों।

तीसरा सुझाव मैं कार्यकर्ताओं के बारे में देना चाहता हूं। यह आन्दोलन का विषय है। यह प्रशासन का विषय नहीं है। इसलिए इसके लिए जो कार्यकर्ता या अधिकारी रखें जाएं वे विशेष चुनाव के जरूरि से रखे जाएं। इसके लिए भी अगर एक अलग कमीशन नयुक्त किया जाए तो अच्छा होगा।

संयानम कमटी ने अपनी रपोर्ट में बताया है कि विस प्रकार पंचायती राज्य सम्प्रदायों के। लाए साधन और वित्त की व्यवस्था होनी चाहिए। शाज मंत्री महोदय ने कहा कि

राज्य सरकारें इस कमीशन की सिफारिशों के बारेमें अभी पूरे तौर पर आपनी राय जाहिर नहीं कर सकी हैं अगर आप पंचायती राज्य संस्थाओं को शक्तिशाली बनाना चाहते हैं तो इसके लिए जरूरी है कि राज्य सरकारें उनको अपनी आमदानी का कुछ भाग उपलब्ध करे। अगर राज्य सरकारें इस कमीशन की सिफारिशों को पूरी तरह मानने के लिए तैयार नहीं हैं, तो मेरा सुझाव यह है कि जो फाइनेन्स कमीशन बनने वाला है वह यह बताये कि इन संस्थाओं के लिए वित्त की क्या व्यवस्था होनी चाहिए और राज्यों द्वारा लगाए गए करों का कौन सा हिस्सा इनको मिलना चाहिए। अगर ऐसा नहीं होता तो हम क्या कर सकेंगे।

मेरा ख्याल है कि यह जो हमारी पंचायती राज्य संस्थाओं का निर्माण हो रहा है यह बहुत मजबूत होगा और भावी प्रजातन्त्र के लिए एक बड़े भारी स्तम्भ का बाम देगा।

कोआपरेटिव के बारे में कहा जाता है कि यह पंचायती राज्य की आत्मा है। यह बात सही है फिले कुछ दर्वाजों में महाराजिता का आन्दोलन बहुत तेजी से बढ़ा है, जो प्राइमरी कोआपरेटिव संसाइटियां हैं या जो सेंट्रल कोआपरेटिव बैंकें हैं उनमें वृद्धि हुई है। साथ ही साथ क्रृष्ण देने के काम में वृद्धि हुई है जिससे उद्योग धन्धों और श्रम के काम में बढ़ावा हुआ है। लेकिन मेरा ख्याल है कि देश की विकासता को देखते हुए यह काम कम है।

कोआपरेटिव के काम में कभी कुछ त्रुटियां हैं। इसमें राजनीति आ गई है, उसे हटाना चाहिए। इसके लिए जरूरी है कि कोआपरेटिव वा जो आडट डिपार्टमेंट है वह एक दम स्वतन्त्र हाना चाहिए और हो सके तो इस काम को आडिटर एंड कंट्रोलर जनरल के मातहत कर दिया जाए। अगर हम ऐसा कर सकें तो कोआपरेटिव आन्दोलन बहुत आगे बढ़ जाएगा।

इसके साथ ही साथ मैं यह कहनाचाहता हूँ कि बैल्ड्र के जितने विभाग हैं और राज्य सरकारों के जितने सरकारी विभाग हैं वे सहकारिता के आन्दोलन में उतना सहयोग नहीं देते हैं जितना कि उनको देना चाहिए। यह मंत्रालय इस बात की कोशिश कर रहा है कि जितने सरकारी विभाग हैं वे सहकारिता को प्रोत्साहन देने वे फिर जितना सहयोग दे सकते हैं वे दें लेकिन इस दिशा में उनको अभी पूरी सफलता नहीं मिल पायी है।

एक बात मैं अन्त में यह कहना चाहता हूँ कि गांवों के अन्दर जो पंचायत और सहकारिता संस्थायें हैं उनमें समन्वय होना चाहिए। वे एक दूसरे के मातहत न हों, लेकिन उनमें समन्वय और सहयोग होना चाहिए। ऐसा होगा तो पंचायत के साथ ही सहकारिता आन्दोलन भी तेजी के साथ मजबूत होता जाएगा।

इन शब्दों के साथ मैं इस मंत्रालय की मांगों का समर्थन करता हूँ।

Shri Oza (Surendranagar): Mr. Deputy-Speaker, Sir within the short time at my disposal, I will only refer to some important aspects concerning this Ministry. The Communist speaker from the Opposition referred to the speech of the Prime Minister while inaugurating one of the Conferences in respect of this Ministry. I also wanted to refer to that speech. He did it with a certain amount of relish; I must admit that I do it with a certain amount of anguish. The Prime Minister said that the community development movement was losing its dynamism. He said that the panchayatraj was in danger of degenerating into a feudal regime. Referring to co-operation, he said that the co-operative movement was overridden by officialdom. I only disagree with the Prime Minister in this sense, that instead of "was", it "is." The community development has lost its dynamism. According to me,

[Shri Oza]

panchayatraj is in danger of degenerating into feudal regime. As I said, I do not refer to this speech with any amount of relish, because I believe that under the Constitution that we have adopted and the planning that we have undertaken, we have no other go but to have a panchayatraj in our country, and make it successful, and also have this community development programme.

I do not find any fault with the present Ministry, because I know that all of them are doing their level best to make these programmes successful. But I am afraid there are some inherent difficulties in making this movement successful. In the first place, about community development it is a huge and stupendous task to make millions of peoples move, people who were rather inflicted with inertia due to a long period of slavery. They have lost all energy and initiative. We have to make these millions of peoples move, and not only move, but we have to see that they adopt a new outlook, a scientific and technological outlook. It is not a simple matter like constructing a dam or putting up a steel plant or constructing hospital building here or there. We are concerned with a vast human material. And I am afraid that we talk tall if we had been realistic about this community development, we would not have this sense of frustration which is at present pervading throughout.

We are seeing in the speeches made by hon. Members that the community development movements has already degenerated and it has lost all its edge and dynamism, and therefore it was that in the last conference Shri Nanda asserted that we must put utmost emphasis on the development of agriculture. I personally feel that if you bring about prosperity in the villages, other things will follow. Do not bother about these cultural programmes. Of course, I have no prejudice against any cultural programmes, but do not bother about

any other programme, because I know that we are living in a world of make-believe. I think it is very dangerous if we deceive ourselves; if we deceive ourselves, we do so at our own cost and not at the peril or at the cost of any other community. Therefore, we must be very realistic and make a frank appraisal of the whole situation and go in the right direction. We should not fritter away our energies or our resources in other programmes which are not at all material at the present juncture of our economic development. Therefore, rightly, the utmost emphasis has been put on agricultural development of this country, and rightly so, as was pointed out by my hon. friend from Panchmahal, who referred to the agricultural development in the rural areas.

I am happy that the report at one point at least admits that as a result of a decade's work, the minimum programme of extension services and social and economic overheads has been brought into existence in rural India. There must be far greater emphasis on intensive work in the selected areas and promotion of special programmes. I think the time has now come when the Ministry should concentrate on intensive work in selected areas and promotion of special programmes instead of frittering away its energies on so many diffuse programmes that they are undertaking. The Ministry has also rightly observed in its report that only a firm economic base resulting from a well-regulated policy for the rural areas can provide the needed sustenance to the community development and panchayatraj to achieve an economic and social transformation of this country. It is absolutely true. Now that we have provided the economic overheads in the form of electricity, roads, water and irrigation facilities, we must put the utmost emphasis on this productive aspect. I am sure once the prosperity reaches the real masses; other things will automatically follow. They will take care of themselves in so many respects about which we are bothering nowadays.

I will now refer to the question of panchayatraj. There also I think we are facing some dangers. It is my personal experience also in my own area, and unless we become careful about certain things, I am afraid panchayatraj will recoil upon the people. It has been pointed out by so many Members that anti-social elements are taking possession of panchayati raj and using them not for the benefit of the community, but for ulterior ends. I have no allegiance against panchayati raj; I am wedded to it and I want to make it successful. But let us be realistic about it. Let us not bring cooperatives in the elections. In certain States cooperative societies have got representation in the panchayati raj. People are trying to capture the cooperative societies also. Once you bring politics into cooperative societies, I am sure they will not serve the purpose for which they are constituted. I am, therefore, urging the Minister to advise all the State Governments to keep away cooperative societies from panchayati raj and not to involve them in direct and indirect elections.

17 hrs.

I am also of the opinion that indirect elections should be done away with. If we indulge in it, all the three tiers of panchayati raj will be vitiated. Take, for example panchayats. The sarpanches are associated with taluk panchayats and taluk panchayats are represented in the zila parishads, with the result very few people are to be handled and there is a lot of mischief and pulling about. The whole atmosphere is vitiated with power politics. Therefore, I am of the opinion that we must have direct elections and we must keep away village panchayats from politics. If you have direct elections, village panchayats on their own will be functioning properly. They will not be disturbed and drawn into the intrigues of districts and taluks. They

will mind their own work and develop with their own resources. So, I think direct elections should be introduced at the taluk and zila level.

The Indian Institute of Public Administration has also carried out some studies. It has said that the survey indicated that with the introduction of panchayati raj, politics has permeated to the village level and wields considerable influence over panchayati raj elections. I think we should have a more realistic view of the whole thing and try to save the panchayati raj, which is the only hope for democracy in this country.

I will refer briefly to the cooperative movement. I am happy that cooperation has come to stay in this country and it is developing. But the time has come when we should pay more regard to the quality rather than quantity. We should not be swayed by the idea that the cooperative movement has expanded. It will also recoil in the same way as panchayat raj. Unless emphasis is put on the consolidation of the already existing cooperatives, I am afraid the cooperative movement will develop all the inherent defects and a very good movement will stand frustrated. Instead of reaping good results, people will start suspecting it and it will become an article of criticism.

The per capita loan advanced by the cooperative societies in 1956-57 was Rs. 47 and it has gone up to Rs. 117 per head in 1960-61. I am saying this from memory. Unless we link up all these loans with productive activities, these are going to create inflationary tendencies in our economy. Most of the inflation that we have seen today is because of this money of Rs. 250 crores being pumped into the economy with no production coming up. So, we must link up all our loans with production and put the utmost emphasis on marketing. The test of the cooperative movement is in marketing. Everybody would be prepared to

[Shri Oza]

become a member if he can get a loan at a lower rate of interest, instead of going to a marwari or a money-lender. But the real test comes when he brings his own goods for being sold in the market through the cooperatives. So, the people who take loan should be given loan not in cash; if he wants seeds, give him seeds. If he wants manure, give him manure, but don't pay him cash as far as possible. Marketing through the cooperative societies should also be made compulsory. Unless we put the utmost emphasis on these two or three aspects of co-operative movement, the entire co-operative movement will become the target of ridicule, the target of criticism and contempt as if it is all corrupt. If you want to save the co-operative movement, you should be very vigilant about it. Instead of being satisfied with its expansion, we should give the utmost emphasis upon consolidation, upon inner audit and on supervision at every point. We must see that the funds that we pour in are utilised for production purposes. When Rs. 250 crores are going to the community, with the velocity of money that is prevalent today in the rural areas, it will lead to inflation. I am of the opinion that partly the inflation is due to the money that we pour in.

Shri M. L. Jadhav (Malegaon): Mr. Deputy-Speaker, Sir, I rise to support the Demands for Grants that are before the House.

With regard to community development, I have seen the working of zilla parishads and taluka panchayats. I feel that in the agricultural sector there has been some progress. Decentralisation has helped to improve agriculture. With regard to industry I feel that it is a failure. There is scope for a number of cottage industries in various forest areas and also in other areas where adivasis and backward class people stay.

It is just possible that the industrial sector, the community development works and the Panchayati Raj can be developed in such a way that employment can be given to these backward people. At the same time, we can have more production and have some goods for our needs from the forest wealth. In that respect I feel that Panchayati Raj has neglected the industrial sector. I would appeal to the Minister to vitalise this sector and to see that the old glory of India in the matter of handicrafts is revived. At the same time we can have employment for the people in those areas.

With regard to administration I feel that administrative expenditure is top-heavy. It is very necessary to reduce the expenditure. We can do it. With less expenditure we can get the same work.

Coming to co-operation, I feel that there has been an increase in the number of cooperative societies. There has been an increase in the amount of loan given to the co-operative societies. In that respect advance has been made. But still money is being advanced by money-lenders to the agriculturists. Much of the credit that the farmers are getting today is from sources other than the co-operatives. I feel it is necessary that enough credit should be given to the producer so that he can concentrate his attention on increased production for the benefit of the nation. In that respect, I feel that some pilot schemes should be taken up. Some villages should be selected where enough credit facilities should be provided for the agriculturists so that they can look more to the production side and do their best without worrying about their domestic needs. I would appeal to the Minister that more funds should be made available in this sector.

I would also like to point out to the Minister that the rate of interest is very high. I feel that the Reserve Bank and the District Central Co-

operative Banks should work in such a way that direct loans can be had by the agriculturists through the District Banks from the Reserve Bank. The Provincial or State Co-operative Bank may be there, it may play its part, it may advance money to the industrial sector and for other purposes but, at the same time, the rate of interest, which is very high, should be reduced. I know that the Reserve Bank is pleased to advance money for agriculture at 2 per cent interest. When it is given at 2 per cent interest, why is it that the producer is getting it at 8 per cent or so? I feel that the rate of interest should be reduced and the agencies through which it is distributed should be minimised and the credit may be advanced in time. As has been suggested by some hon. Members, as far as possible, the credit may be given in kind so that it may be used for the purpose for which it is given to the farmer.

Then, credit should be linked with marketing. The agriculturist who takes the loan should be given facility to sell his produce through marketing societies. The marketing societies and the sale purchase unions should be vitalised. They should provide seeds, fertilisers, implements and other necessaries to the producers. In return, the producer should sell his produce through these societies.

I find that in Maharashtra and other areas sugar factories are functioning well in the Co-operative sector. We can take many more industries in the co-operative sector. In the case of cotton, we can have weavers' co-operatives. In the case of fruits like grapes, mangoes and tomatoes we can have some processing factories. They will work efficiently and the producers will get more money. We can also have dehydrating plants for onions, groundnuts and other things. It will give a very good return to the producers and we can even earn quite a good amount of foreign exchange. If these industries are started in the co-operative sector, there is good scope for their development. Not

only will the producer get a good price for his produce but he can turn it into a product which is marketable and for which there is a good market not only in India but even outside, which will earn us good foreign exchange.

Now I turn my attention to marketing committees. It is a good thing that the producers take their goods to the marketing committee, which sells the goods and it ensures that the producer gets a fair price for his produce. The marketing committees which are functioning in this country are not given enough powers. More powers should be given to them in order to enable them to deal with malpractices.

In the case of co-operative societies, audit should be separate and it should be an independent body. There should be checks and counter-checks on the working of this movement which is developing fast in this country.

Societies that are working for labour class, artisans and others, should be vitalised more and more. They should be encouraged so that even the people who have not got enough property but who earn and whose only profession is labour, they can also have scope in the co-operative sector. Even tenants and persons who are not owners or landholders but who are cultivators and artisans should be given credit facilities. Credit-worthiness should depend not only on the property but the earning capacity or the producing capacity of the person concerned. In this connection, I feel that the quantum of production should be the criterion for the producer to get his loan and not the property that he is holding. I feel that the export of agricultural produce, like, banana, pulses and some other articles, such as, cotton, onions etc. should be encouraged and the scope for cooperatives should be developed in that direction. Therefore, I think, the Government and the Minister should pay more attention to this aspect and see that all the farm

[Shri M. L. Jadhav.]

produce is sent out of the country through these cooperatives.

With these remarks, I support the Demands that are before the House.

श्री उद्धके (मंडला) : उपाध्यक्ष महोदय, ग्राम पंचायतों के सम्बन्ध में मुझे कुछ विशेष नहीं कहना है, क्योंकि मेरे प्रदेश में अभी ग्राम पंचायतों के चाल नहीं हुए हैं। पर जो पुरानी ग्राम पंचायतें हैं, उनमें एक बात मुझे देखने को मिली कि गांव का एक ही व्यक्ति पंचायत का प्रेजिडेंट है, ग्राम पंचायत का सरपंच है, को-आपरेटिव का प्रेजिडेंट है और गांव का पटेल है। सारे अधिकार एक आदमी के पास आ गए हैं और ऐसी बात जितने भी गांवों में है उनमें जनता ऐसी परेशान है कि कहनहीं सकता हूँ। इसलिए पंचायत राज के सम्बन्ध में कोई ऐसा कायदा होना चाहिए कि गांव में एक ही व्यक्ति के पास सारे अधिकार होते हैं, तां वह को-आपरेटिव को तो फेल करता ही है, गांव का भी नाश कर देता है, क्योंकि वह व्यक्ति सर्वमंत्तावान् हो जाता है।

विकास खंड की तरफ से लेडलेस लेबरर्ज को एक एक हजार के मकान बना कर दिये जाते हैं। २५० रुपये का वे श्रमदान करते हैं और ७५० रुपये विकास खंड की तरफ से दिये जाते हैं और इस प्रकार एक हजार रुपये की इमारत लेडलेस लेबरर्ज को मिलती है। ग्राम पंचायत आठ आठ आने सेंकड़ के हिसाब से एक हजार रुपये पर पांच रुपये टैक्स लगती है। एक हजार पर पांच रुपये के इस टैक्स से बचत के लिए लडलेस लेबरर्ज यह सोचते हैं इस मकान से निकल जायें और किसी आड़ के नीचे या झोपड़ी में जाकर रहें, तो अच्छा है। इस प्रकार से एक हजार रुपये में जितने भी मकान बने हैं, उनमें यही बात देखने को आई है। मंत्रालय को इस तरफ ध्यान देना चाहिये कि जिन लेडलेस लेबरर्ज को एक हजार

रुपये का मकान दिया जाता है, उन से पांच रुपये टैक्स नहीं लेना चाहिए, बल्कि लेडलेस लेबरर्ज का मकान समझ कर ग्राम पंचायतें टैक्स लें।

विकास खंड में मुख्य बात कृषि-उत्पादन बढ़ाने की होती है और कृषि उत्पादन में जो बाधायें भारी हैं उन में से पचास फी सदी बाधायें पी० ३८० डब्ल्यू० ३१० के कारण होती हैं। कम्प्यूनिटी डेवलपमेंट के अन्तर्गत गांवों में जितने कुएं, ग्राम पंचायतों के मकान, सड़कें, तालाब या पुलियां आदि पी० ३८० ३१० की तरफ से बनी हैं, उन गांवों के पंच और सरपंच पी० ३८० ३१० की उलझानों में फंस गए हैं और इस सम्बन्ध में मुकदमे भी चल रहे हैं। उन लोगों को घर से पैसा देना पड़ रहा है। मैं यह कहना चाहता हूँ कि विकास के कामों से पी० ३८० ३१० को निकाल कर अलग कर देना चाहिए, क्योंकि इसमें विकास के मुख्य काम में, अर्थात् कृषि उत्पादन में, बाधा आती है। किसी दूसरे मंत्रालय में पी० ३८० ३१० चाहे रहे, लेकिन विकास के काम में उसको नहीं रहना चाहिए।

कृषि का जहां तक सम्बन्ध है, हम लोग यहां पर बहुत सी आलोचना विताये मंत्रालय की करते हैं। विवान सभाओं में भी आलोचना होती है। मैं समझता हूँ कि विवान सभा बालों ने तथा हम ने भी जो काम हमको करना चाहिये या नहीं किया है। हमारा काम जनता को समझाने बुझाने का था, जो हमने नहीं किया है। जो यह देख हमारा रह है, यह नहीं रहना चाहिये।

स्वयं काश्तकार ने अपनी जिम्मेदारी अभी तक नहीं समझी है। उसको तो जान नहीं है, वह अज्ञानी है। वह गर्जमन्द है और गर्जमन्द को अक्षन नहीं होता है। जो भासाजिक काम है उनको भी वह बहुमत बेदर्दी में करता है। उत्पादन का जो खर्च होता है उसे तो वह कर देता है लेकिन विस तरह से उत्पादन बढ़ सकता है, इसकी तरफ उसका

ध्यान नहीं जाता है। आपने समाज सेवा अधिकारी भी रखे हुए हैं। उनके द्वारा काश्तकारों के बीच में प्रचार का काम करवाया जाना चाहिये। उनके द्वारा काश्तकार की खेती के ममलों में मदद होनी चाहिये। आजकल होता यह है कि जब फसल तैयार हो जाती है और उसका पैसा कृषक के पास आ जाता है तो उस पैसे का बहु सही इस्तेमाल नहीं करता है। उस पैसे को बहु छोटा जो लड़का या लड़की होते हैं, उसकी शादी पर खर्च कर देता है या यात्रा के लिये रवाना हो जाता है या सौ दो सौ आदमियों को खाना खिला देता है या देवी देवताओं के पूजन में उसका खर्च कर देता है या किसी मंदिर में चबूतरा बनवाने पर खर्च कर देता है। या चांदी सोने के जेवर बनवा लेता है। वह नहीं सोचता है कि इस पैसे से मैं बैलों की नस्ल सुधारूं या मैंकों सुधारूं या पयले कर, कुवां खोद कर मिचाई करूं या खाद अच्छी डालूं ताकि उत्पादन बढ़ सके और उसकी आर्थिक दशा सुधर सके। इस तरफ उसका दिमाग नहीं जाता है। उसके पास जो पैसा आता है साहूकारों इत्यादि का दे देने के बाद वह उसको ग्रन्तप्रजाओं समाजिक कामों पर खर्च कर देता है। मैं समझता हूं कि समाज सेवा का जो महकमा है उस महकमे को कुछ बुकलेट्स निकालनी चाहिये और काश्तकरों को समझाना चाहिये कि वे इस तरह के कामों में पैसा खर्च न करें। उस महकमे के बहुत से पथक धूमते फिरते हैं, कला पथक धूमते फिरते हैं और उनके द्वारा भी इस तरह का प्रचार कार्य हो सकता है। उनके द्वारा काश्तकार को जानकारी दी जानी चाहिये, उसको जान का बोध कराया जाना चाहिये। आप अगर पैसा मनमाने ढंग से दे भी दें लेकिन प्रचार का काम न कराये तो भी जितना विकास आप करना। च.हृते हैं हो नहीं सकेगा जब तक आप विचार न दें। काश्तकार की आखे आज दो चीजों पर केंद्रित रहती हैं। पहला तो ध्यान इस तरफ रहता है कि कौन सी फसल बोई जाय कि दो पैसे अधिक मिल जायें या किर यह देखे कि बाजार भाव किस का अधिक

है ताकि वह वही फसल बोये। किस प्रकार की जमीन है और किस प्रकार की फसल बोने से उसमें उत्पादन अधिक हो सकता है, इसको जानने की शक्ति आज काश्तकार में नहीं है। बड़े काश्तकारों में तो है लेकिन छोटे काश्तकारों में नहीं है। ये जो सब चीजें हैं ये उनको समझाई जानी चाहिये।

छोटे काश्तकारों की हालत यह है, यह मैं अपने प्रदेश की बात आपको बतलाता हूं। बहुं पर विवान सभा में प्रश्न किया गया था मध्य प्रदेश में जिस के जबाब में बताया गया है कि ४६ लाख काश्तकार हैं। उनमें ३६ लाख ऐसे हैं जिनकी आर्थिक दशा खेती पर निर्भर रहने से सुधर नहीं सकती है, हल नहीं हो सकती है। उन ३६ लाख काश्तकार जिन के पास ११२ लाख जमीन हैं जिस पर वे अच्छे ढंग से काश्तकारी नहीं कर सकते हैं। ऐसे काश्तकारों का अगर आपको उद्धार करना है तो कृषि विकास के काम पर जां सामुहिक विकास योजना का खास धंग है उसके हर पहनूं पर आपको ध्यान देना होगा, सिर्फ उनको रुपये पैसे की सहायता दे देने से ही काम नहीं चलेगा। एक दो एकड़ बालों को अगर आपने तकावी के रूप में खाद के लिये या ब्रिंज के लिये या बैल के लिये पैसा दे भी दिया तो भी उससे कोई लाभ नहीं हो सकेगा और आप देखेंगे कि आप उसकी मदद भी कितनी कर सकेंगे। बहुत ज्यादा मदद आप नहीं कर सकेंगे। इस बास्ते जब तक उसको ज्ञान नहीं होता है तब तक कुछ नहीं हो सकेगा। उत्पादन अगर बढ़ाना है और गरीब काश्तकारों की दशा को सुधारना है, समाजबाद को अगर लाना है तो सामुहिक या मिली जुली सहकारी काशत से ला सकते हो। कोश्चाप्रेशन में अगर गड़बड़ियां होती हैं, कुछ प्रकार के नुसान होते हैं तो उनको भी आपको सहन करना पड़ेगा। गड़बड़ियां और नुसान जरूर होंगे। लेकिन उसके सिवाय कोई दूसरा रास्ता भी नहीं है। हमारे देश के गिरे हुए काश्तकारों, छोटे काश्तकारों को पनपने

[श्री उद्देशे]

का । वे खेती से ज्यादा गल्ला पैदा नहीं कर सकते हैं क्योंकि उन में शक्ति नहीं है, ताकत नहीं है, इतना ज्ञान नहीं है । ज्ञान और पैसे की ताकत उसको सहकारिता ही दे सकती है । किसानों की भी सहकारिता होनी चाहिये, उसकी जीज बेथने की भी सहकारिता होनी चाहिये, जो सामान उसको चाहिये, उसकी भी सहकारिता होनी चाहिये, पैसे देने में भी सहकारिता होनी चाहिये । ये जो सभी ग्रांग हैं, इन में सहकारिता होनी चाहिये । तभी आपका उत्पादन बढ़ सकता है और गरीब काश्तकारों की दशा सुधर सकती है और समाजवाद आ सकता है । इसलिए जिन समाजवाद सम्बन्ध नहीं है ।

कृषि कार्य को अगर आपको आगे बढ़ाना है तो इससे सम्बन्धित जितने भी महत्वमें हैं, सहकारिता के जितने भी विभाग हैं, उन में कोआप्रेशन होना बहुत जरूरी है । कोआप्रेशन उन महत्वमें का पूरा आजवास होता नहीं है । कृषि सहकारिता दुई लेकिन समय पर आसानी से आजार, लोहा, टीन कर्ज नहीं दिया जाता है, सिमेट नहीं दिया जाता है खाद नहीं दिया जाता है दूसरी चीजें नहीं दी जाती हैं क्योंकि इन सब का देने वाले जो डिपार्टमेंट हैं वे अलग अलग हैं । सभी डिपार्टमेंट्स का जब तक कोआप्रेशन नहीं होगा तब तक सहकारिता सबसे सफल नहीं हो सकती है ।

एक और बात है । कोआप्रेशन की तरफ विकास वालों को पूरा दिमाग लगाना चाहिये । आजकल होता यह है कि जो कर्मचारी हैं वे एक काम कर रहे होते हैं तो कोई दूसरा काम उनको सौंप दिया जाता है और इसपांत न तीजा यह होता है कि पहले काम को तो वे छोड़ देते हैं लेकिन जो दूसरा काम होता है उसमें उत्साह दिखाना शुरू कर देते हैं, उसके बारे में जल्से और मीटिंगें लगानी शुरू कर देते हैं और पुराना सहकारिता का जो काम होता है वह खटाई में पड़ जाता

है, वह खत्म हो जाता है । इन कारणों से सहकारिता पनप नहीं रही है । मैं अपने अनुभव के आधार पर वह सकता हूं कि जिन सहकारिता के हमारे देश में समाजवाद आ नहीं सकता है, उसकी स्थापना हो नहीं सकती है । बहुत सी जगहों पर सहकारिता बिगड़ी हुई है । लेकिन तीन स्टेट्स में जिन में से एक स्टेट मेरी है कृषिज्वायंट कोआप्रेटिव्ज कृषि बहुत अच्छी तरह से चल रही है । मैं कह सकता हूं कि सारे देश में जब तक गरीब काश्तकारों की कृषि कोलैटिव्ज और ज्वायंट कोआप्रेशन से कृषि नहीं होगी, उनका उद्धार नहीं हो सकेगा, हम अपने के मामले में कभी भी आत्म निर्भर नहीं हो सकेंगे, अपने के मामले में हमें अपनी तथा दूसरे देशों पर निर्भर रहना पड़ेगा । हमारे देश के लिये यह अनिवार्य बात है । जब तक हमारा दिल और दिमाग इस तरफ नहीं लगेगा, जब तक गरीब काश्तकारों का हम हर प्रकार से मार्ग दर्शन नहीं करेंगे, तब तक उत्पादन नहीं बढ़ सकेगा । सारे जितने महत्वमें हैं तथा सारी जितनी स्टेट्स हैं उन्हें अगर पूरी तरह सहकारिता की तरफ ध्यान दिया जाए हो तो हमारे देश का उत्पादन बड़ी आसानी से बढ़ सकता है और विदेशों से गल्ला मंगाने की हमें जरूरत नहीं पड़ेगी ।

मैं अब मन्त्रालय को कुछ सुझाव देना चाहता हूं । मैंने देखा है कि बहुत से लोकों में जीपें चार भर्हने से खराब पड़ी हुई हैं, उनको मुधारा नहीं गया है । बिना जीपों के काम भी नहीं हो सकता है क्योंकि वे लोग इनके आदी हो गए हैं और बिना जीपों के आ जा नहीं सकते हैं, वीरे नहीं कर सकते हैं । जब आप बारह और चौदह चौदह हजार की जीपें रखते हैं और हर एक जिले में दस दस बीस बीस जीपें देते हैं तो यह भी आपका बतंब्य है कि आप देखें कि हर एक जिले में उनकी रिपोर्टर का काम भी हो ।

यह बहुत जरूरी है। रिपोर्ट के कारबाने नहीं हुए तो जीवों का कोई अर्थ नहीं।

मैंने देखा है कि जो ट्राइबल एरियाज हैं, उनमें ब्लाक का एरिया गुरुत बड़ा होता है। रिपोर्ट में कहा गया है कि ४४०० सक्षयर मील का मध्य प्रदश में एक एक ब्लाक होता है। उस में सिवाय जीप के काम नहीं हो सकता है। ग्राम सेवक जो रखे जाते हैं उनको जंगलों में शरों के मुंह से हो कर गुजरना पड़ता है। उनको सायकिल दिया जाना चाहिए जिस पर वे आ जा सकें। किसी वेसिस पर आप दें, इंस्टालमेंट वेसिस पर या गवर्नमेंट खुद दें, लेकिन ग्राम सेवक को ट्राइबल एरिया में सायकिल देना बहुत ज़रूरी है।

पम्प भी सिंचाई के लिए आपने लगा रखे हैं लेकिन साल साल भर वे पम्प बिंगड़े पड़े रहते हैं, उनकी रिपोर्ट का कोई इंतजाम नहीं होता है। उसका भी इंतजार होता चाहिये।

जो जो काश्तकारी के लिये जरूरी चीजें होती हैं, उनको पाने में काश्तकार को बड़ी परेशानी का सामना करना पड़ता है। इस परेशानी में वह अपनी खेती की तरफ पूरा व्यान नहीं दे पाता है। किस तरह से उस स्थिति में काम सुधर सकता है। प्रगत उसको लोहे की जरूरत होती है तो उसके चार दिन परमिट लेने में जाया हो जाते हैं, सिमेंट लेना होता है तो उसका पर्सिमिट लेने में चार दिन जाया हो जाते हैं। यह जो काम के। दिन का नुस्खान होता है, इसको रोकना बहुत जरूरी है। हो सके तो आपको ऐसा कोई इंतजाम करना चाहिये कि जिस

ब्लाक में जितने सिमेंट की जरूरत हो, जितने लोहे की जरूरत हो, जितने टीन की जरूरत हो, जितने खाद की जरूरत हो, तथा और भी जिन जिन चीजों की जरूरत हो वे वहाँ उसी ब्लाक में स्टोर करके रख ली जायें और वही काश्तकार को दी जायें, ताकि काम करने का समय जाया न हो, उनकी बचत हो सके। इस तरह से हमाय काम ज्यादा अच्छा तरह से चल सकता है, काश्तकार ज्यादा अच्छा काम कर सकता है, फसले अच्छी हो सकती हैं और देश का कल्याण हो सकता है।

इन शब्दों के साथ मैं इस मन्त्रालय की बजट भागों का समर्थन करता हूँ।

Shri S. K. Dey: I must confess that having been used to be treated as a whipping boy ever since I was born, I find myself under a very great disability. I feel myself in the midst of kindred souls who understand my problems with greater sympathy than normally I am used to.

As I listened during the past six hours to the discussion in the House from various concerns, on the working, on the programme, the problems and the remedies that were suggested from different quarters, I was amazed at the extent of identity of thinking that exists between this House and the Ministry.

Mr. Deputy-Speaker: The hon. Minister may continue tomorrow.

17.30 hrs.

The Lok Sabha adjourned till Eleven of the Clock on Wednesday, April, 8, 1964/Chaitra 19, 1886 (Saka).